



The Madurai-Kamaraj University Act, 1965

Act 33 of 1965

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THE MADURAI—KAMARAJ UNIVERSITY ACT, 1965.

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¹[TAMIL NADU] ACT No. 33 OF 1965.²

THE MADURAI—KAMARAJ UNIVERSITY ACT,
1965.

[Received the assent of the Governor on the 7th December, 1965; first published in the Fort St. George Gazette Extraordinary on the 8th December 1965 (Agrahayana 17, 1887).]

An Act to provide for the establishment and incorporation of a University at Madurai.

BB it enacted by the Legislature of the ³[State of Tamil Nadu] in the Sixteenth Year of the Republic of India as follows :—

CHAPTER I.

PRELIMINARY.

1. (1) This Act may be called ⁴[the Madurai-Kamaraj University Act], 1965. Short title, extent, application and commencement.

(2) It extends to the area comprising the districts of Madurai, Ramanathapuram, Tirunelveli and Kanyakumari in the ³[State of Tamil Nadu].

(3) It applies to all colleges and institutions situate within the University area and affiliated to or approved by the University in accordance with the provisions of this Act or the statutes, ordinances and regulations made thereunder and also to all colleges and institutions deemed to be affiliated to or approved by the University under this Act.

¹ These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

² For Statement of Objects and Reasons, see Fort St. George Gazette Extraordinary, dated the 27th July 1965, Part IV—Section page 107.

³ These words were substituted for the words "State of Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

⁴ This expression was substituted for the expression "the Madurai University Act" by section 2 of the Madurai University (Amendment and Special Provisions) Act, 1978 (Tamil Nadu Act 38 of 1978).

(4) This section and sections 2, 3, 4, 5, 8, 9, 10, 11, 12, 13, 14, 50, 51, 52 and 53 shall come into force at once and the rest of this Act shall come into force on such date as the Government may, by notification, appoint.

Definitions.

2. In this Act, unless the context otherwise requires.—

(a) “affiliated college” means any college within the University area affiliated to the University and providing courses of study for admission to the examinations for degrees of the University and includes a college deemed to be affiliated to the University under this Act ;

(b) “approved college” means any college within the University area approved by the University and providing courses of study for admission to the examinations for titles and diplomas and the Pre-University examination of the University and includes a college deemed to be approved by the University under this Act ;

¹[(bb) “autonomous college” means any college designated as an autonomous college by statutes ;]

(c) “college” means any college or any institution maintained or approved by or affiliated to the University and providing courses of study for admission to the examinations of the University ;

(d) “Government” means the State Government ;

(e) “hostel” means a unit of residence for the students of the University maintained or recognised by the University in accordance with the provisions of this Act and includes a hostel deemed to be recognised by the University under this Act ;

(f) “notified date” means the date specified in the notification issued by the Government under sub-section (4) of section 1 ;

(g) “post-graduate college” means a University college or an affiliated college within the University area providing post-graduate courses of study leading up to the post-graduate degrees of the University ;

¹This clause was inserted by section 2 of the Madurai University (Amendment) Act, 1977 (Tamil Nadu Act 1 of 1978).

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(h) "prescribed" means prescribed by this Act or the statutes, ordinances or regulations ;

(i) "Principal" means the head of a college ;

(j) "professional college" means a college established or maintained by the University or affiliated to the University and providing courses of study leading up to the professional degrees of the University ;

(k) "registered graduate" means a graduate registered under this Act ;

(l) "statutes", "ordinances" and "regulations" mean respectively, the statutes, ordinances and regulations of the University made or continued in force under this Act ;

(m) "teachers" means such lecturers, readers, assistant professors, professors and other persons giving instruction in University colleges or laboratories, in affiliated or approved colleges, or in hostels, and librarians as may be declared by the statutes to be teachers ;

(n) "teachers of the University" means persons appointed by the University to give instruction on its behalf ;

(o) "University" means the [Madurai-Kamaraj University] ;

(p) "University area" means the area to which this Act extends under sub-section (2) of section 1 ;

(q) "University Centre" means any area within the University area recognised by the Government on the recommendation of the University and containing one or more colleges competent to engage in higher teaching and research work and to promote University life in a manner calculated to prepare for the institution of a new University ;

This expression was substituted for the expression "Madurai University" by section 4 of the Madurai University Amendment and Special Provisions) Act, 1978 (Tamil Nadu Act of 1978).

(r) "University college" means a college or a college combined with a research institute maintained by the University (whether instituted by it or not) and providing courses of study leading up to the post-graduate and professional degrees ;

(s) "University laboratory" means a laboratory maintained by the University whether instituted by it or not and intended for the carrying on and advancement of research work ;

(t) "University Lecturer", "University Reader" or "University Professor" means Lecturer, Reader or Professor respectively appointed as such by the University ;

(u) "University library" means a library maintained by the University whether instituted by it or not.

CHAPTER II.

THE UNIVERSITY.

The University.

3. (1) There shall be a University ¹[by the name "the Madurai-Kamaraj University"].

(2) The ²[Madurai-Kamaraj University] shall be a body corporate, shall have perpetual succession and a common seal and shall sue and be sued by the said name.

(3) The headquarters of the University shall be located within the town limits of Madurai or in any place within a radius of twenty-five kilometres around the town limits of Madurai.

¹ This expression was substituted for the expression "by the name 'the Madurai University,'" by section 3 of the Madurai University (Amendment and Special Provisions) Act, 1978 (Tamil Nadu Act 38 of 1978).

² This expression was substituted for the expression "Madurai University" by section 4 *ibid.*

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4. The University shall have the following objects and powers, namely :— Powers of the University.

(1) to provide for instruction and training in such branches of learning as it may determine ;

(2) to provide for research and for the advancement and dissemination of knowledge ;

(3) to institute degrees, titles, diplomas and other academic distinctions ;

(4) to hold examinations and to confer degrees, titles, diplomas and other academic distinctions on persons who—

(a) shall have pursued an approved course of study in a University college or laboratory or in an affiliated or approved college, unless exempted therefrom in the manner prescribed by the statutes and shall have passed the prescribed examinations of the University ; or

(b) shall have carried on research under conditions prescribed ;

¹[(4-A) to confer degrees, titles, diplomas and other academic distinctions on persons who shall have pursued an approved course of study in an autonomous college;]

(5) to confer honorary degrees or other distinctions under conditions prescribed ;

(6) to institute, maintain and manage institutes of research, University colleges and laboratories, libraries, museums and other institutions necessary to carry out the objects of the University ;

(7) to affiliate colleges to the University as affiliated professional or post-graduate colleges under conditions prescribed and to withdraw affiliation from colleges;

¹ This clause was inserted by section 3(1) of the Madurai University (Amendment) Act, 1977 (Tamil Nadu Act 1 of 1978).

(8) to approve colleges providing courses of study for admission to the examinations for titles and diplomas and Pre-University examination of the University under conditions prescribed and to withdraw such approval ;

¹[(8-A) to designate any college as an autonomous college with the concurrence of the Government in the manner and under conditions prescribed and to cancel such designation;]

(9) to institute lecturerships, readerships, professorships and any other teaching post required by the University and to appoint persons to such lecturerships, readerships, professorships and other teaching posts;

(10) to institute and award fellowships, travelling-fellowships, scholarships, studentships, bursaries, exhibitions, medals and prizes ;

(11) to establish, maintain and manage hostels, to recognize hostels not maintained by the University and to withdraw recognition therefrom ;

(12) to exercise such control over the students of the University through the colleges as will secure their health and well-being and discipline ;

(13) to hold and manage endowments and other properties and funds of the University and to raise loans required for the purposes of this Act ;

(14) to fix fees and to demand and receive such fees as may be prescribed ;

(15) to make grants from the funds of the University for the maintenance of a National Cadet Corps;

(16) to institute and maintain a University Extension Board ;

¹ This clause was inserted by section 3(2) of the Madurai University (Amendment) Act, 1977 (Tamil Nadu Act 1 of 1978).

(17) to institute and provide funds for the maintenance

- (a) a publication bureau;
- (b) an employment bureau;
- (c) students' unions;
- (d) University athletic clubs; and
- (e) other similar associations.

(18) to encourage co-operation among the colleges, laboratories and institute in the University and co-operate with other Universities and other authorities in such manner and for such purposes as the University may determine;

(19) to recommend to the Government the recognition of any area within the University area as a University Centre; and

(20) generally to do all such other acts and things as may be necessary or desirable to further the objects of the University.

5. No college within the University area shall be affiliated to any University other than the [Madurai-Kamaraj University].

Colleges not to be affiliated to any other University.

6. (1) No person shall be qualified for election as a member of any of the authorities of the University, if, on the date of nomination or election, he is—

Disqualification for membership.

(a) of unsound mind, a deaf-mute or suffering from leprosy ;

(b) an applicant to be adjudicated insolvent or an undischarged insolvent ;

(c) sentenced by a criminal court to imprisonment for any offence involving moral turpitude.

(2) In case of dispute or doubt the Syndicate shall determine whether a person is disqualified under sub-section (1) and its decision shall be final.

This expression was substituted for the expression "Madurai University" by section 4 of the Madurai University (Amendment and Special Provisions) Act, 1978 (Tamil Nadu Act 38 of 1978).

visitation.

7. (1) The Government shall have the right to cause an inspection to be made, by such person or persons as they may direct, of the University, its buildings, laboratories, libraries, museums, workshops and equipment, and of any institutions maintained, recognized or approved by, or affiliated to, the University and also of the examinations, teaching and other work conducted or done by the University, and to cause an inquiry to be made in respect of any matter connected with the University. The Government shall in every case give notice to the University of their intention to cause such inspection or inquiry to be made and the University shall be entitled to be represented thereat.

(2) The Government shall communicate to the Senate and to the Syndicate their views with reference to the results of such inspection or inquiry and may, after ascertaining the opinion of the Senate and the Syndicate thereon, advise the University upon the action to be taken.

(3) The Syndicate shall report to the Government the action, if any, which is proposed to be taken, or has been taken, upon the results of such inspection or inquiry. Such report shall be submitted with the opinion of the Senate thereon and within such time as the Government may direct.

(4) Where the Senate or the Syndicate does not within a reasonable time take action to the satisfaction of the Government, the Government may, after considering any explanation furnished or representation made by the Senate or the Syndicate, issue such directions as they may think fit and the Senate and the Syndicate shall comply with such directions. In the event of the Senate or the Syndicate or both not complying with such directions within such time as may be fixed in that behalf by the Government, the Government shall have power to appoint any person or body to comply with such directions and make such orders as may be necessary for the expenses thereof.

8. The University shall consist of the following officers, namely:—

Officers
of the
University.

(1) The Chancellor;

(2) The Pro-Chancellor;

(3) The Vice-Chancellor;

(4) The Registrar ; and

(5) Such other persons as may be declared by the statutes to be officers of the University.

9. (1) The ¹[Governor of Tamil Nadu] shall be the Chancellor of the University. He shall, by virtue of his office, be the head of the University and the President of the Senate and shall, when present, preside at meetings of the Senate and at any convocation of the University.

The
Chancellor.

(2) The Chancellor shall exercise such powers as may be conferred on him by or under this Act.

(3) Where power is conferred upon the Chancellor to nominate persons to authorities, the Chancellor shall, to the extent necessary, nominate persons to represent interests not otherwise adequately represented.

10. (1) The Minister in-charge of the portfolio of ¹Education in the ²[State of Tamil Nadu] shall be the Pro-Chancellor of the University.

The Pro-
Chancellor.

(2) In the absence of the Chancellor, or during the Chancellor's inability to act, the Pro-Chancellor shall exercise all the powers of the Chancellor.

11. (1) Every appointment of the Vice-Chancellor shall be made by the Chancellor from out of a panel of three names recommended by the Committee referred to in sub-section (2). Such panel shall not contain the name of any member of the said Committee.

The Vice-
Chancellor.

This expression was substituted for the expression "Governor Madras" by para 3(2) of the Tamil Nadu Adaptation of Laws Order, 1970.

This expression was substituted for the expression "State of Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

(2) For the purpose of sub-section (1), the Committee shall consist of three persons of whom one shall be nominated by the Senate, one shall be nominated by the Syndicate and one shall be nominated by the Chancellor:

Provided that the person so nominated shall not be a member of any of the authorities of the University.

(3) The Vice-Chancellor shall hold office for a period of three years and shall be eligible for re-appointment for not more than two successive terms.

(4) When any temporary vacancy occurs in the office of the Vice-Chancellor or if the Vice-Chancellor is, by reason of absence or for any other reason, unable to exercise the powers and perform the duties of his office, the Syndicate shall, as soon as possible, make the requisite arrangements for exercising the powers and performing the duties of the Vice-Chancellor.

(5) The Vice-Chancellor shall be a whole-time officer of the University and shall be entitled to such emoluments, allowances and privileges as may be prescribed by the statutes.

**Powers and
duties of the
Vice-Chancellor.**

17. (1) The Vice-Chancellor shall be the academic head and the principal executive officer of the University and shall, in the absence of the Chancellor and Pro-Chancellor, preside at meetings of the Senate and at any convocation of the University. He shall be a member *ex-officio* and Chairman of the Syndicate, the Academic Council and the Finance Committee and shall be entitled to be present at and to address any meeting of any authority of the University but shall not be entitled to vote thereat unless he is a member of the authority concerned.

(2) It shall be the duty of the Vice-Chancellor to ensure that the provisions of this Act, the statutes, ordinances and regulations are observed and carried out and he may exercise all powers necessary for this purpose.

(3) The Vice-Chancellor shall have power to convene meetings of the Senate, the Syndicate, the Academic Council and the Finance Committee.

(4) (a) In any emergency which in the opinion of the Vice-Chancellor requires that immediate action should be taken, he may take such action with the sanction of the Chancellor or the Pro-Chancellor, as the case may be, and shall as soon as may be thereafter report his action to the officer or authority who or which would have ordinarily dealt with the matter.

(b) When action taken by the Vice-Chancellor under this sub-section affects any person in the service of the University, such person shall be entitled to prefer an appeal to the Syndicate within thirty days from the date on which he has notice of such action.

(5) The Vice-Chancellor shall give effect to the orders of the Syndicate regarding the appointment, suspension and dismissal of the teachers and servants of the University and shall exercise general control over the affairs of the University.

(6) The Vice-Chancellor shall exercise such other powers as may be prescribed.

13. (1) The Registrar shall be a wholetime paid officer of the University appointed by the Syndicate for such period and on such terms as may be prescribed by the statutes. **The Registrar.**

(2) The Registrar shall exercise such powers and perform such duties as may be prescribed.

(3) In all suits and other legal proceedings by or against the University, the pleadings shall be signed and verified by the Registrar and all processes in such suits and proceedings shall be issued to, and served on, the Registrar.

14. The authorities of the University shall be the Senate, the Syndicate, the Academic Council, the Faculties, the Finance Committee, the Boards of Studies and such other authorities as may be declared by the statutes to be authorities of the University. **Authorities of the University.**

CHAPTER III. ■

THE SENATE—POWERS AND DUTIES.

The Senate.

15. (a) The Senate shall consist of the following persons, namely :—

Class I—Ex-Officio Members—

- (1) The Chancellor ;
- (2) The Pro-Chancellor ;
- (3) The Vice-Chancellor ;
- ¹[(4) * * *]
- (5) The Director of Higher Education, Madras ;
- (6) The Director of Secondary Education, Madras ;
- (7) The Director of Technical Education, Madras ;
- ²[(7-A) The Director of Medical Education ;]
- (8) The Principals of affiliated colleges who have served as Principals for not less than three years ;
- (9) Every whole-time University Professor in-charge of a Department ; and

¹ The following item was omitted by section 5 of the Madras University and Madurai-Kamaraj University (Second Amendment) Act, 1979 (Tamil Nadu Act 9 of 1980):—

“(4) The Secretary to Government in-charge of Education;”

²This item was inserted by section 5 of the Madras University and Madurai-Kamaraj University (Amendment) Act, 1979 (Tamil Nadu Act 42 of 1979).

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(10) Members of the Syndicate who are not other members of the Senate.

[* * *]

Class III—Other Members—

(1) Fifteen members elected by registered graduates from among themselves in accordance with the system of proportional representation by means of the single transferable vote ;

(2) Five members elected by the Academic Council from among its own body, of whom not less than three shall be teachers of affiliated colleges ;

(3) Four members elected by the members of the Legislative Assembly of the ²[State of Tamil Nadu] from among themselves; and two members elected by the members of the Legislative Council of that State from among themselves;

(4) Three members elected by the Principals of approved colleges from among themselves in accordance with the system of proportional representation by means of the single transferable vote;

(5) One member elected from among themselves by headmasters of high schools in each revenue district in the University area ;

(6) One member elected by the Chairman of municipal councils and of panchayat union councils in each revenue district in the University area from among such Chairman and the members of municipal councils, panchayat union councils and panchayats in such revenue district ; and

¹The following heading and items were omitted by section 2 (1) of the Madurai-Kamaraj University (Amendment) Act, 1981 (Tamil Nadu Act 60 of 1981):—

“Class II—Life Members—

(1) Such number of persons not exceeding three as may be nominated by the Chancellor to be life members on the ground that they have rendered eminent services to education ;

(2) All persons who make a donation of not less than Rs. 50,000 for the general purposes of the University.”

² These words were substituted for the words “State of Madras” by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

(7) Ten members nominated by the Chancellor of whom not less than five shall be nominated to secure the representation of the Scheduled Castes and Scheduled Tribes not otherwise adequately represented.

(b) Save as otherwise provided, elected and nominated members of the Senate shall hold office¹ [for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years]:

²[Provided that where a member is elected or nominated to the Senate to a casual vacancy, the period of office held by any such member shall be construed as a full period of three years for the purpose of this clause:]

Provided also that where an elected or nominated member of the Senate is appointed temporarily to any of the offices by virtue of which he is entitled to be a member of the Senate *ex-officio*, he shall, by notice in writing signed by him and communicated to the Vice-Chancellor within seven days from the date of his taking charge of his appointment, choose whether he will continue to be a member of the Senate by virtue of his election or nomination or whether he will vacate office as such member and become a member *ex-officio* by virtue of his appointment and the choice shall be conclusive. On failure to make such choice, he shall be deemed to have vacated his office as an elected or nominated member.

¹This expression was substituted for the expression "for a period of three years" by section 2 (2) (a) of the Madurai-Kamaraj University (Amendment) Act, 1981 (Tamil Nadu Act 60 of 1981).

²This proviso was substituted for the following proviso by section 2(2) (b), *ibid.*—

"Provided, however, that no member elected in his capacity as a member of a particular electorate shall hold office for a longer period than three months after he has ceased to be such member unless meanwhile he again becomes a member of that electorate."

(c) When a person ceases to be a member of the Senate he shall cease to be a member of any of the authorities of the University of which he may happen to be a member by virtue of his membership of the Senate.

¹[Explanation.—For the purpose of this clause, the expression “period” shall include the period held prior to the 1st May 1981.]

16. The Senate shall be the supreme governing body of the University and shall have power to review the action of the Syndicate and of the Academic Council save where the Syndicate and the Academic Council have acted in accordance with powers conferred on them by this Act, the statutes, the ordinances or the regulations and shall exercise all the powers of the University not otherwise provided for and all powers requisite to give effect to the provisions of this Act :

The Senate to be the supreme governing body.

Provided that if any question arises whether the Syndicate or the Academic Council has acted in accordance with such powers as aforesaid or not, the question shall be decided by a resolution passed by not less than two thirds of the number of members present and voting at a meeting of the Senate and the decision thereon shall be final.

¹This explanation was added by section 2 (2) (c) of the Madurai-Kamaraj University (Amendment) Act, 1981 (Tamil Nadu Act 60 of 1981).

Powers of the Senate.

17. In particular and without prejudice to the generality of the powers conferred by section 16, the Senate shall have the following powers, namely :—

(1) to make statutes and amend or repeal the same ;

(2) to modify or cancel ordinances and regulations in the manner prescribed by this Act ;

(3) to co-operate with other Universities, other academic authorities and colleges in such manner and for such purposes as it may determine ;

(4) to provide for instruction and training in such branches of learning as it may think fit ;

(5) to institute and maintain institutes of research, University colleges, University laboratories, libraries and museums ;

(6) to prescribe in consultation with the Academic Council the conditions for approving colleges or institutions in which provision is made for courses of study for admission to the Pre-University examination or for the preparation of students for titles or diplomas of the University and to withdraw such approval ;

(7) to provide for research and advancement and dissemination of knowledge ;

(8) to institute, after consultation with the Academic Council, lecturerships, readerships, professorships and any other teaching posts required by the University ;

(9) to prescribe in consultation with the Academic Council, the conditions for affiliating colleges to the University and to withdraw affiliation from colleges ;

[(9-A) to prescribe in consultation with the Academic Council, the manner in which and the conditions subject to which a college may be designated as autonomous college and such designation may be cancelled ;]

¹ This clause was inserted by section 4 of the Madurai University (Amendment) Act, 1977 (Tamil Nadu Act 1 of 1978) .

(10) to provide, after consultation with the Academic Council, such lectures and instructions for students of University colleges, affiliated colleges and approved colleges as the Senate may determine and also to provide for lectures and instructions to persons not being students of colleges and to grant diplomas to them ;

(11) to provide for the inspection of all colleges and hostels;

(12) to institute degrees, titles, diplomas and other academic distinctions ;

(13) to confer degrees, titles, diplomas and other academic distinctions on persons who—

(a) shall have pursued an approved course of study in a University college or laboratory or in an affiliated or approved college or have been exempted therefrom in the manner prescribed and shall have passed the prescribed examinations of the University; or

(b) shall have carried on research under conditions prescribed;

(14) to confer honorary degrees or other distinctions on the recommendations of not less than two-thirds of the members of the Syndicate;

(15) to establish and maintain hostels;

(16) to institute, after consultation with the Academic Council, fellowships, travelling fellowships, scholarships, studentships, bursaries, exhibitions, medals and prizes;

(17) to prescribe the fees to be charged for the approval and affiliation of colleges, for admission to the examinations, degrees and diplomas of the University, for the registration of graduates, for the renewal of such registration and for all or any of the purposes specified in section 4;

(18) to consider and take such action as it may deem fit on the annual report, the annual accounts and the financial estimates ;

(19) to institute, after consultation with the Academic Council, a University Extension Board and to maintain it ;

(20) to institute after consultation with the Academic Council, a Publication Bureau, Students Unions, Employment Bureau and University Athletic Clubs and to maintain them ;

(21) to enter into any agreement with the Central or any State Government or with a private management for assuming the management of any institution and for taking over its properties and liabilities or for any other purposes not repugnant to the provisions of this Act ;

(22) to make statutes regulating the method of election to the authorities of the University and the procedure at the meeting of the Senate, Syndicate and other authorities of the University and the quorum of members required for the transaction of business by the authorities of the University other than the Senate ;

(23) to recommend to the Government the recognition of any area within the University area as University Centre ; and

(24) to delegate such of its powers as it may deem fit to any authority or authorities of the University constituted under this Act.

Meetings of the
Senate

18. (1) The Senate shall meet at least twice a year on dates to be fixed by the Vice-Chancellor. One of such meetings shall be called the annual meeting. The Senate may also meet at such other times as it may, from time to time, determine.

(2) Twenty members of the Senate shall be the quorum required for a meeting of the Senate:

Provided that such quorum shall not be required at a convocation of the University or a meeting of the Senate, held for the purpose of conferring degrees, titles, diplomas or other academic distinctions.

(3) The Vice-Chancellor may, whenever he thinks fit, and shall, upon a requisition in writing signed by not less than thirty members of the Senate, convene a special meeting of the Senate.

CHAPTER IV.

THE SYNDICATE.

19. (a) The Syndicate shall, in addition to the Vice-Chancellor, consist of the following persons, namely— The Syndicate.

Class I—Ex-Officio Members.

[(1) The Secretary to Government in-charge of Education;]

[(1-A) The Director of Higher Education, Madras ;
* * *]

(2) The Director of Technical Education, Madras ;
[and]

[(3) The Director of Medical Education.]

Class II—Other Members.

(1) Four members elected by the Senate from among its members ;

(2) Three members elected by the Academic Council from among its members of whom two shall be teachers of affiliated colleges and the remaining shall be a person other than a teacher of an affiliated college; and

This item was inserted by section 6 (ii) of the Madras University and Madurai-Kamaraj University (Second Amendment) Act, 1979 (Tamil Nadu Act 9 of 1980).

This item was re-numbered as item (1-A) by section 6(i) of the Madras University and Madurai-Kamaraj University (Second Amendment) Act, 1979 (Tamil Nadu Act 9 of 1980).

The word "and" was omitted by section 6(i) of the Madras University and Madurai-Kamaraj University (Amendment) Act, 1979 (Tamil Nadu Act 42 of 1979).

* This word was added by section 6(ii), *ibid.*

* This item was inserted by section 6(iii), *ibid.*

(3) Two members nominated by the Chancellor:

Provided that no whole time University Lecturer, University Reader, University Professor or wholetime teacher of the University shall be eligible for election or nomination as a member of the Syndicate.

(b) Save as otherwise provided, elected and nominated members of the Syndicate shall hold office ¹[for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years]:

² [Provided that where a member is elected or nominated to the Syndicate to a casual vacancy, the period of office held by any such member shall be construed as a full period of three years for the purpose of this clause:]

Provided also that where an elected or nominated member of the Syndicate is appointed temporarily to any of the offices by virtue of which he is entitled to be a member of the Syndicate *ex-officio*, he shall, by notice in writing signed by him and communicated to the Vice-Chancellor within seven days from the date of his taking charge of his appointment, choose whether he will continue to be a member of the Syndicate by virtue of his election or nomination or whether he will vacate office as such member and become a member *ex-officio* by virtue of his appointment and the choice shall be conclusive. On failure to make such choice, he shall be deemed to have vacated his office as an elected or nominated member :

Provided also that a member of the Syndicate shall cease to be a member if he subsequently becomes a wholetime University Lecturer, University Reader, University Professor or wholetime teacher of the University.

¹ This expression was substituted for the expression "for a period of three years" by section 3(a) of the Madurai-Kamaraj University (Amendment) Act, 1981 (Tamil Nadu Act 60 of 1981).

² This proviso was substituted for the following proviso by section 3(b), *ibid* :—

"Provided, however, that no member elected in his capacity as member of a particular electorate shall hold office or a longer period than three months after he has ceased to be such member, unless meanwhile he again becomes a member of that electorate;"

(c) When a person ceases to be member of the Syndicate, he shall cease to be a member of any of the authorities of the University of which he may happen to be a member by virtue of his membership of the Syndicate.

¹[*Explanation.*—For the purpose of this clause, the expression “period” shall include the period held prior to the 1st May 1981.]

20. The Syndicate shall have the following powers, Powers of the
namely:— Syndicate.

(1) to make ordinances and amend or repeal the same;

(2) to hold, control and administer the properties and funds of the University ;

(3) to direct the form, custody and use of the common seal of the University ;

(4) to regulate and determine all matters concerning the University in accordance with this Act, the statutes, the ordinances and the regulations ;

(5) to frame the financial estimates of the University and submit the same to the Senate ;

(6) to administer all properties and funds placed at the disposal of the University for specific purposes ;

(7) to appoint the University Lecturers, University Readers, University Professors and the teachers and the servants of the University, fix their emoluments, if any, define their duties and the conditions of their services and provide for filling up of temporary vacancies ;

(8) to suspend and dismiss the University Lecturers, University Readers and University Professors and the teachers and the servants of the University ;

¹ This explanation was added by section 3(c) of the Madurai—Kamaraj University (Amendment) Act, 1981 (Tamil Nadu Act 60 of 1981).

(9) to accept on behalf of the University, endowments, bequests, donations, grants and transfers of any movable and immovable properties made to it provided that all such endowments, bequests, donations, grants and transfers shall be reported to the Senate at its next meeting ;

(10) to raise on behalf of the University loans from the Central or any State Government or the University Grants Commission or the public or any corporation owned or controlled by the Central or any State Government required for the purposes of this Act ;

(11) to affiliate colleges within the University area to the University and to recognise colleges as approved colleges ;

[(11-A) to designate any college as an autonomous college with the concurrence of the Government and to cancel such designation ;]

(12) to recognise hostels not maintained by the University and to suspend or withdraw recognition of any hostel which may not be conducted in accordance with the ordinances and the conditions imposed thereunder ;

(13) to arrange for and direct the inspection of all University colleges, affiliated and approved colleges and hostels ;

(14) to prescribe, in consultation with the Academic Council, the qualifications of teachers in University colleges, affiliated and approved colleges and hostels ;

(15) to award fellowships, travelling fellowships, scholarships, studentships, bursaries, exhibitions, medals and prizes in accordance with the statutes ;

(16) to charge and collect such fees as may be prescribed ;

(17) to conduct the University examinations and approve and publish the results thereof ;

¹ This clause was inserted by section 5 of the Madurai University (Amendment) Act, 1977 (Tamil Nadu Act 1 of 1978).

- (18) to make ordinances regarding the admission of students to the University or prescribing examinations recognised as equivalent to University examinations ;
- (19) to appoint members to the Boards of Studies ;
- (20) (i) to appoint examiners after consideration of the recommendations of the Boards of Studies ; and
(ii) to fix their remuneration ;
- (21) to supervise and control the residence and discipline of the students of the University and make arrangements through the colleges for securing their health and well being ;
- (22) to manage University centres, University colleges, laboratories, libraries, museums, institutes of research, and other institutions established or maintained by the University ;
- (23) to manage hostels instituted by the University ;
- (24) to regulate the working of the University Extension Board ;
- (25) to manage any publication bureau, students' unions, employment bureau and University athletic clubs instituted by the University ;
- (26) to review the instruction and teaching of the University ;
- (27) to promote research within the University and require reports from time to time of such research ;
- (28) to exercise such other powers and perform such duties as may be conferred or imposed on it by Act, or the statutes, ordinances or regulations ; and
- (29) to delegate any of its powers to the Vice-Chancellor, to a committee from among its own members or to a committee appointed in accordance with the statutes.

The annual report of the University shall be prepared by the Syndicate, and shall be submitted to the Senate before such date as may be prescribed by the statutes and shall be considered by the Senate at its next annual meeting. Annual Report.

meeting. The Senate may pass resolutions thereon and communicate the same to the Syndicate, which shall take action in accordance therewith. The Syndicate shall inform the Senate of the action taken by it. A copy of the report with a copy of the resolutions thereon, if any, of the Senate shall be submitted to the Government for information.

Annual accounts. 22. (1) The annual accounts of the University shall be prepared by the Syndicate and shall be submitted to such examination and audit as the Government may direct.

(2) The University shall settle objections raised in such audit and carry out such instructions as may be issued by the Government on the audit report.

(3) The accounts when audited shall be published by the Syndicate in such manner as may be prescribed by the ordinances and copies thereof shall be submitted to the Senate at its next meeting and to the Government within three months of such publication.

(4) The Syndicate shall also prepare before such date as may be prescribed by the statutes financial estimates for the ensuing year.

(5) The annual accounts and the financial estimates prepared by the Syndicate shall be placed before the Senate with the remarks of the Finance Committee for approval at its annual meeting and the Senate may pass resolutions with reference thereto and communicate the same to the Syndicate which shall take action in accordance therewith.

CHAPTER V.

THE ACADEMIC COUNCIL, THE FACULTIES, THE BOARDS OF STUDIES, THE FINANCE COMMITTEE AND OTHER AUTHORITIES.

The Academic Council.

23. The Academic Council shall be the academic authority of the University and shall, subject to the provisions of this Act and the statutes, have the control and general regulation of teaching and examination within the University and be responsible for the maintenance of the standards thereof and shall exercise such other powers and perform such other duties as may be prescribed.

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24. (a) The Academic Council shall, in addition to the Chancellor consist of the following persons, namely:— Constitution of
the Academic
Council.

Class I—Ex-officio members—

- (1) The Director of Higher Education, Madras ;
- (2) The Director of Secondary Education, Madras ;
- (3) The Director of Technical Education, Madras ;
- ¹[(3-A) The Director of Medical Education ;]
- (4) The heads of University Departments of Study and Research ;
- (5) Members of the Syndicate who are not otherwise members of the Academic Council ;
- (6) The Librarian of the University Library ;
- (7) The principals of post-graduate colleges and professional colleges excluding training colleges ;
- (8) The principals of all other affiliated colleges including training colleges, who have served as principals not less than three years ;

²[*Class I-A—Life members—*

Such number of persons not exceeding ten as may be nominated by the Chancellor to be life members from among the Fellows of the Madurai-Kamaraj University and the Tamil Nadu Academy in such manner as may be prescribed in the statutes :

Provided that whenever a vacancy arises among the life members of the Academic Council, such vacancy shall be filled up in such manner as may be prescribed by the statutes.]

This item was inserted by section 7 (i) of the Madras University and Madurai-Kamaraj University (Amendment) Act, 1979 (Tamil Nadu Act 42 of 1979).

This was inserted by section 7 (ii), *ibid.*

Class II—Other members—

(1) Two members elected by the Senate from among its members who are not engaged in teaching ;

(2) Two members elected by the teachers of affiliated training colleges including principals and physical directors but excluding tutors, demonstrators and physical instructors of such colleges, from among themselves ;

(3) Two members elected by the teachers of approved colleges including principals and physical directors but excluding tutors, demonstrators and physical instructors of such colleges from among themselves ;

(4) One member from each post-graduate college who is not the principal of such college elected by the teachers of the college including physical directors but excluding the principal, tutors, demonstrators and physical instructors, from among themselves ;

(5) One member from each professional college who is not the principal of such college elected by the teachers of the college including physical directors but excluding the principal, tutors, demonstrators and physical instructors, from among themselves ;

(6) One member elected by headmasters of high schools in each revenue district in the University area from among themselves ;

(7) Six members nominated by the Chancellor on the recommendation of the Vice-Chancellor to represent Tamil, Sanskrit, Hindi and other languages ;

(8) One member nominated by the Chancellor on the recommendation of the Vice-Chancellor to represent physical education ; and

(9) Such number of members not exceeding five as may be nominated by the Chancellor from among the teachers of colleges other than post-graduate and professional colleges in the University area.

(b) Save as otherwise provided, the elected and nominated members of the Academic Council shall hold office¹ for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years]:

¹ This expression was substituted for the expression "for a period of three years" by section 4(a) of the Madurai-Kamaraj University Amendment Act, 1981 (Tamil Nadu Act 60 of 1981).

¹[Provided that where a member is elected or nominated to the Academic Council to a casual vacancy, the period of office held by any such member shall be construed as a full period of three years for the purpose of this clause:]

Provided also that where an elected or nominated member of the Academic Council is appointed temporarily to any of the offices by virtue of which he is entitled to be a member of the Academic Council *ex-officio*, he shall by notice in writing signed by him and communicated to the Vice-Chancellor within seven days from the date of his taking charge of his appointment, choose whether he will continue to be a member of the Academic Council by virtue of his election or nomination or whether he will vacate office as such member and become a member *ex-officio* by virtue of his appointment and the choice shall be conclusive. On failure to make such choice, he shall be deemed to have vacated his office as an elected or nominated member :

Provided also that a member elected under clause (1) of Class II of sub-section (a) shall cease to be a member of the Academic Council if he subsequently becomes engaged in teaching.

(c) When a person ceases to be a member of the Academic Council, he shall cease to be a member of any of the authorities of the University of which he may happen to be a member by virtue of his membership of the Academic Council.

²[*Explanation.*—For the purpose of this clause, the expression “period” shall include the period held prior to the 1st May 1981.]

³[24-A.(1) Notwithstanding anything contained in sections 15, 19 or 24, no person who had held office as a member for a total period of six years in any one or two of the following authorities, namely :—

Disqualification for election or nomination.

¹ This proviso was substituted for the following proviso by section 4 (b) of the Madurai-Kamaraj University (Amendment) Act, 1981 (Tamil Nadu Act 60 of 1981).

“Provided, however, that no member elected in his capacity as a member of a particular electorate shall hold office for a longer period than three months after he has ceased to be such member unless meanwhile he again becomes a member of that electorate.”

² This explanation was added by section 4 (c) of the Madurai-Kamaraj University (Amendment) Act, 1981 (Tamil Nadu Act 60 of 1981.)

³ This section was inserted by section 5 of the Madurai-Kamaraj University (Amendment) Act, 1981 (Tamil Nadu Act 60 of 1981.)

- (i) the Senate,
- (ii) the Syndicate, and
- (iii) the Academic Council

shall be eligible for election or nomination to any of the said three authorities.

Explanation I.—For the purpose of this sub-section, the expression “period” shall include the period held prior to the 1st May 1981.

Explanation II.—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in one authority either by election or nomination and the period of three years during which he held office in another authority either by election or nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination in any one of the said three authorities :

Provided that for the purposes of this sub-section a person who has held office in any one of the said three authorities in a casual vacancy shall be deemed to have held office for a period of three years in that authority :

Provided further that for the purposes of this sub-section if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of —

(i) *ex-officio* members referred to in section 15 (a) Class I, but not including members of the Syndicate who are not otherwise members of the Senate referred to in item (10) ;

(ii) *ex-officio* members referred to in section 19 (a) Class I ; and

(iii) *ex-officio* members referred to in section 24 (a) Class I ; but not including members of the Syndicate who are not otherwise members of the Academic Council referred to in item (5).]

25. Subject to the provisions of this Act, the Academic Council shall have the following powers, namely :—
Powers of the Academic Council.

(a) to make regulations and amend or repeal the same ;

(b) to advise the Senate and the Syndicate on all academic matters ;

(c) to make proposals to the Senate and the Syndicate for the institution of lecturerships, readerships, professorships or other teaching posts and in regard to the duties and emoluments thereof ;

(d) to make regulations regarding the special courses of study or division of subjects in University colleges and laboratories and affiliated and approved colleges ;

(e) to make regulations for the encouragement of co-operation and reciprocity among University colleges and laboratories and affiliated and approved colleges with a view to promoting academic life ;

(f) to make regulations regarding courses of study, examinations and the conditions on which students of University colleges and laboratories and of affiliated and approved colleges shall be admitted to examinations of the University ;

(g) to constitute Faculties in Arts, Science, Law, Medicine, Engineering, Technology, Teaching, Agriculture, Commerce, Indian and other languages, Indian System of Medicine, Fine Arts, Veterinary Science and such other subjects as may be prescribed ;

(h) to make proposals to the Syndicate for the framing of ordinances for the management of University colleges and laboratories, libraries, museums and institutes of research hostels instituted by the University and other institutions established by the University ;

(i) to recommend to the Senate schemes for the constitution or reconstitution of departments of teaching ;

(j) to advise the Syndicate on the promotion of research in the University ;

(k) to receive and to call for and to consider reports from the Syndicate reviewing the instruction and teaching of the University and the research work done in the University ; and

(l) to appoint a standing committee of which not less than one-third shall be members of the Academic Council who are principals or teachers of affiliated colleges and to delegate to it such of its powers as it may deem fit.

Constitution and functions of Faculties.

26. (1) The University shall include Faculties of Arts, Science, Law, Medicine, Engineering, Technology, Teaching, Agriculture, Commerce, Indian and other languages, Indian System of Medicine, Veterinary Science, Fine Arts and such other Faculties as may be prescribed by the statutes.

(2) Each Faculty shall comprise such departments of teaching as may be prescribed by the ordinances.

(3) The constitution and functions of the Faculties shall in all other respects be such as may be prescribed by the regulations :

Provided that not less than three-fourths of the total number of members of every Faculty shall be members of the Academic Council.

(4) Notwithstanding anything contained in sub-section (3), the Academic Council may, on the recommendation of the Syndicate, appoint any teacher of the University as a member of a Faculty.

The Boards of Studies.

27. There shall be Boards of Studies attached to each Department of teaching. The constitution and powers of the Boards of Studies shall be such as may be prescribed by the ordinances.

Constitution of other authorities.

28. The constitution of such other bodies as may be declared by the statutes to be authorities of the University shall be provided for in the manner prescribed.

29. (1) The Finance Committee shall consist of the Finance Committee following five members, namely :—

(i) The Vice-Chancellor ;

[(ii) The Secretary to Government in-charge of Finance or any officer nominated by him;]

(iii) Three members nominated by the Syndicate from among its members.

(2) If for any reason the officer referred to in clause (ii) of sub-section (1) is unable to attend any meeting of the Finance Committee, he may depute any officer of the Department to attend such meeting. The officer so deputed shall have the right to take part in the discussions of the Committee and shall have the right to vote.

(3) (i) The Syndicate shall, in the manner prescribed by the ordinances, prepare the financial estimates of the University and place the same before the Finance Committee.

(ii) The Finance Committee shall then scrutinise the said estimates and may make such modifications therein as it considers necessary.

(iii) The said estimates, as modified by the Finance Committee, shall then be laid before the Syndicate for consideration. The Syndicate may accept the modifications made by the Finance Committee and place the estimates as so modified before the Senate for approval or it may refuse to accept the modifications, in which case, it shall place before the Senate the estimates, the modifications made or the objections raised by the Finance Committee and the reasons for the non-acceptance. The Senate shall consider the estimates so laid before it and shall sanction the same either without modification or with such modifications as it thinks fit :

Provided that the Senate shall not make any modifications in the estimates which have the effect of increasing the estimates of expenditure or reducing the estimates of income.

¹ This item was substituted for the following item by section 7 of the Madras University and Madurai-Kamaraj University (Second Amendment) Act, 1979 (Tamil Nadu Act 9 of 1980):—

“(ii) The Secretary to Government in-charge of Education;”

CHAPTER VI.

STATUTES, ORDINANCES AND REGULATIONS.

Statutes.

30. Subject to the provisions of this Act, the statutes may provide for all or any of the following matters, namely :—

(a) the constitution or reconstitution, powers and duties of the authorities of the University ;

(b) the conditions of recommendation by the Senate of areas to be recognised by the Government as University Centres ;

(c) the conditions of recognition of approved colleges and of affiliation to the University of affiliated colleges ;

¹[(cc) the manner in which and the conditions subject to which a college may be designated as an autonomous college or the designation of such college may be cancelled and the matters incidental to the administration of autonomous colleges including the constitution or reconstitution, powers and duties of academic council, staff council, boards of studies and boards of examiners ;]

(d) the institution and maintenance of University colleges and laboratories and hostels ;

(e) the powers, duties and conditions of service of the officers of the University other than the Chancellor and the Pro-Chancellor ;

(f) the holding of convocations to confer degrees ;

(g) the conferment of honorary degrees ;

(h) the administration of endowments and the institution and conditions of award of fellowships, travelling fellowships, scholarships, studentships, bursaries, exhibition, medals and prizes ;

(i) the classification and the mode of appointment of the teachers of the University ;

¹ This clause was inserted by section 6 of the Madurai University (Amendment) Act, 1977 (Tamil Nadu Act 1 of 1978).

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(j) the institution of pension, gratuity or provident fund for the benefit of the teachers of the University or its servants ;

(k) the maintenance of a register of registered graduates ; and

(l) all other matters which by this Act may be prescribed by the statutes.

31. (1) The Senate may of its own motion take into consideration the draft of any statute : Statutes, how made.

Provided that in any such case before a statute is passed affecting the powers or duties of any officer or authority, the opinion of the Syndicate and a report from the person or authority concerned shall have been taken into consideration by the Senate.

(2) The Syndicate may propose to the Senate the draft of any statute. Such draft may be considered by the Senate at its next succeeding meeting. The Senate may approve such draft and pass the statute or may reject it or return it to the Syndicate for reconsideration either in whole or in part, together with any amendments which the Senate may suggest. After any draft so returned has been further considered by the Syndicate, together with any amendments suggested by the Senate, it shall be again presented to the Senate with the report of the Syndicate thereon, and the Senate may then deal with the draft in any manner it thinks fit.

(3) Where any statute has been passed by the Senate or a draft of a statute recommended by the Syndicate has been rejected by the Senate, it shall be submitted to the Chancellor who may refer the statute or draft back to the Senate for further consideration or in the case of a statute passed by the Senate assent thereto or withhold his assent. A statute passed by the Senate shall have no validity until it has been assented to by the Chancellor.

(4) The Syndicate shall not propose the draft of any statute or of amendment to a statute—

(a) affecting the status, powers or constitution of any authority of the University until such authority has been given an opportunity of expressing an opinion upon the proposal ; any opinion so expressed shall be in writing and shall be considered by the Senate and shall be submitted to the Chancellor ; or

(b) affecting the conditions of affiliation or approval of affiliated or approved colleges with the University or by the University, as the case may be ;¹[or]

²[(c) affecting the conditions of designation of any colleges as an autonomous college ;]

except after consultation with the Academic Council.

Ordinances.

32. Subject to the provisions of this Act and the statutes, the ordinances may provide for all or any of the following matters, namely :—

(a) the admission of students to the University and the levy of fees in University colleges and laboratories ;

(b) the conditions of residence of the students of the University and the levy of fees for residence in hostels maintained by the University ;

(c) the conditions of recognition of hostels not maintained by the University ;

(d) the qualifications and emoluments of teachers of the University ;

(e) the fees to be charged for courses of teaching given by teachers of the University and for tutorial and supplementary instruction given by the University ;

(f) the conditions subject to which persons who may hereafter be permanently employed may be recognised as qualified to give instruction in affiliated and approved colleges and hostels ;

¹ This word was added by section 7(1) of the Madurai University (Amendment) Act, 1977 (Tamil Nadu Act 1 of 1978).

² This clause was inserted by section 7(2), *ibid.*

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- (g) the appointment and duties of examiners ;
- (h) the conduct of examinations ;
- (i) the extension of University teaching in the town limits of Madurai and elsewhere in the University area ; and
- (j) all other matters which by this Act or by the statutes may be provided for by the ordinances.

33. (1) In making ordinances the Syndicate shall **Ordinances, how made.** consult—

- (i) the Boards of Studies when such ordinances affect the appointment and duties of examiners; and
- (ii) the Academic Council when they affect the conduct or standard of examinations, or the conditions of residence of students.

(2) All ordinances made by the Syndicate shall have effect from such date as it may direct, but every ordinance so made shall be submitted as soon as may be to the Chancellor and the Senate and shall be considered by the Senate at its next succeeding meeting. The Senate shall have power by a resolution passed by a majority of not less than two-thirds of the members present at such meeting to cancel or modify any such ordinance.

(3) The Chancellor may direct that the operation of any ordinance shall be suspended until such time as the Senate has had an opportunity of considering the same.

34. (1) The Academic Council may make regulations **Regulations how made.** consistent with this Act, the statutes and the ordinances to carry out the duties assigned to it thereunder.

(2) All such regulations shall have effect from such date as the Academic Council may direct ; but every regulation so made shall be submitted as soon as may be to the Senate for its consideration at its next succeeding meeting. The Senate shall have power, by a resolution passed by a majority of not less than two-thirds of the members present at such meeting, to cancel or modify any such regulation.

CHAPTER VII.

ADMISSION AND RESIDENCE OF STUDENTS.

Admission
University
courses.

to 35. (1) No person shall be admitted to the Pre-University course or other entrance courses of study in the University unless he—

(i) has passed the matriculation examination ; or

(ii) holds the Secondary School-Leaving Certificate and has been declared eligible by the Syndicate under conditions prescribed by the University authorities concerned for such course or courses of study ; or

(iii) has passed an examination of any other University or authority recognised by the Syndicate as equivalent to the examinations specified in clause (i) or clause (ii) ; and

(iv) fulfils such other conditions as may be prescribed by the Syndicate.

(2) No person shall be admitted to a course of study in the University for admission to the examination for degrees of the University in Arts and Science unless he—

(i) has passed the Pre-University examination of the University ; or

(ii) has passed an examination of any other University or authority recognised by the Syndicate as equivalent to the examination referred to in clause (i) ; and

(iii) fulfils such other conditions as may be prescribed by the Syndicate.

(3) No person shall be admitted to a course of study in the University or admission to the examination for a professional degree of the University unless he—

(i) has passed the relevant examination prescribed therefor by the Syndicate ;

(ii) has obtained such minimum percentage of marks in such subject in the relevant examination as may be prescribed by the Syndicate ; and

(iii) fulfils such other conditions as may be prescribed by the Syndicate.

(4) No person shall be admitted to any course of study for admission to the examinations for titles, diplomas, or certificates of the University unless he—

(i) has passed the entrance test prescribed therefor by the Syndicate ; and

(ii) fulfils such other conditions as may be prescribed by the Syndicate.

(5) Every candidate for a University examination shall, unless exempted from the provisions of this subsection by a special order of the Syndicate made on the recommendation of the Academic Council, be enrolled as a member of a University college or laboratory or of an affiliated or approved college. Any such exemption may be made subject to such conditions as the Syndicate may think fit.

(6) Students exempted from the provisions of subsection (5) and students admitted, in accordance with the conditions prescribed, to courses of study other than courses of study for a degree shall be non-collegiate students of the University.

36. No candidate shall be admitted to any University examination unless he is enrolled as a member of a University college or laboratory or of an affiliated or approved college and has satisfied the requirements as to the attendance required under the regulations for the same or unless he is exempted from such requirement of enrolment or attendance or both by an order of the Syndicate passed on the recommendation of the Academic Council made under the regulations prescribed. Exemptions granted under this section shall be subject to such conditions as the Syndicate may think fit.

37. No attendance at instruction given in any college or institution other than that conducted, affiliated or approved by the University shall qualify for admission to any examination of the University.

38. Every student of the University other than the non-collegiate students shall be required to reside in a hostel under such other conditions as may be prescribed.

CHAPTER VIII.

UNIVERSITY FUNDS.

Funds of the
University.

39. The University shall have a fund to which shall be credited—

(1) its income from fees, endowments, grants, donations and gifts, if any ; and

(2) any contribution by the Central Government, any State Government, the University Grants Commission or like authority, any local authority or any other corporation owned or controlled by the Government.

Transfer of
Government
institutions to
the University.

40. The Government may at any time after the notified date transfer to the University the control and management of any of their institutions situate within the University area on such terms and conditions as they may deem proper.

CHAPTER IX.

MISCELLANEOUS.

Filling of casual
vacancies.

41. All casual vacancies among the members (other than *ex-officio* members) of any authority or other body of the University shall be filled as soon as conveniently may be, by the person or body who or which nominated or elected the member whose place has become vacant and the person nominated or elected to a casual vacancy shall be a member of such authority or body for the residue of the term for which the person whose place he fills would have been a member :

Provided that vacancies arising by efflux of time among elected members of any authority or other body of the University may be filled at elections which may be fixed by the Vice-Chancellor to take place on such days not earlier than two months from the date on which the vacancies arise, as he thinks fit :

Provided further that no casual vacancy shall be filled if such vacancy occurs within six months before the date of the expiry of the term of the members of any authority or other body of the University.

42. No act or proceeding of any authority or other body of the University shall be invalidated merely by reason of the existence of a vacancy or of any defect or irregularity in the election or appointment of a member of any authority or other body of the University or of any defect or irregularity in such act or proceeding not affecting the merits of the case or on the ground only that the Senate did not meet twice in any year.

Proceedings of the University authorities and bodies not invalidated by vacancies, etc.

43. (1) The Senate may,—

Removal from membership of the University.

(a) on the recommendation of not less than two-thirds of the members of the Syndicate, remove by an order in writing made in this behalf the name of any person from the register of graduates ; or

(b) remove by an order in writing made in this behalf any person from membership of any authority of the University by a resolution passed by a majority of the total membership of the Senate and by a majority of not less than two-thirds of the members of the Senate present and voting at the meeting,

if such person has been convicted by a criminal court for an offence which in the opinion of the Senate involves moral turpitude or if he has been guilty of gross misconduct and for the same reason, may withdraw any degree or diploma conferred on or granted to that person by the University.

(2) The Senate may also by an order in writing made in this behalf remove any person from the membership of any authority of the University if he becomes of unsound mind or deaf-mute or suffers from leprosy or has applied to be adjudicated or has been adjudicated as an insolvent.

(3) No action under this section shall be taken against any person unless he has been given a reasonable opportunity to show cause against the action proposed to be taken.

(4) A copy of every order passed under sub-section (1) or sub-section (2), as the case may be, shall, as soon as may be after it is so passed, be communicated to the person concerned in the manner prescribed by regulations.

Disputes as to constitution of University authorities and bodies.

44. If any question arises whether any person has been duly elected or nominated as, or is entitled to be a member of any authority of the University or other body of the University, the question shall be referred to the Chancellor whose decision thereon shall be final.

Constitution of committees.

45. All the authorities of the University shall have power to constitute or reconstitute committees and to delegate to them such of their powers as they deem fit; such committees shall, save as otherwise provided, consist of members of the authority concerned and of such other persons (if any) as the authority in each case may think fit.

Pension, Gratuity, Insurance and Provident Fund.

46. (1) The University shall institute for the benefit of the University Lecturers, University Readers, University Professors, officers, teachers or servants of the University, such pension, gratuity, insurance and provident fund as it may deem fit in such manner and subject to such conditions as may be prescribed by ordinances.

(2) Where the University has so instituted a provident fund under sub-section (1), the Government may declare that the provisions of the Provident Fund Act, 1925 (Central Act XIX of 1925) shall apply to such fund as if the University were a local authority and the fund a Government provident fund.

Report on affiliated colleges.

47. The Senate shall, at the end of every five years from the notified date, submit a report to the Government on the condition of affiliated and approved colleges within the University area. The Government shall lay the report on the table of both Houses of the Legislature and shall take such action on it as they deem fit.

Power to obtain information.

48. Notwithstanding anything contained in this Act or any other law for the time being in force, the Government may by order in writing call for any information from the University on any matter relating to the affairs of the University and the University shall, if such information is available with it, furnish the Government with such information within a reasonable period :

Provided that in the case of information which the University considers confidential, the University may inform the Government that such information cannot be made available to the Government and shall place the same before the Chancellor.

49. (1) On and after the notified date every person ordinarily resident within the University area, who— Registration of graduates.

(i) has been for at least three years a graduate of any University in the territory of India ; or

(ii) is a registered graduate of any University in the territory of India,

shall be entitled to have his name entered in the register of graduates maintained under this Act for a period of five years on payment of such fee and subject to such conditions as may be prescribed by the statutes.

(2) All applications for registration under sub-section (1) shall be sent to the Registrar together with the prescribed fee and such proof of qualifications as may be prescribed by the statutes.

(3) The Registrar shall on receipt of an application made under sub-section (2) and after making such enquiry as he deems fit enter in the register of graduates the name of the applicant.

(4) Every person whose name has been entered in the register of graduates under sub-section (3) shall be entitled to have such entry renewed every five years on application made in that behalf to the Registrar within such time, in such manner and on payment of such fee as may be prescribed by the statutes.

50. Notwithstanding anything contained in sub-section (1) of section 11, within three months from the date of publication of this Act in the **Fort St. George Gazette*, the first Vice-Chancellor shall be appointed by the Chancellor on a salary to be fixed by him for a period not exceeding five years and on such other conditions as he thinks fit. Appointment of the first Vice-Chancellor.

*Now the *Tamil Nadu Government Gazette*.

Appointment of
the first Registrar.

51. Notwithstanding anything contained in sub-section (1) of section 13, within three months from the date of publication of this Act in the **Fort St. George Gazette*, the first Registrar shall be appointed by the Chancellor on a salary to be fixed by him for a period not exceeding three years and on such conditions as he thinks fit.

Appointment of
the first University staff.

52. Notwithstanding anything contained in this Act, the first Vice-Chancellor shall have power to appoint such officers and servants of the University as may be necessary subject to the sanction of the Chancellor.

Transitory
powers of the
Vice-Chancellor.

53. (1) It shall be the duty of the Vice-Chancellor to make arrangements for constituting the Senate, the Syndicate and the Academic Council and such other authorities of the University within six months after the notified date or such longer period not exceeding one year as the Government may, by notification, direct.

(2) The Vice-Chancellor shall, with the assistance of an advisory committee nominated by the Chancellor, draw up any rules that may be necessary for regulating the method of election to those authorities subject to the provisions of this Act and the approval of the Chancellor.

(3) The authorities constituted under sub-section (1) shall commence to exercise their functions on such date or dates as the Government may, by notification, direct.

(4) It shall be the duty of the Vice-Chancellor to draft such statutes, ordinances and regulations as may be necessary and submit them to the respective authorities competent to deal with them for their disposal. Such statutes, ordinances and regulations when framed shall be published in the **Fort St. George Gazette*.

Transfer of
service of cer-
tain employees
of the Univer-
sity of Madras
to the ¹[Madurai-
Kamaraj Uni-
versity].

54. (1) Every person who immediately before the notified date is serving in connection with the affairs of the University of Madras in the University Centre at Madurai, shall, as from the said date, become an employee of the ¹[Madurai-Kamaraj University] and shall cease to be an employee of the University of Madras.

¹ This expression was substituted for the expression "Madurai University" by section 4 of the Madurai University (Amendment and Special Provisions) Act, 1978 (Tamil Nadu Act 38 of 1978).

^{*}Now the *Tamil Nadu Government Gazette*.

(2) (a) As soon as may be, after the notified date, the Government may, after consulting the Vice-Chancellors of the University of Madras and the ¹[Madurai-Kamaraj University], direct by general or special order that such of the employees of the University of Madras as are specified in such order shall stand allotted to serve in connection with the affairs of the ¹[Madurai-Kamaraj University] with effect from such date as may be specified in such order :

Provided that no such direction shall be issued in respect of any such person without his consent for such allotment.

(b) With effect from the date specified in the order under clause (a), the persons specified in such order shall become employees of the ¹[Madurai-Kamaraj University] and shall cease to be employees of the University of Madras.

(3) Every person referred in sub-section (1) or sub-section (2) shall hold office under the ¹[Madurai-Kamaraj University] by the same tenure, at the same remuneration and upon the same terms and conditions and with the same rights and privileges as to pension or gratuity, if any, and other matters as he would have held the same on the notified date or the date specified in the order under sub-section (2), as the case may be, if this Act had not been passed.

(4) The liability to pay pension and gratuity to the persons referred to in sub-sections (1) and (2) shall be the liability of the ¹[Madurai-Kamaraj University].

55. (1) The sums at the credit of the provident fund accounts of the persons referred to in sub-section (1) of section 54 as on the notified date and of the persons referred to in sub-section (2) of that section as on the date specified in the order under clause (a) of the said sub-section (2) shall be transferred to the ¹[Madurai-Kamaraj University] and the liability in respect of the said provident fund accounts shall be the liability of the ¹[Madurai-Kamaraj University].

Transfer of accumulations in provident fund and other like funds.

¹This expression was substituted for the expression "Madurai University" by section 4 of the Madurai University (Amendment and Special Provisions) Act, 1978 (Tamil Nadu Act 38 of 1978).

(2) There shall be paid to the ¹[Madurai-Kamaraj University] out of the accumulations in the superannuation fund and other like funds, if any, of the University of Madras such amounts as have been credited to the superannuation fund or other like funds, if any, on behalf of the persons referred to in sub-sections (1) and (2) of section 54. The amount so paid shall form part of the superannuation fund or other like funds, if any, that may be established by the ¹[Madurai-Kamaraj University] for the benefit of its employees.

Payment of certain amount by the University of Madras.

56. (1) The University of Madras shall, out of its funds as on the notified date, pay to the ¹[Madurai-Kamaraj University] such amount as the Government may, in consultation with the University of Madras specify.

(2) The amount payable under sub-section (1) shall be in addition to the amounts payable by the University of Madras to the ¹[Madurai-Kamaraj University] under section 55.

²[Tamil Nadu Act] VII of 1923 not to apply.

57. (1) Subject to the provisions of sub-sections (2) to (9), the Madras University Act, 1923 (³[Tamil Nadu] Act VII of 1923) shall, with effect from the notified date, cease to apply in respect of the areas to which the provisions of this Act extend.

(2) Such cesser shall not affect—

(a) the previous operation of the Madras University Act, 1923 (³[Tamil Nadu] Act VII of 1923) in respect of the areas to which the provisions of this Act extend, or

(b) any penalty, forfeiture or punishment incurred in respect of any offence committed against the Madras University Act, 1923 (³[Tamil Nadu] Act VII of 1923), or

¹This expression was substituted for the expression "Madurai University" by section 4 of the Madurai University (Amendment and Special Provisions) Act, 1978 (Tamil Nadu Act 33 of 1978).

² This expression was substituted for the expression "Madras Act" by paragraph 3 (2) of the Tamil Nadu Adaptation of Laws Order, 1970.

³ These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

(c) any investigation, legal proceeding or remedy in respect of such penalty, forfeiture or punishment, and any such investigation, legal proceeding or remedy may be instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed as if this Act had not been passed.

(3) Notwithstanding anything contained in sub-section (1), all statutes, ordinances and regulations made under the Madras University Act, 1923 (¹[Tamil Nadu] Act VII of 1923) and in force on the notified date, shall, in so far as they are not inconsistent with this Act, continue to be in force in the University area until they are replaced by the statutes, ordinances and regulations to be made under this Act.

(4) Notwithstanding anything contained in this Act or the statutes, ordinances and regulations, continued in force under sub-section (3), or made under this Act, any student of any of the colleges within the University area which—

(a) continue to be colleges affiliated to the University of Madras immediately before the notified date; or

(b) continue to be colleges recognised by the University of Madras as oriental colleges immediately before that date,

who immediately before the notified date, was studying or was eligible for any of the examinations of the University of Madras shall be permitted to complete his course or be admitted to the examination, as the case may be, and the ²[Madurai-Kamaraj University] shall provide for such period and in such manner as may be determined by the Chancellor for the instruction, teaching, training and examination of such student in accordance with the courses of study in the University of Madras and furnish to the University of Madras a return containing the names and qualifications of the teachers engaged for the instruction, teaching, training and examination of such student and shall comply with such directions as may be given by the University of Madras in respect of those students.

¹ These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

² This expression was substituted for the expression "Madurai University" by section 4 of the Madurai University (Amendment and Special Provisions) Act, 1978 (Tamil Nadu Act 38 of 1978).

(5) All property whether movable or immovable including lands, buildings, equipment, books and library and all rights of whatsoever kind owned by or vested in or held in trust immediately before the notified date by the University of Madras at the University Centre at Madurai as well as all liabilities legally subsisting against such University at that Centre shall, stand transferred to and vest in the ¹[Madurai-Kamaraj University].

(6) All colleges including oriental colleges, within the University area which immediately before the notified date—

(a) continue to be affiliated to or recognised by the University of Madras ; and

(b) provide courses of study for admission to the examination for degrees of the University of Madras, shall be deemed to be colleges affiliated to the ¹[Madurai-Kamaraj University] under this Act and the provisions of this Act shall, as far as may be, apply accordingly.

(7) All colleges within the University area which immediately before the notified date continue to be recognised by the University of Madras as—

(a) oriental colleges providing courses of study for admission to the examinations of the said University, for titles and diplomas ; and

(b) colleges providing courses of study for admission to the Pre-University examination of the said University,

shall be deemed to be colleges approved by the ¹[Madurai-Kamaraj University] under this Act and the provisions of this Act shall, as far as may be, apply accordingly.

(8) All hostels within the University area which continue to be recognised by the University of Madras immediately before the notified date shall be deemed to be hostels recognised by the ¹[Madurai-Kamaraj University] under this Act and the provisions of this Act shall as far as may be apply accordingly.

¹ This expression was substituted for the expression "Madurai University" by section 4 of the Madurai University (Amendment and Special Provisions) Act, 1978 (Tamil Nadu Act 38 of 1978).

(9) Subject to the provisions of sub-section (2) but without prejudice to the provisions of sub-sections (3) to (8), anything done or any action taken before the notified date under any provision of the Madras University Act, 1923 (¹[Tamil Nadu] Act VII of 1923) in respect of any area to which the provisions of this Act extend shall be deemed to have been done or taken under the corresponding provision of this Act and shall continue to have effect accordingly unless and until superseded by anything done or any action taken under the corresponding provision of this Act.

58. (1) If any difficulty arises as to the first constitution ^{Power to} or reconstitution of any authority of the University after ^{remove} the notified date, or otherwise in giving effect to the provisions of this Act, the Government may, as occasion may require, by order, do anything which appears to them necessary for the purpose of removing the difficulty. ^{difficulties.}

(2) Every order issued under sub-section (1) shall, as soon as possible after it is issued, be placed on the table of both Houses of the Legislature and if, before the expiry of the session in which it is so placed or the next session, both Houses agree in making any modification in any such order or both Houses agree that the order should not be issued, the order shall thereafter have effect only in such modified form or be of no effect, as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that order.

¹ These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

TAMIL NADU ACT NO. 38 OF 1978.*

**THE MADURAI UNIVERSITY (AMENDMENT AND
SPECIAL PROVISIONS) ACT, 1978.**

*[Received the assent of the Governor on the 30th September
1978, first published in the Tamil Nadu Government
Gazette Extraordinary on the 4th October 1978
(Purattasi 18, Kalayukti (2009—Tiruvalluvar Andu)).]*

**An Act further to amend the Madurai University
Act, 1965.**

BE it enacted by the Legislature of the State of Tamil Nadu in
the Twenty-ninth Year of the Republic of India as follows:—

Short title
and commen-
cement.

1. (1) This Act may be called the Madurai University
(Amendment and Special Provisions) Act, 1978.

(2) It shall be deemed to have come into force on the
22nd July 1978.

*2-4. [The amendments made by these sections have
already been incorporated in the principal Act, namely,
the Madurai-Kamaraj University Act, 1965 (Tamil Nadu
Act 33 of 1965).]*

Construction
of references
to "Madurai
University"
and "Madurai
University
Act".

5. References to "Madurai University" and "Madurai
University Act" in any Act or in any rule, notification,
proceeding, order, regulation, by-law or other instrument
made or issued under such Act, or "statues", "ordinances"
and "regulations" made or continued in force under the
principal Act shall be construed as references to "Madurai-
Kamaraj University" and "Madurai-Kamaraj University
Act" respectively.

Legal
proceedings.

6. Where immediately before the commencement of
this Act any legal proceedings are pending to which the
"Madurai University" is a party, the "Madurai-Kamaraj
University" shall be deemed to be substituted for the
"Madurai University" in those proceedings.

* For Statement of Objects and Reasons, see *Tamil Nadu
Government Gazette Extraordinary*, dated the 7th September
1978, Part IV—Section 1, Page 442.

7. (1) The Madurai University (Amendment and Repeal. Special Provisions) Ordinance, 1978 (Tamil Nadu Ordinance 7 of 1978), is hereby repealed.

(2) Notwithstanding such repeal anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act, as if this Act had come into force on the 22nd July 1978.

1979 : T.N. Act 42] *Madras University and Madurai- 1025
Kamaraj University (Amendment)*

TAMIL NADU ACT NO. 42 OF 1979.*

**THE MADRAS UNIVERSITY AND MADURAI-
KAMARAJ UNIVERSITY (AMENDMENT) ACT,
1979.**

[*Received the assent of the President on the 11th July 1979,
first published in the Tamil Nadu Government Gazette
Extraordinary on the 17th July 1979 (Adi 1, Chitharthi
(2010-Tiruvalluvar Andu)).*]

**An Act further to amend the Madras University Act, 1923
and the Madurai-Kamaraj University Act, 1965.**

**BE it enacted by the Legislature of the State of Tamil Nadu
in the Thirtieth Year of the Republic of India as
follows :—**

PART I.

PRELIMINARY.

1. (1) This Act may be called the Madras University Short title and and Madurai-Kamaraj University (Amendment) Act, commencement. 1979.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

PART II.

AMENDMENTS TO THE MADRAS UNIVERSITY ACT, 1923,

2. In section 14 of the Madras University Act, 1923 Amendment of (Tamil Nadu Act VII of 1923) (hereinafter referred section 14, to as the 1923 Act), in sub-section (a), under the heading Tamil Nadu *Ex-officio Members*, after item (7), the following item Act VII of 1923. shall be inserted, namely :—

“(7-A) The Director of Medical Education f”.

* For Statement of Objects and Reasons, see *Tamil Nadu Government Gazette Extraordinary*, dated the 27th April 1979, Part IV—Section 1, Pages 300—301.

Amendment of
section 18,
Tamil Nadu
Act VII of 1923.

3. In section 18 of the 1923 Act, in sub-section (a) under the heading *Ex-officio Members*,—

(i) in item (1), the word “and” occurring at the end, shall be omitted ;

(ii) in item (2), the word “and” shall be added at the end ;

(iii) after item (2) as so amended, the following item shall be inserted, namely :—

“ (3) The Director of Medical Education ; ”.

Amendment of
section 23,
Tamil Nadu
Act VII of
1923 .

4. In section 23 of the 1923 Act, in sub-section (a), under the heading *Ex-officio Members*, after item (3), the following item shall be inserted, namely:—

“ (3—A) The Director of Medical Education ; ”. ✓

PART III.

AMENDMENT TO THE MADURAI-KAMARAJ UNIVERSITY ACT, 1965.

5—7. [*The amendments made by these sections have already been incorporated in the principal Act, namely, the Madurai-Kamaraj University Act, 1965 (Tamil Nadu Act 33 of 1965).*]

TAMIL NADU ACT NO. 9 OF 1980.*

**THE MADRAS UNIVERSITY AND MADURAI—
KAMARAJ UNIVERSITY (SECOND AMENDMENT)
ACT, 1979.**

[Received the assent of the President on the 7th March 1980,
first published in the Tamil Nadu Government Gazette
Extraordinary, on the 13th March 1980 (Masi 30,
Chitharthi-2011-Thiruvalluvar Aandu).]

An Act further to amend the Madras University Act, 1923
and the Madurai-Kamaraj University Act, 1965.

BE it enacted by the Legislature of the State of Tamil Nadu
in the Thirtieth Year of the Republic of India as fol-
lows:—

PART I.

PRELIMINARY.

1. (1) This Act may be called the Madras University and Madurai-Kamaraj University (Second Amendment) Act, 1979. Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

PART II.

AMENDMENTS TO THE MADRAS UNIVERSITY ACT, 1923.

2. In section 14 of the Madras University Act, 1923 (Tamil Nadu Act VII of 1923) (hereinafter referred to as the 1923 Act), in sub-section (a), under the heading "Ex-Officio Members", item (4) shall be omitted. Amendment of section 14, Tamil Nadu Act VII of 1923.

3. In section 18 of the 1923 Act, in sub-section (a), under the heading "Ex-Officio Members",— Amendment of section 18, Tamil Nadu Act VII of 1923.
(i) item (1) shall be renumbered as item (1-A);
(ii) before item (1-A) as so renumbered, the following item shall be inserted, namely:—

“(1) The Secretary to Government in-charge of Education;”

4. In section 26 of the 1923 Act, in sub-section (1), for item (ii), the following item shall be substituted, namely:— Amendment of section 26, Tamil Nadu Act VII of 1923.

“(ii) The Secretary to Government in-charge of Finance or any officer nominated by him;”

PART III.

**AMENDMENTS TO THE MADURAI-KAMARAJ UNIVERSITY
ACT, 1965.**

5-7. [The amendments made by these sections have already been incorporated in the principal Act, namely, the Madurai-Kamaraj University Act, 1965 (Tamil Nadu Act 33 of 1965).]

*For Statement of Objects and Reasons, see Tamil Nadu Government Gazette Extraordinary, dated the 7th November 1979, Part IV-Section 1, Page 501.

582 *Madurai-Kamaraj University* [1981 : T.N. Act 60]
(Amendment)

TAMIL NADU ACT NO. 60 OF 1981.*

THE MADURAI-KAMARAJ UNIVERSITY
(AMENDMENT) ACT, 1981.

[Received the assent of the President on the 5th October 1981, first published in the Tamil Nadu Government Gazette Extraordinary on the 5th October 1981, (Purattasi 19, Thunmathi—2012—Thiruvalluvar Aandu).]

An Act further to amend the Madurai-Kamaraj University Act, 1965.

BE it enacted by the Legislature of the State of Tamil Nadu in the Thirty-second Year of the Republic of India as follows :—

Short title and commencement

1. (1) This Act may be called the Madurai-Kamaraj University (Amendment) Act, 1981.

(2) Section 2 [except clause (1) thereof] and sections 3, 4 and 5 shall be deemed to have come into force on the 1st May 1981.

2-5. [The amendments made by these sections have already been incorporated in the principal Act, namely, the Madurai-Kamaraj University Act, 1965 (Tamil Nadu Act 33 of 1965).]

Certain Proceedings to hold elections to be void.

6. Every action taken and every proceeding commenced on or after the 1st May 1981, but before the date of publication of this Act in the *Tamil Nadu Government Gazette*, to hold election to the Senate of the Madurai-Kamaraj University from among registered graduates [with reference to section 15(a) Class III—Other Members—(1) of the principal Act] shall be deemed to be null and void and accordingly fresh action or proceeding shall hereafter be taken in accordance with the provisions of the principal Act, as amended by this Act.

Removal of doubts.

7. (1) For the removal of doubts, it is hereby declared that notwithstanding anything contained in the principal

*For Statement of Objects and Reasons, see *Tamil Nadu Government Gazette* Extraordinary, dated the 25th August 1981, Part IV—Section 1, page 702.

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Act as amended by this Act, every person who ceases to be a member of the Senate by reason of the operation of section 6, shall cease to be member of—

(i) the Syndicate, or the Academic Council, as the case may be, to which he was elected in his capacity as a member of the Senate, or

(ii) the Syndicate to which he was elected in his capacity as a member of the Academic Council and to which Council he was elected in his capacity as a member of the Senate

with effect on and from the date on which he ceases to be a member of the Senate by reason of the said section 6.

(2) Subject to the provisions of sub-section (1), every member of the Senate, Syndicate or Academic Council, elected or nominated before the 1st May 1981, shall continue to be such member for the period for which he would have continued as such member but for the amendments made to the principal Act by sections 2, 3, 4 and 5 of this Act :

Provided that nothing contained in sub-section (2) shall be construed as enabling any member referred to therein to continue as a member of any of the authorities of the Madurai-Kamaraj University of which he may happen to be a member by virtue of his membership of the Senate, Syndicate or Academic Council, as the case may be, after he ceases to be a member of the Senate, Syndicate or Academic Council, as the case may be.

8. (1) The Madurai-Kamaraj University (Amendment) Repeal and Ordinance, 1981 (Tamil Nadu Ordinance 7 of 1981) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act as amended by this Act and anything done or any action taken under section 5 or section 6 of the said Ordinance shall, in so far as they are not inconsistent with the provisions of this Act, be deemed to have been done or taken under the corresponding provisions of this Act, as if the corresponding provisions of this Act had come into force on the 30th June 1981.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 12th December 1986 and is hereby published for general information :—

ACT No. 75 OF 1986.

An Act further to amend the Tamil Nadu Universities Laws.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Thirty-seventh Year of the Republic of India as follows :—

PART I.

Preliminary.

1. *Short title and commencement.*—(1) This Act may be called the Tamil Nadu Universities Laws (Amendment) Act, 1986.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

PART II.

Amendment to the Madras University Act, 1923.

2. *Amendment of section 18, Tamil Nadu Act VII of 1923.*—In section 18 of the Madras University Act, 1923 (Tamil Nadu Act VII of 1923),—

(a) in clause (a), under the heading “*Ex-officio Members*”,—

(i) item (1-A) shall be renumbered as item (1-AAA);

(ii) before item (1-AAA), as so renumbered, the following items shall be inserted, namely :—

“(1-A) The Secretary to Government in-charge of Health and Family Welfare ;

(1-AA) The Secretary to Government in-charge of Law ;” ;

(iii) in item (2), the word "and" occurring at the end shall be omitted;

(iv) in item (3), the word "and" shall be added at the end;

(v) after item (3), the following item shall be added, namely:—

"(4) The Director of Legal Studies.";

(b) after clause (a), the following clause shall be inserted, namely:—

"(aa) In case the Secretary to Government in-charge of Education, or the Secretary to Government in-charge of Health and Family Welfare, or the Secretary to Government in-charge of Law, is unable to attend the meetings of the Syndicate for any reason, he may depute any officer of his department not lower in rank than that of Deputy Secretary to Government to attend the meetings."

PART III.

Amendment to the Madurai-Kamaraj University Act, 1965.

3. *Amendment of section 19, Tamil Nadu Act 33 of 1965.*—In section 19 of the Madurai-Kamaraj University Act, 1965 (Tamil Nadu Act 33 of 1965),—

(a) in clause (a), under the heading "*Class I—Ex-officio Members*",—

(i) item (1-A) shall be re-numbered as item (1-AAA);

(ii) before item (1-AAA), as so re-numbered, the following items shall be inserted, namely:—

"(1-A) The Secretary to Government in-charge of Health and Family Welfare;

(1-AA) The Secretary to Government in-charge of Law;"

(iii) in item (2), the word "and" occurring at the end shall be omitted;

(iv) in item (3), the word "and" shall be added at the end:

(v) after item (3), the following item shall be added, namely:—

“(4) The Director of Legal Studies.”;

(b) after clause (a), the following clause shall be inserted, namely:—

“(aa) In case the Secretary to Government in-charge of Education, or the Secretary to Government in-charge of Health and Family Welfare, or the Secretary to Government in-charge of Law, is unable to attend the meetings of the Syndicate for any reason, he may depute any officer of his department not lower in rank than that of Deputy Secretary to Government to attend the meetings.”.

PART IV.

Amendment to the Bharathiar University Act, 1981.

4. *Amendment of section 24, Tamil Nadu Act 1 of 1982.*—In section 24 of the Bharathiar University Act, 1981 (Tamil Nadu Act 1 of 1982),—

(1) in clause (b), under the heading “*Class 1—Ex-officio Members*”,—

(i) after item (1), the following items shall be inserted, namely:—

“(1-A) The Secretary to Government in-charge of Health and Family Welfare ;

(1-AA) The Secretary to Government in-charge of Law.”;

(ii) in item (3), the word “and” occurring at the end shall be omitted ;

(iii) in item (4), the word “and” shall be added at the end ;

(iv) after item (4), the following item shall be added, namely:—

“(5) The Director of Legal Studies.”;

(2) in clause (d), for the words “the Secretary to Government, Education Department”, the words “the Secretary to Government in-charge of Education, or the Secretary to Government in-charge of Health and Family Welfare, or the Secretary to Government in-charge of Law” shall be substituted.

PART V.

AMENDMENT TO THE BHARATHIDASAN UNIVERSITY
ACT, 1981.

5. *Amendment of section 24, Tamil Nadu Act 2 of 1982.*—In section 24 of the Bharathidasan University Act, 1981 (Tamil Nadu Act 2 of 1982),—

(1) In clause (b), under the heading “Class I—*Ex-officio Members*”,—

(i) after item (1), the following items shall be inserted, namely:—

“(1-A) The Secretary to Government in-charge of Health and Family Welfare;

(1-AA) The Secretary to Government in-charge of Law;”;

(ii) in item (3), the word “and” occurring at the end shall be omitted;

(iii) in item (4), the word “and” shall be added at the end;

(iv) after item (4), the following item shall be added, namely:—

“(5) The Director of Legal Studies.”;

(2) in clause (d), for the words “the Secretary to Government, Education Department”, the words “the Secretary to Government in-charge of Education, or the Secretary to Government in-charge of Health and Family Welfare, or the Secretary to Government in-charge of Law” shall be substituted.

PART VI.

Amendment to the Mother Teresa Women's University Act, 1984.

6. *Amendment of section 23, Tamil Nadu Act 15 of 1984.*—In section 23 of the Mother Teresa Women's University Act, 1984 (Tamil Nadu Act 15 of 1984),—

(1) in clause (b), under the heading “Class I—*Ex-officio Members*”,—

(i) in item (2), the word “and” occurring at the end shall be omitted;

(ii) in item (3), the word “and” shall be added at the end.

(iii) after item (3), the following item shall be added, namely :—

“(4) The Secretary to Government in-charge of Health and Family Welfare.”;

(2) in clause (d), after the words “the Secretary to Government in-charge of Social Welfare”, the words “or the Secretary to Government in-charge of Health and Family Welfare” shall be inserted.

(By order of the Governor)

S. VADIVELU,
*Commissioner and Secretary to Government,
Law Department.*



TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 524]

MADRAS, WEDNESDAY, SEPTEMBER 13, 1989.
AAVANI 28, SUKLA. THIRUVALLUVAR ANDU—2020.

Part IV—Section 2

Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the President on the 11th September 1989 and is hereby published for general information :—

ACT No. 29 OF 1989.

An Act further to amend the Tamil Nadu Universities Laws.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fortieth Year of the Republic of India as follows :—

PART I

Preliminary.

1. (1) This Act may be called the Tamil Nadu Universities Laws (Amendment) Act, 1989.

Short title and commencement.

(2) It shall come into force at once.

PART II

Amendments to the Madras University Act, 1923.

2. Section 5-A of the Madras University Act, 1923 (hereinafter referred to as the principal Act), shall be omitted.

Omission of section 5-A.

3. In section 14 of the principal Act, in clause (b),—

Amendment of section 14.

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;

Amendment of section 18.

4. In section 18 of the principal Act, in clause (b),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;

(c) the *Explanation* shall be omitted.

Amendment of section 23.

5. In section 23 of the principal Act, in clause (b),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;

(c) the *Explanation* shall be omitted.

PART III.

Amendments to the Annamalai University Act, 1928.

Amendment of section 33.

6. In the Annamalai University Act, 1928 (hereinafter referred to as the principal Act), in sub-section (1) of section 33, for the portion beginning with the words "shall, except in the case of *ex-officio* member." and ending with the expression "21st December 1981", the following shall be substituted, namely:—

"shall except in the case of *ex-officio* members hold office upto the date of the next reconstitution".

Tamil Nadu Act 1 of 1929.

Omission of section 33-A.

7. Section 33-A of the principal Act shall be omitted.

PART IV.

Amendments to the Madurai-Kamaraj University Act, 1965.

Amendment of section 15.

8. In the Madurai-Kamaraj University Act, 1965 (hereinafter referred to as the principal Act), in section 15, in clause (b),—

Tamil Nadu Act 33 of 1965.

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;

(c) the *Explanation* shall be omitted.

Amendment of section 19.

9. In section 19 of the principal Act, in clause (b),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;

(c) the *Explanation* shall be omitted.

Amendment of section 24.

10. In section 24 of the principal Act, in clause (b),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;

(c) the *Explanation* shall be omitted.

Omission of section 24-A.

11. Section 24-A of the principal Act shall be omitted.

PART V

Amendments to the Anna University Act, 1978.

Tamil Nadu Act 30 of 1978. 12. In the Anna University Act, 1978 (hereinafter referred to as the principal Act), in section 17; in sub-section (4),— *Amendment of Section 17.*

(a) the expression "and such members shall be eligible for election or nomination for not more than another term of three years" shall be omitted;

(b) the second proviso and the *Explanation* thereunder shall be omitted.

13. Section 17-A of the principal Act shall be omitted. *Omission of section 17-A.*

14. In the principal Act, in Schedule II, in Statute 9, in clause (3), the portion beginning with the expression "and such members" and ending with the expression "21st December 1981" shall be omitted. *Amendment of Schedule II.*

PART VI

Amendments to the Bharathiar University Act, 1981.

Tamil Nadu Act 1 of 1982. 15. In the Bharathiar University Act, 1981 (hereinafter referred to as the principal Act), section 7 shall be omitted. *Omission of section 7.*

16. In section 20 of the principal Act, in clause (b),— *Amendment of section 20.*

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;

17. In section 23 of the principal Act, in sub-section (2), in clause (c),— *Amendment of section 23.*

(a) the expression "and such members shall be eligible for election for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;

18. In section 24 of the principal Act, in clause (e),— *Amendment of section 24.*

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

PART VII

Amendments to the Bharathidasan University Act, 1981.

Tamil Nadu Act 2 of 1982. 19. In the Bharathidasan University Act, 1981 (hereinafter referred to as the principal Act), section 7 shall be omitted. *Omission of section 7.*

20. In section 20 of the principal Act, in clause (b),— *Amendment of section 20.*

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

21. In section 23 of the principal Act, in sub-section (2), in clause (c),— *Amendment of section 23.*

(a) the expression "and such members shall be eligible for election for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

22. In section 24 of the principal Act, in clause (e),— *Amendment of section 24.*

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

PART VIII.

Amendments to the Tamil University Act, 1982.

Deletion of section 7.

23. In the Tamil University Act, 1982 (hereinafter referred to as the principal Act), section 7 shall be omitted.

Tamil Nadu Act 9 of 1982.

Amendment of section 18.

24. In section 18 of the principal Act, in clause (c),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

Amendment of section 21.

25. In section 21 of the principal Act, in clause (e),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

PART IX.

Amendments to the Mother Teresa Women's University Act, 1984.

Deletion of section 7.

26. In the Mother Teresa Women's University Act, 1984 (hereinafter referred to as the principal Act), section 7 shall be omitted.

Tamil Nadu Act 15 of 1984.

Amendment of section 20.

27. In section 20 of the principal Act, in clause (c),—

(a) the expression "and such members shall be eligible for nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

Amendment of section 23.

28. In section 23 of the principal Act, in clause (e),—

(a) the expression "and such members shall be eligible for nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

PART X.

Amendments to the Alagappa University Act, 1985.

Deletion of section 8.

29. In the Alagappa University Act, 1985 (hereinafter referred to as the principal Act), section 8 shall be omitted.

Tamil Nadu Act 23 of 1985.

Amendment of section 21.

30. In section 21 of the principal Act, in clause (c),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

Amendment of section 24.

31. In section 24 of the principal Act, in sub-section (2), in clause (d),—

(a) the expression "and such members shall be eligible for nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

Amendment of section 25.

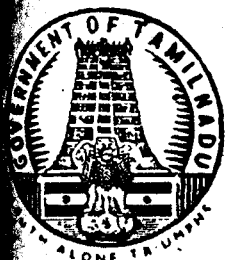
32. In section 25 of the principal Act, in clause (e),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

(By order of the Governor.)

P. JEYASINGH PETER,
Secretary to Government, Law Department.



**TAMIL NADU
GOVERNMENT GAZETTE
EXTRAORDINARY** PUBLISHED BY AUTHORITY

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MADRAS, WEDNESDAY, SEPTEMBER 18, 1991

PURATTASI 2, PIRAJORPATHI, THIRUVALLUVAR AANDU—2022

Part IV—Section 2
Tamil Nadu Acts and Ordinances.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the President on the 17th September 1991 and is hereby published for general information:—

ACT No. 26 OF 1991.

An Act further to amend the Tamil Nadu Universities Laws.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-second Year of the Republic of India as follows:—

1. This Act may be called the Tamil Nadu Universities Laws (Amendment) Act, 1991.

Tamil Nadu Act
of 1923.

2. In section 14 of the Madras University Act, 1923, in the proviso to clause (b), for the words "Provided also that", the following shall be substituted, namely:—

Amendment of
Tamil Nadu Act
VII of 1923.

" Provided that a member of the Legislative Assembly of the State of Tamil Nadu shall cease to be a member of the Senate from the date on which he ceases to be a member of the Legislative Assembly of the State of Tamil Nadu :

Provided further that "

Tamil Nadu Act
of 1929.

3. In section 33 of the Annamalai University Act, 1928, to sub-section (4), the following proviso shall be added, namely:—

Amendment of
Tamil Nadu Act
I of 1929.

" Provided that a member of the Tamil Nadu Legislative Assembly shall cease to be a member of the Senate from the date on which he ceases to be a member of the Tamil Nadu Legislative Assembly. "

Amendment of
Tamil Nadu Act
33 of 1965.

4. In section 15 of the Madurai-Kamaraj University Act, 1965, in the proviso to clause (b), for the words "Provided also that", the following shall be substituted, namely:—

"Provided that a member of the Legislative Assembly of the State of Tamil Nadu shall cease to be a member of the Senate from the date on which he ceases to be a member of the Legislative Assembly of the State of Tamil Nadu:

Provided further that".

Tamil Nadu
33 of 1965

Amendment of
Tamil Nadu Act
1 of 1982.

5. In section 20 of the Bharathiar University Act, 1981, in the proviso to clause (b), for the words "Provided further that", the following shall be substituted, namely:—

"Provided that a member of the Tamil Nadu Legislative Assembly shall cease to be a member of the Senate from the date on which he ceases to be a member of the Tamil Nadu Legislative Assembly:

Provided further that".

Tamil Nadu
1 of 1982

Amendment of
Tamil Nadu Act
9 of 1982.

6. In section 20 of the Bharathidasan University Act, 1981, in the proviso to clause (b), for the words "Provided further that", the following shall be substituted, namely:—

"Provided that a member of the Tamil Nadu Legislative Assembly shall cease to be a member of the Senate from the date on which he ceases to be a member of the Tamil Nadu Legislative Assembly:

Provided further that".

Tamil Nadu
2 of 1982

Amendment of
Tamil Nadu Act
9 of 1982.

7. In section 18 of the Tamil University Act, 1982, in the proviso to clause (c), for the words "Provided further that", the following shall be substituted, namely:—

"Provided that a member of the Tamil Nadu Legislative Assembly shall cease to be a member of the Senate from the date on which he ceases to be a member of the Tamil Nadu Legislative Assembly:

Provided further that".

Tamil Nadu
9 of 1982

Amendment of
Tamil Nadu Act
23 of 1985

8. In section 21 of the Alagappa University Act, 1985, in the proviso to clause (c), for the words "Provided further that", the following shall be substituted, namely:—

"Provided that a member of the Tamil Nadu Legislative Assembly shall cease to be a member of the Senate from the date on which he ceases to be a member of the Tamil Nadu Legislative Assembly:

Provided further that".

Tamil Nadu
23 of 1985

Amendment of
Tamil Nadu Act
31 of 1990.

9. In section 19 of the Manonmaniam Sundaranar University Act, 1990, in the proviso to clause (b), for the words "Provided that", the following shall be substituted, namely:—

"Provided that a member of the Tamil Nadu Legislative Assembly shall cease to be a member of the Senate from the date on which he ceases to be a member of the Tamil Nadu Legislative Assembly:

Provided further that".

Tamil Nadu
31 of 1990

Tamil Nadu
33 of 1963

10. (1) For the removal of doubts, it is hereby declared that, notwithstanding anything contained in any law for the time being in force or in any judgment decree or order of any court, every person who had been elected to the Senate of the Madras University, the Annamalai University, the Madurai-Kamaraj University, the Bharathiar University, the Bharathidasan University, the Tamil University, the Alagappa University or the Manonmaniam Sundaranar University in his capacity as a member of the Legislative Assembly and who had ceased to be a member of the Legislative Assembly but holding office as a member of the Senate immediately before the date of the publication of this Act in the *Tamil Nadu Government Gazette*, shall cease to be a member of the Senate of the University concerned on the date of the publication of this Act in the *Tamil Nadu Government Gazette*.

Removal of
doubts.

Tamil Nadu
1 of 1982

(2) Every person who ceases to be a member of the Senate by reason of the operation of this Act shall cease to be a member of the Syndicate, Academic Council or any other authority of the University of which he may happen to be a member by virtue of his membership of the Senate.

(By order of the Governor)

Tamil Nadu
2 of 1982

P. JEYASINGH PETER,
Secretary to Government, Law Department.

Tamil Nadu
9 of 1982

Tamil Nadu
25 of 1985

Tamil Nadu
31 of 1990



**TAMIL NADU
GOVERNMENT GAZETTE
EXTRAORDINARY**

PUBLISHED BY AUTHORITY

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MADRAS, TUESDAY, FEBRUARY 18, 1992

MAASI 6. PIRAJORPATHI, THIRUVALLUVAR AANDU—2023

Part IV—Section 2

Tamil Nadu Acts and Ordinances.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 17th February 1992 and is hereby published for general information :—

ACT No. 3 OF 1992.

An Act further to amend the Tamil Nadu Universities Laws.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-third Year of the Republic of India, as follows :—

1. (1) This Act may be called the Tamil Nadu Universities Laws (Amendment) Act, 1992.

Short title and commencement

(2) It shall be deemed to have come into force on the 10th day of January 1992.

2. In section 11 of the Madurai-Kamaraj University Act, 1965, to sub-section (1), the following proviso shall be added, namely :—

Amendment of Tamil Nadu Act 33 of 1965.

“Provided that if the Chancellor does not approve any of the persons in the panel so recommended by the Committee, he may take steps to constitute another Committee, in accordance with sub-section (2), to give a fresh panel of three different names and shall appoint one of the persons named in the fresh panel as the Vice-Chancellor.”

3. In section 11 of the Anna University Act, 1978, to sub-section (1), the following proviso shall be added, namely :—

Amendment of Tamil Nadu Act 30 of 1978.

“Provided that if the Chancellor does not approve any of the persons in the panel so recommended by the Committee, he may take steps to constitute another Committee, in accordance with sub-section (2), to give a fresh panel of three different names and shall appoint one of the persons named in the fresh panel as the Vice-Chancellor.”

Amendment of
Tamil Nadu
Act 1 of 1982.

4. In section 12 of the Bharathiar University Act, 1981, to sub-section (1), the following proviso shall be added, namely:—

“Provided that if the Chancellor does not approve any of the persons in the panel so recommended by the Committee, he may take steps to constitute another Committee, in accordance with sub-section (2), to give a fresh panel of three different names and shall appoint one of the persons named in the fresh panel as the Vice-Chancellor.”

Amendment of
Tamil Nadu
Act 2 of 1982.

5. In section 12 of the Bharathidasan University Act, 1981, to sub-section (1), the following proviso shall be added, namely:—

“Provided that if the Chancellor does not approve any of the persons in the panel so recommended by the Committee, he may take steps to constitute another Committee, in accordance with sub-section (2), to give a fresh panel of three different names and shall appoint one of the persons named in the fresh panel as the Vice-Chancellor.”

Amendment of
Tamil Nadu
Act 9 of 1982.

6. In section 12 of the Tamil University Act, 1982, to sub-section (1), the following proviso shall be added, namely:—

“Provided that if the Chancellor does not approve any of the persons in the panel so recommended by the Committee, he may take steps to constitute another Committee, in accordance with sub-section (2), to give a fresh panel of three different names and shall appoint one of the persons named in the fresh panel as the Vice-Chancellor.”

Amendment of
Tamil Nadu
Act 15 of 1984.

7. In section 12 of the Mother Teresa Women's University Act, 1984, to sub-section (1), the following proviso shall be added, namely:—

“Provided that if the Chancellor does not approve any of the persons in the panel so recommended by the Committee, he may take steps to constitute another Committee, in accordance with sub-section (2), to give a fresh panel of three different names and shall appoint one of the persons named in the fresh panel as the Vice-Chancellor.”

Amendment of
Tamil Nadu
Act 23 of 1985.

8. In section 13 of the Alagappa University Act, 1985, to sub-section (1), the following proviso shall be added, namely:—

“Provided that if the Chancellor does not approve any of the persons in the panel so recommended by the Committee, he may take steps to constitute another Committee, in accordance with sub-section (2), to give a fresh panel of three different names and shall appoint one of the persons named in the fresh panel as the Vice-Chancellor.”

Amendment of
Tamil Nadu
Act 31 of 1990.

9. In section 11 of the Manonmaniam Sundaranar University Act, 1990, to sub-section (1), the following proviso shall be added, namely:—

“Provided that if the Chancellor does not approve any of the persons in the panel so recommended by the Committee, he may take steps to constitute another Committee, in accordance with sub-section (2), to give a fresh panel of three different names and shall appoint one of the persons named in the fresh panel as the Vice-Chancellor.”

Repeal and saving.

10. (1) The Tamil Nadu Universities Laws (Amendment) Ordinance, 1992 is hereby repealed.

Tamil Nadu
Act 1 of 1982

Tamil Nadu
Act 3 of 1965.

Tamil Nadu
Act 3 of 1978.

Tamil Nadu
Act 1 of 1982.

Tamil Nadu
Act 2 of 1982.

Tamil Nadu
Act 9 of 1982.

Tamil Nadu
Act 15 of 1984.

Tamil Nadu
Act 23 of 1985.

Tamil Nadu
Act 31 of 1990.

Tamil Nadu
Act 9 of 1982

Tamil Nadu
Act 15 of 1984

Tamil Nadu
Act 23 of 1985

Tamil Nadu
Act 31 of 1990

Tamil Nadu
Ordinance
of 1992

(2) Notwithstanding such repeal, anything done or any action taken under the Madurai-Kamaraj University Act, 1965 or the Anna University Act, 1978 or the Bharathiar University Act, 1981 or the Bharathidasan University Act, 1981 or the Tamil University Act, 1982 or the Mother Teresa Women's University Act, 1984 or the Alagappa University Act, 1985 or the Manonmaniam Sundaranar University Act, 1990, as amended by the said Ordinance, shall be deemed to have been done or taken under the respective Act, as amended by this Act.

(By order of the Governor)

MD. ISMAIL,
Secretary to Government,
Law Department.

Nadu Tamil Nadu
1 of 1965 Act 33 of
1965.
Tamil Nadu
Act 30 of
1978.
Tamil Nadu
Act 1 of
1982.
Tamil Nadu
Act 2 of
1982.
Tamil Nadu
Act 9 of
1982.
Tamil Nadu
Act 15 of
1984.
Tamil Nadu
Act 23 of 1985.
Tamil Nadu
Act 31 of 1990.

Tamil Nadu
Act 9 of

Tamil Nadu
Act 15 of

Tamil Nadu
Act 23 of

Tamil Nadu
Act 31 of

Tamil Nadu
Ordinance
of 1991



**TAMIL NADU
GOVERNMENT GAZETTE
EXTRAORDINARY** PUBLISHED BY AUTHORITY

No. 124]

MADRAS, THURSDAY, FEBRUARY 27, 1992

MAASI 15, PIRAJORPATHI, THIRUVALLUVAR AANDU—2023

Part IV—Section 2

Tamil Nadu Acts and Ordinances.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the President on the 21st February 1992 and is hereby published for general information :—

ACT No. 9 OF 1992.

An Act further to amend the Tamil Nadu Universities Laws.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-second Year of the Republic of India as follows :—

PART I.

PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Universities Laws (Second Amendment) Act, 1991. Short title and commencement.
- (2) It shall come into force at once.

PART II.

Amendments to the Madras University Act, 1923.

2. After section 5 of the Madras University Act, 1923 (hereinafter referred to as the 1923 Act), the following section shall be inserted, namely :— Insertion of new section 5-A.
- “5-A. *Disqualification for election or nomination to Senate, Syndicate and Academic Council in certain cases.*—(1) Notwithstanding anything contained in section 14, 18 or 23, no person who has held office as a member for a total period of six years in any one or two of the following authorities, namely :—

- (i) the Senate,
(ii) the Syndicate, and
(iii) the Academic Council,

shall be eligible for election or nomination to any of the said three authorities.

Explanation 1.—For the purpose of this sub-section, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.

Explanation II.—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination to any one of the said three authorities:

Provided that for the purpose of this sub-section, a person who has held office in any one of the said three authorities in a casual vacancy for a period not less than one year shall be deemed to have held office for a period of three years in that authority:

Provided further that for the purpose of this section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 14(a), but not including members of the Syndicate who are not otherwise members of the Senate referred to in item (10),

(ii) *ex-officio* members referred to in section 18 (a), and

(iii) *ex-officio* members referred to in section 23(a), but not including members of the Syndicate who are not otherwise members of the Academic Council referred to in item (5).”

Amendment
of section 14.

3. In section 14 of the 1923 Act, in clause (b), for the expression “Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years”, the following shall be substituted, namely:—

“(i) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Senate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.”

Amendment
of
section 18.

4. In section 18 of the 1923 Act, in clause (b), for the expression “Save as otherwise provided, elected and nominated members of the Syndicate shall hold office for a period of three years”, the following shall be substituted, namely:—

“(i) Save as otherwise provided, elected and nominated members of the Syndicate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Syndicate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.”

Amendment
of
section 23.

5. In section 23 of the 1923 Act, in clause (b), for the expression “Save as otherwise provided, elected and nominated members of the Academic Council shall hold office for a period of three years”, the following shall be substituted, namely:—

“(i) Save as otherwise provided, elected and nominated members of the Academic Council shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Academic Council to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.”

PART III.

*Amendments to the Annamalai University Act, 1928.*Tamil Nadu
Act I of
1929.

6. In section 33 of the Annamalai University Act, 1928 (hereinafter referred to as the 1929 Act), in sub-section (1), for the words "shall except in the case of *ex-officio* members hold office up to the date of the next reconstitution", the following shall be substituted, namely:—

Amendment
of
section 33.

"shall, except in the case of *ex-officio* member,—

(a) be eligible for election or nomination to the Senate, Academic Council or Syndicate for not more than another period of three years; and

(b) in the case of any other authority or body, hold office up to the date of its next reconstitution :

Provided that where a member is elected or nominated to a casual vacancy to the Senate, Academic Council or Syndicate, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this sub-section.

Explanation.—For the purpose of this sub-section, the expression "period" shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

7. After section 33 of the 1929 Act, the following section shall be inserted, namely:—

Insertion of
new
section 33-A.

"33-A. *Disqualification for election or nomination to Senate, Syndicate and Academic Council in certain cases.*—Notwithstanding anything contained in section 15, 17, 21 or 33,—

(1) no person who has held office as a member for a total period of six years in any one or two of the following authorities, namely:—

(i) the Senate,

(ii) the Syndicate, and

(iii) the Academic Council,

shall be eligible for election or nomination to any of the said three authorities.

Explanation.—For the purpose of computing the total period of six years referred to in this clause, the period of three years during which a person held office in one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination to any one of the said three authorities :

Provided that for the purpose of this clause, a person who has held office for a period not less than one year in any one of the said three authorities in a casual vacancy under sub-section (3) of section 33 shall be deemed to have held office for a period of three years in that authority:

Provided further that for the purpose of this clause, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account;

(2) nothing in clause (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 15, Class I, but not including members of the Syndicate who are not otherwise members of the Senate referred to in item (11);

(ii) *ex-officio* members referred to in section 17, Class I, but not including members of the Syndicate who are not otherwise members of the Academic Council referred to in item (5);

(iii) *ex-officio* members referred to in section 21, Class I.

Explanation.—For the purpose of this section, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.”

PART IV.

Amendments to the Madurai Kamaraj University Act, 1965.

Amendment
of
section 15.

8. In section 15 of the Madurai-Kamaraj University Act, 1965 (hereinafter referred to as the 1965 Act), in clause (b), for the expression “Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years”, the following shall be substituted, namely:—

Tamil Nadu
Act 33 of
1965.

“(i) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Senate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.”

Amendment
of
section 19.

9. In section 19 of the 1965 Act, in clause (b), for the expression “Save as otherwise provided, elected and nominated members of the Syndicate shall hold office for a period of three years”, the following shall be substituted, namely:—

“(i) Save as otherwise provided, elected and nominated members of the Syndicate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Syndicate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.”

Amendment
of
section 24.

10. In section 24 of the 1965 Act, in clause (b), for the expression “Save as otherwise provided, elected and nominated members of the Academic Council shall hold office for a period of three years”, the following shall be substituted, namely:—

“(i) Save as otherwise provided, elected and nominated members of the Academic Council shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Academic Council to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.”

11. After section 24 of the 1965 Act, the following section shall be inserted, namely:—

Insertion of
new
section 24-A.

“24-A. *Disqualification for election or nomination to Senate, Syndicate and Academic Council in certain cases.*—(1) Notwithstanding anything contained in section 15, 19 or 24, no person who has held office as a member for a total period of six years in any one or two of the following authorities, namely:—

- (i) the Senate.
- (ii) the Syndicate, and
- (iii) the Academic Council,

shall be eligible for election or nomination to any of the said three authorities.

Explanation I.—For the purpose of this sub-section, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.

Explanation II.—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination in any one of the said three authorities :

Provided that for the purpose of this sub-section, a person who has held office for a period not less than one year in any one of the said three authorities in a casual vacancy shall be deemed to have held office for a period of three years in that authority:

Provided further that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of:—

(i) *ex-officio* members referred to in section 15 (a), Class I, but not including members of the Syndicate who are not otherwise members of the Senate referred to in item (10);

(ii) *ex-officio* members referred to in section 19 (a), Class I; and

(iii) *ex-officio* members referred to in section 24 (a), Class I, but not including members of the Syndicate who are not otherwise members of the Academic Council referred to in item (5).”

PART. V.

Amendments to the Anna University Act, 1978.

Amendment
of
section 17.

12. In section 17 of the Anna University Act, 1978 (hereinafter referred to as the 1978 Act), in sub-section (4),—

Tamil Nadu
Act 30 of
1978.

(1) for the expression "The term of office of the members of the Syndicate other than the *ex-officio* members shall be three years", the following shall be substituted, namely:—

"The term of office of the members of the Syndicate, other than the *ex-officio* members, shall be three years and such members shall be eligible for election or nomination for not more than another term of three years.";

(2) after the proviso, the following proviso and the *Explanation* shall be added, namely:—

"Provided further that where a member is elected or nominated to the Syndicate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full term of three years for the purpose of this sub-section.

Explanation.—For the purpose of this sub-section, the expression "term" shall include the term held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

Insertion of
new
section 17-A.

13. After section 17 of the 1978 Act, the following section shall be inserted, namely:—

"17-A. *Disqualification for election or nomination to Syndicate and Academic Council in certain cases.*—(1) Notwithstanding anything contained in section 17, 18 or Statute 9 of Schedule II, no person who has held office as a member for a total period of six years in any one or both of the following authorities, namely:—

(i) the Syndicate, and

(ii) the Academic Council,

shall be eligible for election or nomination to any of the said two authorities.

Explanation I.—For the purpose of this sub-section, the expression "period" shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.

Explanation II.—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in any one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination to any one of the said two authorities:

Provided that for the purpose of this sub-section, if a person who has held office for a period not less than one year in any one of the said two authorities in a casual vacancy shall be deemed to have held office for a period of three years in that authority:

Provided further that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.

(2). Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 17 (2), clauses (a) to (d) and (g); and

(ii) *ex-officio* members referred to in clause (1) of Statute 9 of Schedule II."

Tamil
Act 1

14. In Schedule II to the 1978 Act, in Statute 9, in clause (3), after the words "three years", the following shall be added, namely :—

Amendment
of
Schedule II.

"and such members shall be eligible for nomination for not more than another term of three years :—

Provided that where a member is nominated to the Academic Council to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full term of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression "term" shall include the term held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.

PART VI.

Amendments to the Bharathiar University Act, 1981.

Tamil Nadu
Act 1 of 1982

15. After section 6 of the Bharathiar University Act, 1981 (hereinafter referred to as Tamil Nadu Act 1 of 1982), the following section shall be inserted, namely :—

Insertion of
new
section 7.

7. Disqualification for election or nomination to Senate, Standing Committee on Academic Affairs and Syndicate in certain cases.—(1) Notwithstanding anything contained in section 20, 23 or 24, no person who has held office as a member for a total period of six years in any one or more of the following authorities of the University, namely :—

- (i) the Senate,
- (ii) the Standing Committee on Academic Affairs, and
- (iii) the Syndicate,

shall be eligible for election or nomination to any of the said three authorities

Explanation I.—For the purpose of this sub-section, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.

Explanation II.—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination to any one of the said three authorities :

Provided that for the purpose of this sub-section, a person who has held office for a period not less than one year in any one of the said three authorities in a casual vacancy shall be deemed to have held office for a period of three years in that authority :

Provided further that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 20 (a), Class I, but not including members of the Syndicate who are not otherwise members of the Senate referred to in item (13); and

(ii) *ex-officio* members referred to in section 23 (2) (a), Class I and section 24 (b), Class I.

Amendment
of
section 20.

16. In section 20 of Tamil Nadu Act 1 of 1982, in clause (b), for the expression "Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years", the following shall be substituted, namely:

"(i) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Senate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation. — For the purpose of this clause, the expression "period" shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

Tamil Na
2 of 19

Amendment
of
section 23.

17. In section 23 of Tamil Nadu Act 1 of 1982, in sub-section (2), in clause (c), for the expression "The members of the Standing Committee on Academic Affairs other than the *ex-officio* members, shall hold office for a period of three years", the following shall be substituted, namely:—

"(i) The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for election for not more than another period of three years.

(ii) Where a member is elected to the Standing Committee on Academic Affairs to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation. — For the purpose of this clause, the expression "period" shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

Amendment
of
section 24.

18. In section 24 of Tamil Nadu Act 1 of 1982, in clause (c), for the expression "Save as otherwise provided, the members of the Syndicate other than the *ex-officio* members shall hold office for a period of three years", the following shall be substituted, namely:—

"(i) Save as otherwise provided, the members of the Syndicate, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Syndicate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation. — For the purpose of this clause, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

PART VII.

Amendments to the Bharathidasan University Act, 1981.

Tamil Nadu Act
2 of 1982.

19. After section 6 of the Bharathidasan University Act, 1981 (hereinafter referred to as Tamil Nadu Act 2 of 1982), the following section shall be inserted, namely:—

Insertion of
new
section 7.

“7. Disqualification for election or nomination to Senate, Standing Committee on Academic Affairs and Syndicate in certain cases.—(1) Notwithstanding anything contained in section 20, 23 or 24, no person who has held office as a member for a total period of six years in any one or more of the following authorities of the University, namely:—

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- (i) the Senate,
- (ii) the Standing Committee on Academic Affairs, and
- (iii) the Syndicate,

shall be eligible for election or nomination to any of the said three authorities.

Explanation I.—For the purpose of this sub-section, the expression “period” shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.

Explanation II.—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination to any one of the said three authorities:

Provided that for the purpose of this sub-section, a person who has held office for a period not less than one year in any one of the said three authorities in a casual vacancy shall be deemed to have held office for a period of three years in that authority:

Provided further that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 20 (a), Class I, but not including members of the Syndicate who are not otherwise members of the Senate referred to in item (13); and

(ii) *ex-officio* members referred to in section 23 (2) (a), Class I and section 24 (b), Class I.”

20. In section 20 of Tamil Nadu Act 2 of 1982, in clause (b), for the expression “Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years”, the following shall be substituted, namely:—

Amendment
of
section 20.

“(i) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Senate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette.*”

Amendment
of
section 23.

21. In section 23 of Tamil Nadu Act 2 of 1982, in sub-section (2), in clause (c), for the expression “The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years”, the following shall be substituted, namely:—

“(i) The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for election for not more than another period of three years.

(ii) Where a member is elected to the Standing Committee on Academic Affairs to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette.*”

Amendment
of
section 24.

22. In section 24 of Tamil Nadu Act 2 of 1982, in clause (e), for the expression “Save as otherwise provided, the members of the Syndicate other than the *ex-officio* members shall hold office for a period of three years”, the following shall be substituted, namely:—

(i) Save as otherwise provided, the members of the Syndicate, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Syndicate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette.*”

PART VIII.

Amendments to the Tamil University Act, 1982.

Insertion of
new
section 7.

23. After section 6 of the Tamil University Act, 1982 (hereinafter referred to as Tamil Nadu Act 9 of 1982), the following section shall be inserted, namely:—

Tamil Nadu
Act 9 of
1982.

“7. *Disqualification for election or nomination to Senate and Syndicate in certain cases.*—(1) Notwithstanding anything contained in section 18 or 21, no person who has held office as a member for a total period of six years in any one or both of the following authorities, namely:—

(i) the Senate, and

(ii) the Syndicate,

shall be eligible for election or nomination to any of the said two authorities.

Explanation I.—For the purpose of this sub-section, the expression “period” shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.

Explanation II.—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination to any one of the said two authorities :

Provided that for the purpose of this sub-section, a person who has held office for a period not less than one year in any one of the said two authorities in a casual vacancy shall be deemed to have held office for a period of three years in that authority :

Provided further that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 18 (a), Class I, but not including members of the Syndicate who are not otherwise members of the Senate referred to in item (9); and

(ii) *ex-officio* members referred to in section 21 (b), Class I.”

24. In section 18 of Tamil Nadu Act 9 of 1982, in clause (c), for the expression “Save as otherwise provided, elected or nominated members of the Senate shall hold office for a period of three years”, the following shall be substituted, namely:— Amendment
of
section 18.

“(i) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Senate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression “period” shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.”

25. In section 21 of Tamil Nadu Act 9 of 1982, in clause (e), for the expression “Save as otherwise provided, elected or nominated members of Syndicate shall hold office for a period of three years”, the following shall be substituted, namely:— Amendment
of
section 21.

“(i) Save as otherwise provided, elected and nominated members of the Syndicate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Syndicate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression “period” shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991 in the *Tamil Nadu Government Gazette*.”

TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY

Insertion of
new
section 7.

The Act referred to as the 1984 Act, the following section shall be inserted, namely:—

"7. Disqualification for nomination to Academic Committee and Executive Council in certain cases.—(1) Notwithstanding anything contained in section 20 or 23, no person who has held office as a member for a total period of six years in any one or both of the following authorities, namely:—

- (i) the Academic Committee, and
- (ii) the Executive Council,

shall be eligible for nomination to any of the said two authorities.

Explanation I.—For the purpose of this sub-section, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the Tamil Nadu Government Gazette.

Explanation II.—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in one authority and the period of three years during which such person held office in another authority shall be taken into account and accordingly such person shall not be eligible for nomination to any one of the said two authorities:

Provided that for the purpose of this sub-section, a person who has held office for a period not less than one year in any one of the said two authorities in a casual vacancy shall be deemed to have held office for a period of three years in that authority:

Provided further that for the purpose of this sub-section, if a person was nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which such person held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 20 (a), Class I, but not including members of the Executive Council who are not otherwise members of the Academic Committee referred to in item (7) thereof; and

(ii) *ex-officio* members referred to in section 23 (b), Class I."

Amendment
of
section 20.

27. In section 20 of the 1984 Act, in clause (c), for the expression "Save as otherwise provided, nominated members of the Academic Committee shall hold office for a period of three years", the following shall be substituted, namely:—

"(i) Save as otherwise provided, nominated members of the Academic Committee shall hold office for a period of three years and such members shall be eligible for nomination for not more than another period of three years.

(ii) Where a member is nominated to the Academic Committee to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the Tamil Nadu Government Gazette."

Tamil
Act
1985.

28. In section 23 of the-1984 Act, in clause (e), for the expression "Save as otherwise provided, nominated members of the Executive Council shall hold office for a period of three years", the following shall be substituted, namely :—

Amendment
of
section 23.

"(i) Save as otherwise provided, nominated members of the Executive Council shall hold office for a period of three years and such members shall be eligible for nomination for not more than another period of three years.

(ii) Where a member is nominated to the Executive Council to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

PART X.

Amendments to the Alagappa University Act, 1985.

29. After section 7 of the Alagappa University Act, 1985 (hereinafter referred to as the 1985 Act), the following section shall be inserted, namely :—

Insertion of
new
section 8.

"8. *Disqualification for election or nomination to Senate, Standing Committee on Academic Affairs and Syndicate in certain cases.*—(1) Notwithstanding anything contained in section 21, 24 or 25, no person who has held office as a member for a total period of six years in any one or more of the following authorities of the University, namely :—

- (i) the Senate,
- (ii) the Standing Committee on Academic Affairs, and
- (iii) the Syndicate,

shall be eligible for election or nomination to any of the said three authorities.

Explanation I.—For the purpose of this sub-section, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.

Explanation II.—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination to any one of the said three authorities :

Provided that for the purpose of this sub-section, a person who has held office for a period not less than one year in any one of the said three authorities in a casual vacancy shall be deemed to have held office for a period of three years in that authority :

Provided further that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 21(a), Class I, but not including members of the Syndicate who are not otherwise members of the Senate referred to in item (10) ;

(ii) *ex-officio* members referred to in section 24 (2) (a), Class I and section 25 (b), Class II ; and

(iii) the Life Member referred to in section 25 (b), Class I."

Amendment
of
section 21.

30. In section 21 of the 1985 Act, in clause (c), for the expression "Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years", the following shall be substituted, namely:—

"(i) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Senate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

Amendment
of
section 24.

31. In section 24 of the 1985 Act, in sub-section (2), in clause (d), for the expression "The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years", the following shall be substituted, namely:—

"(i) The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for nomination for not more than another period of three years.

(ii) Where a member is nominated to the Standing Committee on Academic Affairs to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

Amendment
of
section 25.

32. In section 25 of the 1985 Act, in clause (e), for the expression "Save as otherwise provided, the members of the Syndicate other than the life member and the *ex-officio* members, shall hold office for a period of three years", the following shall be substituted, namely:—

"(i) Save as otherwise provided, the members of the Syndicate, other than the life member and the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Syndicate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

PART XI.

Amendments to the Manonmaniam Sundaranar University Act, 1990.

Insertion of
new
section 6-A.

33. After section 6 of the Manonmaniam Sundaranar University Act, 1990 (herein after referred to as the 1990 Act), the following section shall be inserted, namely:—

Tamil Nadu
Act 31 of
1990.

"6-A. *Disqualification for election or nomination to Senate, Standing Committee on Academic Affairs and Syndicate in certain cases.*—(1) Notwithstanding anything contained in section 19, 22 or 23, no person who has held office as a member for a total period of six years in any one or more of the following authorities of the University, namely :—

- (i) the Senate,
- (ii) the Standing Committee on Academic Affairs, and
- (iii) the Syndicate,

shall be eligible for election or nomination to any of the said three authorities.

Explanation I.—For the purpose of this sub-section, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.

Explanation II.—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly, such person shall not be eligible for election or nomination to any one of the said three authorities :

Provided that for the purpose of this sub-section, a person who has held office for a period not less than one year in any one of the said three authorities in a casual vacancy shall be deemed to have held office for a period of three years in that authority :

Provided further that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 19 (a), Class I, but not including members of the syndicate who are not otherwise members of the Senate referred to in item (13); and

(ii) *ex-officio* members referred to in section 22 (2) (a), Class I and section 23 (b), Class I."

34. In section 19 of the 1950 Act, in clause (b), for the expression "Save as otherwise provided, elected and nominated member of the Senate shall hold office for a period of three years", the following shall be substituted, namely :—

Amendment
of
section 19.

"(i) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Senate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

35. In section 22 of the 1990 Act, in sub-section (2), in clause (c), for the expression "The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years", the following shall be substituted, namely :—

Amendment
of
section 22.

"(i) The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for election for not more than another period of three years.

(ii) Where a member is elected to the Standing Committee on Academic Affairs to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression “period” shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.”

Amendment
of
section 23.

36. In section 23 of the 1990 Act, in clause (e), for the expression “Save as otherwise provided, the members of the Syndicate, other than the *ex-officio* members, shall hold office for a period of three years”, the following shall be substituted, namely:—

“(i) Save as otherwise provided, the members of the Syndicate, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Syndicate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression “period” shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.”

PART XII.

Special Provision.

Term of office
of certain
members of
authorities
of Univers-
ities to
expire.

37. Notwithstanding anything contained in the 1923 Act, the 1929 Act, the 1965 Act, the 1978 Act, Tamil Nadu Act 1 of 1982, Tamil Nadu Act 2 of 1982, Tamil Nadu Act 9 of 1982, the 1984 Act or the 1985 Act, as amended by this Act, or in any other law for the time being in force or in any judgment, decree or order of a court, the term of office of every member (whether elected or nominated) of the Senate, the Syndicate, the Academic Council, the Standing Committee on Academic Affairs, the Academic Committee or the Executive Council, as the case may be, of the Madras University, the Annamalai University, the Madurai-Kamaraj University, the Anna University, the Bharathiar University, the Barathidasan University, the Tamil University, the Mother Teresa Women's University or the Alagappa University, as the case may be, who has held office as a member in any one or more of the aforesaid authorities of the University concerned for a total period of six years and holding office as such member immediately before the date of the publication of this Act in the *Tamil Nadu Government Gazette*, shall expire on the date of the publication of this Act in the *Tamil Nadu Government Gazette*, and every such member shall vacate his office on and from the date of such publication.

(By order of the Governor)

MD. ISMAIL,

Secretary to Government, Law Department.

No. 14

Nadu Act
1981.

Nadu
1991.

A Group

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 12th June 1992 and is hereby published for general information :—

ACT No. 21 OF 1992.

An Act further to amend the Tamil Nadu Universities Laws.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-third Year of the Republic of India as follows :—

PART I.

PRELIMINARY.

Short title

1. This Act may be called the Tamil Nadu Universities Laws (Second Amendment) Act, 1992.

PART II.

Amendments to the Madurai-Kamaraj University Act, 1965.

Amendment of section 15.

2. In section 15 of the Madurai-Kamaraj University Act, 1965 (hereinafter referred to as the 1965 Act), for the first proviso to clause (b), the following proviso shall be substituted, namely :—

Tamil Nadu Act 33 of 1965.

“ Provided that a member of the Senate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Senate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be.”

Amendment of section 19.

3. In section 19 of the 1965 Act, in the proviso to clause (b), for the words “ Provided also that where an elected or nominated member of the Syndicate”, the following shall be substituted, namely :—

“ Provided that a member of the Syndicate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Syndicate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further, that where an elected or nominated member of the Syndicate”.

Amendment of section 24.

4. In section 24 of the 1965 Act, in the proviso to clause (b), for the words “ Provided also that where an elected or nominated member of the Academic Council”, the following shall be substituted, namely :—

“ Provided that a member of the Academic Council who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Academic Council from the date on which he ceases to be a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further that where an elected or nominated member of the Academic Council”.

PART III.

Amendments to the Anna University Act, 1978.

Amendment of section 17.

5. In section 17 of the Anna University Act, 1978 (hereinafter referred to as the 1978 Act), for the first proviso to sub-section (4), the following proviso shall be substituted, namely :—

Tamil Nadu Act 30 of 1978.

“ Provided that a member of the Syndicate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Syndicate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :”

6. In Schedule II to the 1978 Act, in Statute 9, after clause (3), the following clause shall be inserted, namely :—

Amendment of
Schedule II.

“(3-A) A member of the Academic Council who is nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Academic Council from the date on which he ceases to be, a member of that electorate or body or the holder of that appointment, as the case may be.”.

PART IV.

Amendments to the Bharathiar University Act, 1981.

7. In section 20 of the Bharathiar University Act, 1981. (hereinafter referred to as Tamil Nadu Act 1 of 1982), for the first proviso to clause (b), the following proviso shall be substituted, namely :—

Amendment of
section 20.

“Provided that a member of the Senate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Senate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :”.

8. In section 23 of Tamil Nadu Act 1 of 1982, in sub-section (2), in the proviso to clause (c), for the words “Provided further that”, the following shall be substituted, namely :—

Amendment of
section 23.

“Provided that a member of the Standing Committee on Academic Affairs who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Standing Committee on Academic Affairs from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further that”.

9. In section 24 of Tamil Nadu Act 1 of 1982, in the proviso to clause (e), for the words “Provided further that”, the following shall be substituted, namely :—

Amendment of
section 24.

“Provided that a member of the Syndicate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Syndicate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further that”.

PART V.

Amendments to the Bharathidasan University Act, 1981.

10. In section 20 of the Bharathidasan University Act, 1981 (hereinafter referred to as Tamil Nadu Act 2 of 1982), for the first proviso to clause (b), the following proviso shall be substituted, namely :—

Amendment of
section 20.

“Provided that a member of the Senate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Senate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :”.

Amendment of
Section 23.

11. In section 23 of Tamil Nadu Act 2 of 1982, in sub-section (2), in the proviso to clause (c), for the words "Provided further that", the following shall be substituted, namely :—

"Provided that a member of the Standing Committee on Academic Affairs who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Standing Committee on Academic Affairs from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further that".

Amendment of
section 24.

12. In section 24 of Tamil Nadu Act 2 of 1982, in the proviso to clause (e), for the words "Provided further that", the following shall be substituted, namely :—

"Provided that a member of the Syndicate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Syndicate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further that".

PART VI.

Amendments to the Tamil University Act, 1982.

Amendment of
section 18.

13. In section 18 of the Tamil University Act, 1982 (hereinafter referred to as Tamil Nadu Act 9 of 1982), for the first proviso to clause (b), the following proviso shall be substituted, namely :—

Tamil Nadu Act
9 of 1982,

"Provided that a member of the Senate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Senate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :"

Amendment of
section 21.

14. In section 21 of Tamil Nadu Act 9 of 1982, in the proviso to clause (e), for the words "Provided further that", the following shall be substituted, namely :—

"Provided that a member of the Syndicate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Syndicate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further that".

PART VII.

Amendments to the Mother Teresa Women's University Act, 1984.

Amendment of
section 20.

15. In section 20 of the Mother Teresa Women's University Act, 1984 (hereinafter referred to as the 1984 Act), in the proviso to clause (c), for the words "Provided further that", the following shall be substituted, namely :—

Tamil Nadu
Act 15 of 1984,

"Provided that a member of the Academic Committee who is nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Academic Committee from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further that"

Amendment of
section 23.

16. In section 23 of the 1984 Act, in the proviso to clause (e), for the words "Provided further that", the following shall be substituted, namely:—

"Provided that a member of the Executive Council who is nominated in his capacity as a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Executive Council from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be:

Provided further that".

PART VIII.

Amendments to the Alagappa University Act, 1985.

Amendment of
section 21.

17. In section 21 of the Alagappa University Act, 1985 (hereinafter referred to as the 1985 Act), for the first proviso to clause (c), the following proviso shall be substituted, namely:—

Tamil Nadu Act
23 of 1985.

"Provided that a member of the Senate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Senate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be: "

Amendment of
section 24.

18. In section 24 of the 1985 Act, in sub-section (2), in the proviso to clause (d), for the words "Provided further that", the following shall be substituted, namely:—

"Provided that a member of the Standing Committee on Academic Affairs who is nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Standing Committee on Academic Affairs from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be:

Provided further that".

Amendment of
section 25.

19. In section 25 of the 1985 Act, in the proviso to clause (e), for the words "Provided further that", the following shall be substituted, namely:—

"Provided that a member of the Syndicate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Syndicate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be:

Provided further that".

PART IX.

Amendments to the Manonmaniam Sundaranar University Act, 1990.

Amendment of
section 19.

20. In section 19 of the Manonmaniam Sundaranar University Act, 1990 (hereinafter referred to as the 1990 Act), for the first proviso to clause (b), the following proviso shall be substituted, namely:—

Tamil Nadu Act
31 of 1990.

"Provided that a member of the Senate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Senate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be: "

21. In section 22 of the 1990 Act, in sub-section (2), in the proviso to clause (c), for the words "Provided that", the following shall be substituted, namely:—

"Provided that a member of the Standing Committee on Academic Affairs who is elected in his capacity as, a member of a particular electorate or body, or the holder

of the Standing Committee on Academic Affairs who is elected in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member

of the Standing Committee on Academic Affairs from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further that ”.

Amendment of
section 23.

22. In section 23 of the 1990 Act, in the proviso to clause (e), for the words “ Provided that ”, the following shall be substituted, namely :—

“ Provided that a member of the Syndicate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Syndicate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further that ”.

PART X.

Removal of
doubts.

23. For the removal of doubts, it is hereby declared that, notwithstanding anything contained in any law for the time being in force or in any judgment, decree or order of any court, every person who had been elected or nominated to the Senate, the Syndicate, the Academic Council, the Standing Committee on Academic Affairs, the Academic Committee or the Executive Council, as the case may be, of the Madurai-Kamaraj University, the Anna University, the Bharathiar University, the Bharathidasan University, the Tamil University, the Mother Teresa Women's University, the Alagappa University or the Manonmaniam Sundaranar University, as the case may be, in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, and who had ceased to be, a member of that electorate or body, or the holder of that appointment, but holding office as a member in any of the aforesaid authorities of the University concerned immediately before the date of the publication of this Act in the *Tamil Nadu Government Gazette*, shall cease to be a member of that authority in the University concerned on the date of the publication of this Act in the *Tamil Nadu Government Gazette*.

(By order of the Governor.)

MD. ISMAIL,
Secretary to Government, Law Department.

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TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 39]

MADRAS, MONDAY, JANUARY 24, 1994

Thai 11, Srimuga, Thiruvalluvar Aandu—2025

Part IV—Section 2

Tamil Nadu Acts and Ordinances.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the President on the 19th January 1994 and is hereby published for general information :—

ACT No. 7 OF 1994.

An Act further to amend the Madras University Act, 1923 and the Madurai-Kamaraj University Act, 1965.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-fourth Year of the Republic of India as follows :—

1. (1) This Act may be called the Madras University and the Madurai-Kamaraj University (Amendment) Act, 1993.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

2. In section 18 of the Madras University Act, 1923,—

(1) in clause (a), under the heading "Other Members",—

Amendment of Tamil Nadu Act VII of 1923.

(a) in item (2), the word "and," occurring at the end shall be omitted ;

(b) for the proviso, the following shall be substituted, namely :—

" (4) Three University Professors from among the Heads of Departments of study and research, schools of excellence or centres of advanced studies, nominated by the Chancellor on the recommendation of the Vice-Chancellor, by rotation among such departments, schools and centres ;

(5) One University Reader nominated by the Vice-Chancellor, by rotation according to seniority ; and

(6) One University Lecturer nominated by the Vice-Chancellor, by rotation according to seniority.”;

(2) in clause (b), the proviso beginning with the words “ Provided also that a member of the Syndicate shall cease to be a member ” and ending with the words “ wholtime teacher of the University ” shall be omitted.

Amendment of
Tamil Nadu Act
33 of 1965.

3. In section 19 of the Madurai-Kamaraj University Act, 1965,—

Tamil Nadu Act
33 of 1965.

(1) in clause (a), under the heading “ Class II—Other Members ”,—

(a) in item (2), the word “ and ” occurring at the end shall be omitted;

(b) for the proviso, the following shall be substituted, namely:—

“ (4) Three University Professors from among the Heads of Departments of study and research, schools of excellence or centres of advanced studies, nominated by the Chancellor on the recommendation of the Vice-Chancellor, by rotation among such departments, schools and centres;

(5) One University Reader nominated by the Vice-Chancellor, by rotation according to seniority; and

(6) One University Lecturer nominated by the Vice-Chancellor, by rotation according to seniority.”;

(2) in clause (b), the proviso beginning with the words “ Provided also that a member of the Syndicate shall cease to be a member ” and ending with the words “ wholtime teacher of the University ” shall be omitted.

(By order of the Governor)

M. MUNIRAMAN,

Secretary to Government, Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the President on the 9th December 1998 and is hereby published for general information:—

ACT No. 41 OF 1998.

An Act further to amend the Tamil Nadu Universities Laws.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-eighth Year of the Republic of India as follows :—

PART I.

PRELIMINARY.

- Short title and comment. 1
1. (1) This Act may be called the Tamil Nadu Universities Laws (Amendment) Act, 1997.
 - (2) It shall come into force at once.

PART II.

AMENDMENTS TO THE CHENNAI UNIVERSITY ACT, 1923.

- Amendment of section 5-A. 2. In section 5-A of the Chennai University Act, 1923 (hereinafter referred to as the 1923 Act), for the marginal heading and sub-section (1), the following shall be substituted, namely:—
- Tamil Nadu Act VII of 1923.

“Restriction for election or nomination to Senate, Syndicate and Academic Council in certain cases.—(1) Notwithstanding anything contained in sections 14, 18 or 23, any person who has completed two terms of three years each, continuously in any one or two of the following authorities of the University, namely :—

- (i) the Senate,
- (ii) the Syndicate, and
- (iii) the Academic Council,

shall be eligible, after a period of three years has elapsed from the date of his ceasing to be such member, for election or nomination to any of the abovementioned authorities :

Provided that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.”

3. In section 14 of the 1923 Act, for clause (b) excluding the provisos, the following shall be substituted, namely :— Amendment of section 14.

“(b) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination :”.

4. In section 18 of the 1923 Act, for clause (b) excluding the provisos, the following shall be substituted, namely :— Amendment of section 18.

“(b) Save as otherwise provided, elected and nominated members of the Syndicate shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination :”.

5. In section 23 of the 1923 Act, for clause (b) excluding the provisos, the following shall be substituted, namely :— Amendment of section 23.

“(b) Save as otherwise provided, elected and nominated members of the Academic Council shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination :”.

PART III.

AMENDMENTS TO THE ANNAMALAI UNIVERSITY ACT, 1928.

6. In section 33 of the Annamalai University Act, 1928 (hereinafter referred to as the 1929 Act), for sub-section (1) including the proviso and the *Explanation* thereunder, the following sub-section shall be substituted, namely :— Amendment of section 33.

“(1) Save as otherwise provided, the authorities and other bodies connected with the University shall be reconstituted every three years and a member of every such authority or body, shall, except in the case of *ex-officio* members,—

(a) be eligible for re-election or re-nomination to the Senate, Academic Council or Syndicate; and

(b) in the case of any other authority or body hold office upto the date of its next reconstitution.”.

7. For section 33-A of the 1929 Act, the following section shall be substituted, namely :— Substitution of section 33-A.

“33-A. *Restriction for election or nomination to Senate, Academic Council and Syndicate in certain cases.*—(1) Notwithstanding anything contained in sections 15, 17, 21 or 33, any person who has completed two terms of three years each, continuously in any one or two of the following authorities of the University, namely :—

(i) the Senate,

(ii) the Academic Council, and

(iii) the Syndicate,

shall be eligible, after a period of three years has elapsed from the date of his ceasing to be such member, for election or nomination to any of the above-mentioned authorities :

Provided that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account

(2) Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 15, Class I, but not including members of the Syndicate who are not otherwise members of the Senate referred to in item (1) ;

(ii) *ex-officio* members referred to in section 17, Class I, but not including members of the Syndicate who are not otherwise members of the Academic Council referred to in item (5); and

(iii) *ex-officio* members referred to in section 21, Class I.

PART IV.

AMENDMENTS TO THE MADURAI-KAMARAJ UNIVERSITY ACT, 1965.

Amendment of section 15.

8. In section 15 of the Madurai-Kamaraj University Act, 1965 (hereinafter referred to as the 1965 Act), for clause (b) excluding the provisos, the following shall be substituted, namely :—

Tamil Nadu Act 33 of 1965.

“(b) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination”.

Amendment of section 19.

9. In section 19 of the 1965 Act, for clause (b) excluding the provisos, the following shall be substituted, namely :—

“(b) Save as otherwise provided, elected and nominated members of the Syndicate shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination”.

Amendment of section 24.

10. In section 24 of the 1965 Act, for clause (b) excluding the provisos, the following shall be substituted, namely :—

“(b) Save as otherwise provided, elected and nominated members of the Academic Council shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination”.

Amendment of section 24-A.

11. In section 24-A of the 1965 Act, for the marginal heading and sub-section (1), the following shall be substituted, namely :—

“*Restriction for election or nomination to Senate, Syndicate and Academic Council in certain cases.*—(1) Notwithstanding anything contained in sections 15, 19 or 24, any person who has completed two terms of three years each, continuously in any one or two of the following authorities of the University, namely :—

- (i) the Senate,
- (ii) the Syndicate, and
- (iii) the Academic Council,

shall be eligible, after a period of three years has elapsed from the date of his ceasing to be such member, for election or nomination to any of the abovementioned authorities :

Provided that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.”.

PART V.

AMENDMENTS TO THE ANNA UNIVERSITY ACT, 1978.

Amendment of section 17.

12. In section 17 of the Anna University Act, 1978 (hereinafter referred to as the 1978 Act), in sub-section (4),—

Tamil Nadu Act 30 of 1978.

(1) for the expression beginning with the words “The term of office of the members” and ending with the words “another term of three years”, the following shall be substituted, namely :—

"The term of office of the members of the Syndicate, other than the *ex-officio* members, shall be three years and such members shall be eligible for re-election or re-nomination;"

(2) the second proviso including the *Explanation* thereunder, shall be omitted.

13. In section 17-A of the 1978 Act, for the marginal heading and sub-section (1), the following shall be substituted, namely:— Amendment of section 17-A.

"Restriction for election or nomination to Syndicate and Academic Council in certain cases.—(1) Notwithstanding anything contained in section 17 or section 18 of Statute 9 of Schedule II, any person who has completed two terms of three years each, continuously in any one or both of the following authorities of the University, namely:—

- (i) the Syndicate, and
- (ii) the Academic Council,

shall be eligible, after a period of three years has elapsed from the date of his ceasing to be such member, for election or nomination to any of the above mentioned authorities :

Provided that for the purpose of this sub-section if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account."

14. In Schedule II to the 1978 Act, in Statute 9, for clause (3), the following clause shall be substituted, namely:— Amendment of Schedule II.

"(3) The term of office of the members, other than *ex-officio* members, shall be three years and such members shall be eligible for re-nomination."

PART VI.

AMENDMENTS TO THE BHARATHIAR UNIVERSITY ACT, 1981.

Tamil Nadu
Act 1 of 1982.

15. In section 7 of the Bharathiar University Act, 1981 (hereinafter referred to as Tamil Nadu Act 1 of 1982), for the marginal heading and sub-section (1), the following shall be substituted, namely:— Amendment of section 7.

"Restriction for election or nomination to Senate, Standing Committee on Academic Affairs and Syndicate in certain cases.—(1) Notwithstanding anything contained in sections 20, 23 or 24, any person who has completed two terms of three years each, continuously in any one or two of the following authorities of the University, namely:—

- (i) the Senate,
- (ii) the Standing Committee on Academic Affairs, and
- (iii) the Syndicate,

shall be eligible, after a period of three years has elapsed from the date of his ceasing to be such member, for election or nomination to any of the above mentioned authorities :

Provided that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account."

Amendment of section 20. 16. In section 20 of Tamil Nadu Act 1 of 1982, for clause (b) excluding the provisos, the following shall be substituted, namely :—

“(b) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination;”.

Amendment of section 23. 17. In section 23 of Tamil Nadu Act 1 of 1982, in sub-section (2), for clause (c) excluding the provisos, the following shall be substituted, namely :—

“(c) The Members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for re-election;”.

Amendment of section 24. 18. In section 24 of Tamil Nadu Act 1 of 1982, for clause (c) excluding the provisos, the following shall be substituted, namely :—

“(c) Save as otherwise provided, the members of the Syndicate, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination;”.

PART VII.

AMENDMENTS TO THE BHARATHIDASAN UNIVERSITY ACT, 1981.

Amendment of section 7. 19. In section 7 of the Bharathidasan University Act, 1981 (hereinafter referred to as Tamil Nadu Act 2 of 1982), for the marginal heading and sub-section (1), the following shall be substituted, namely :—

“*Restriction for election or nomination to Senate, Standing Committee on Academic Affairs and Syndicate in certain cases.*—(1) Notwithstanding anything contained in section 20, 23 or 24, any person who has completed two terms of three years each, continuously in any one or two of the following authorities of the University, namely :—

- (i) the Senate,
- (ii) the Standing Committee on Academic Affairs, and
- (iii) the Syndicate,

shall be eligible, after a period of three years has elapsed from the date of his ceasing to be such member, for election or nomination to any of the above mentioned authorities :

Provided that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.”.

Amendment of section 20. 20. In section 20 of Tamil Nadu Act 2 of 1982, for clause (b) excluding the provisos, the following shall be substituted, namely :—

“(b) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination;”.

Amendment of section 23. 21. In section 23 of Tamil Nadu Act 2 of 1982 in sub-section (2), for clause (c) excluding the provisos, the following shall be substituted, namely :—

“(c) The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for re-election;”.

Amendment of section 24. 22. In section 24 of Tamil Nadu Act 2 of 1982, for clause (e) excluding the provisos, the following shall be substituted, namely :—

“(e) Save as otherwise provided, the members of the Syndicate, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination :”.

PART VIII.

AMENDMENTS TO THE MOTHER TERESA WOMEN'S UNIVERSITY ACT, 1984.

Tamil Nadu
15 of 1984.

23. In section 7 of the Mother Teresa Women's University Act, 1984 (hereinafter referred to as the 1984 Act), for the marginal heading and sub-section (1), the following shall be substituted, namely:—

Amendment of
section 7.

Restriction for nomination to Academic Committee and Executive Council in certain cases.—(1) Notwithstanding anything contained in sections 20 or 23, any person who has completed two terms of three years each, continuously in any one or both of the following authorities of the University, namely:—

(i) the Academic Committee, and

(ii) the Executive Council,

shall be eligible, after a period of three years has elapsed from the date of his ceasing to be such member, for nomination to any of the above mentioned authorities:

Provided that for the purpose of this sub-section, if a person was nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which such person held office in the first mentioned authority alone shall be taken into account.”.

Nadu
82.

24. In section 20 of the 1984 Act, for clause (c) excluding the provisos, the following shall be substituted, namely:—

Amendment of
section 20.

“(c) Save as otherwise provided, nominated members of the Academic Committee shall hold office for a period of three years and such members shall be eligible for re-nomination :”.

25. In section 23 of the 1984 Act, for clause (e) excluding the provisos, the following shall be substituted, namely:—

Amendment of
section 23.

“(e) Save as otherwise provided, nominated members of the Executive Council shall hold office for a period of three years and such members shall be eligible for re-nomination :”.

PART IX.

AMENDMENTS TO THE ALAGAPPA UNIVERSITY ACT, 1985.

Tamil Nadu
15 of 1985.

26. In section 8 of the Alagappa University Act, 1985 (hereinafter referred to as the 1985 Act), for the marginal heading and sub-section (1), the following shall be substituted, namely:—

Amendment of
section 8.

Restriction for election to Senate Standing Committee on Academic Affairs and Syndicate in certain cases.—(1) Notwithstanding anything contained in section 21, 24 or 25, any person who has completed two terms of three years each, continuously in any one or two of the following authorities of the University, namely:—

(i) the Senate,

(ii) the Standing Committee on Academic Affairs, and

(iii) the Syndicate,

shall be eligible, after a period of three years has elapsed from the date of his ceasing to be such member, for election or nomination to any of the above mentioned authorities :

Provided that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account."

Amendment of section 21.

27. In section 21 of the 1985 Act, for clause (c) excluding the provisos, the following shall be substituted, namely:—

"(c) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination:"

Amendment of section 24.

28. In section 24 of the 1985 Act, in sub-section (2), for clause (d), the following clause shall be substituted, namely:—

"(d) The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for re-nomination:"

Amendment of section 25.

29. In section 25 of the 1985 Act, for clause (e) excluding the provisos, the following shall be substituted, namely:—

"(e) Save as otherwise provided, the members of the Syndicate, other than the life member and the *ex-officio* members shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination."

PART X.

AMENDMENTS TO THE MANONMANIAM SUNDARANAR UNIVERSITY ACT, 1990.

Amendment of section 6-A.

30. In section 6-A of the Manonmaniam Sundaranar University Act, 1990 Tamil Nadu (hereinafter referred to as the 1990 Act), for the marginal heading and sub-section (1), the following shall be substituted, namely:—

"*Restriction for election or nomination to Senate, Standing Committee on Academic Affairs and Syndicate in certain cases.*— (1) Notwithstanding anything contained in section 19, 22 or 23, any person who has completed two terms of three years each, continuously in any one or two of the following authorities of the University, namely:—

- (i) the Senate,
- (ii) the Standing Committee on Academic Affairs, and
- (iii) the Syndicate,

shall be eligible, after a period of three years has elapsed from the date of his ceasing to be such member, for election or nomination to any of the above mentioned authorities:

Provided that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account."

31. In section 19 of the 1990 Act, for clause (b) excluding the provisos, the following shall be substituted, namely:— Amendment of section 19.

"(b) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination:"

32. In section 22 of the 1990 Act, in sub-section (2), for clause (c) excluding the provisos, the following shall be substituted, namely:— Amendment of section 22.

"(c) The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years and such member shall be eligible for re-election:"

33. In section 23 of the 1990 Act, for clause (e) excluding the provisos, the following shall be substituted, namely:— Amendment of section 23.

"(e) Save as otherwise provided, the members of the Syndicate, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination:"

(By order of the Governor.)

A.K. RAJAN,
Secretary to Government,
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the President on the 14th September 2002 and is hereby published for general information:—

ACT No. 35 OF 2002.

An Act further to amend the Tamil Nadu Universities Laws.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-third Year of the Republic of India as follows:—

PART-I

PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Universities Laws (Amendment) Act, 2002.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

PART - II

AMENDMENTS TO THE CHENNAI UNIVERSITY ACT, 1923.

2. In section 2 of the Chennai University Act, 1923 (hereafter in this Part referred to as the 1923 Act),-

Amendment of section 2.

(1) in clause (aaaa), the following expression shall be added at the end, namely:-

“and includes constituent colleges;”;

(2) after clause (aaaa), the following clause shall be inserted, namely:-

“(aaaaa) “constituent college” means any college or institution specified in Schedule-III;”.

3. After Chapter IX of the 1923 Act, the following Chapter shall be inserted, namely:-

Insertion of new Chapter IX-A.

“CHAPTER IX-A

TRANSFER OF CERTAIN COLLEGES, EMPLOYEES AND FUNDS.

45-A. Transfer of certain colleges to University.—(1) Notwithstanding anything contained in this Act or the statutes, regulations, ordinances and orders made thereunder, on and from the date of commencement of the Tamil Nadu Universities Laws (Amendment) Act, 2002 (hereafter in this Chapter referred to as the notified date), the colleges and institutions specified in Schedule III shall be transferred to, and maintained by, the Chennai University as the constituent colleges of that University.

(2) On and from the notified date, the control and management of the constituent colleges specified in sub-section (1) and all properties, assets and liabilities of the Government in relation thereto shall stand transferred to, and vest in, the Chennai University.

45-B. Transfer of certain employees.— (1) Every person, who immediately before the notified date, is serving in the college or institution specified in Schedule III shall, as from the said date, become an employee of the University and shall cease to be an employee of the Government.

(2) Every person referred to in sub-section (1) shall hold office under the Chennai University for the same tenure at the same remuneration and upon the same rights and privileges as to pension or gratuity, if any, and other matters as he would have held the same on the notified date as if the Tamil Nadu Universities Laws (Amendment) Act, 2002 had not been passed.

(3) The liability to pay pension and gratuity to the persons referred to in sub-section (1) shall be the liability of the Chennai University.

45-C. Transfer of accumulations in Provident Fund and other like Funds.— (1) The sums at the credit of the Provident Fund Accounts of the persons referred to in sub-section (1) of section 45-B as on the notified date shall be transferred to the Chennai University and the liability in respect of the said Provident Fund Accounts shall be the liability of the Chennai University.

(2) There shall be paid to the Chennai University out of the accumulations in the superannuation fund and other like funds, if any, of the Government, such amounts as have been credited to the superannuation fund or other like funds, if any, on behalf of the persons referred to in sub-section (1) of section 45-B. The amounts so paid shall form part of the superannuation fund or other like funds, if any, that may be established by the Chennai University for the benefit of its employees."

Addition of new
Schedule III.

4. After Schedule II of the 1923 Act, the following Schedule shall be added, namely:—

"SCHEDULE III.

[See-section 2 (aaaaa).]

| Serial number (1) | Name of the college (2) |
|----------------------|--|
| 1. | Presidency College (Autonomous), Chennai. |
| 2. | Government Arts College for Men, Nandanam, Chennai. |
| 3. | Dr. Ambedkar Government Arts College, Vyasarpadi, Chennai. |
| 4. | Queen Mary's College (Autonomous), Chennai. |
| 5. | Bharathi Women's College (Autonomous), Chennai. |
| 6. | Quaid-e-Millet Government College for Women, Anna Salai, Chennai. |
| 7. | Institute of Advanced Study in Education, Saidapet, Chennai. |
| 8. | Lady Willingdon Institute of Advanced Studies in Education, Chennai. |
| 9. | Rajeswari Vedhachalam Government Arts College, Chengalpattu. |
| 10. | Loganatha Narayanasamy Government Arts College, Ponneri. |
| 11. | Sri Subramaniasamy Government Arts College, Tiruttani." |

PART - III

AMENDMENTS TO THE MADURAI-KAMARAJ UNIVERSITY ACT, 1965.

Act 65.
5. In section 1 of the Madurai-Kamaraj University Act, 1965 (hereafter in this Part referred to as the 1965 Act), in sub-section (3), for the expression "It applies to all colleges and institutions", the expression "It applies to all constituent colleges, colleges and institutions" shall be substituted.

Amendment of section 1.

6. In section 2 of the 1965 Act,

Amendment of section 2.

(1) in clause (c), the following expression shall be added at the end, namely:—

"and includes constituent colleges;"

(2) after clause (c), the following clause shall be inserted, namely:—

"(cc) "constituent college" means Government Arts College, Melur and Sri Meenakshi Government Arts College for Women, Madurai;"

7. After Chapter VIII of the 1965 Act, the following Chapter shall be inserted, namely:—

Insertion of new Chapter VIII-A.

"CHAPTER VIII-A

TRANSFER OF CERTAIN COLLEGES, EMPLOYEES AND FUNDS.

40-A. *Transfer of certain colleges to University.*—(1) Notwithstanding anything contained in this Act or the statutes, regulations, ordinances and orders made thereunder, on and from the date of commencement of the Tamil Nadu Universities Laws (Amendment) Act, 2002 (hereafter in this Chapter referred to as the notified date), the colleges specified in clause (cc) of section 2 shall be transferred to and maintained by the Madurai-Kamaraj University as the constituent colleges of that University.

(2) On and from the notified date, the control and management of the constituent colleges specified in sub-section (1) and all properties, assets and liabilities of the Government in relation thereto shall stand transferred to, and vest in, the Madurai-Kamaraj University.

40-B. *Transfer of certain employees.*—(1) Every person, who immediately before the notified date, is serving in the college specified in clause (cc) of section 2 shall, as from the said date, become an employee of the University and shall cease to be an employee of the Government.

(2) Every person referred to in sub-section (1) shall hold office under the Madurai-Kamaraj University for the same tenure at the same remuneration and upon the same rights and privileges as to pension or gratuity, if any, and other matters as he would have held the same on the notified date as if the Tamil Nadu Universities Laws (Amendment) Act, 2002 had not been passed.

(3) The liability to pay pension and gratuity to the persons referred to in sub-section (1) shall be the liability of the Madurai-Kamaraj University.

40-C. Transfer of accumulations in Provident Fund and other like Funds.—(1) The sums at the credit of the Provident Fund Accounts of the persons referred to in sub-section (1) of section 40-B as on the notified date shall be transferred to the Madurai-Kamaraj University and the liability in respect of the said Provident Fund Accounts shall be the liability of the Madurai-Kamaraj University.

(2) There shall be paid to the Madurai-Kamaraj University out of the accumulations in the superannuation fund and other like funds, if any, of the Government, such amounts as have been credited to the superannuation fund or other like funds, if any, on behalf of the persons referred to in sub-section (1) of section 40-B. The amounts so paid shall form part of the superannuation fund or other like funds, if any, that may be established by the Madurai-Kamaraj University for the benefit of its employees."

PART - IV

AMENDMENTS TO THE BHARATHIAR UNIVERSITY ACT, 1981.

Amendment of section 1.

8. In section 1 of the Bharathiar University Act, 1981 (hereafter in this Part referred to as Tamil Nadu Act 1 of 1982), in sub-section (3), for the expression "It applies to all colleges and institution", the expression "It applies to all constituent colleges, colleges and institutions" shall be substituted.

Tamil Nadu Act 1 of 1982

Amendment of section 2.

9. In section 2 of Tamil Nadu Act 1 of 1982,—

(1) in clause (d), the following expression shall be added at the end, namely:—

"and includes constituent colleges;"

(2) after clause (d), the following clause shall be inserted, namely:—

"(dd) "constituent college" means any college specified in the Schedule;"

Insertion of new Chapter IX-A.

10. After Chapter IX of Tamil Nadu Act 1 of 1982, the following Chapter shall be inserted, namely:—

"CHAPTER IX-A

TRANSFER OF CERTAIN COLLEGES, EMPLOYEES AND FUNDS.

46-A. Transfer of certain colleges to University.—(1) Notwithstanding anything contained in this Act or the statutes, regulations, ordinances and orders made thereunder, on and from the date of commencement of the Tamil Nadu Universities Laws (Amendment) Act, 2002 (hereafter in this Chapter referred to as the notified date), the colleges specified in the Schedule shall be transferred to and maintained by the Bharathiar University as the constituent colleges of that University.

(2) On and from the notified date, the control and management of the constituent colleges specified in sub-section (1) and all properties, assets and liabilities of the Government in relation thereto shall stand transferred to, and vest in, the Bharathiar University.

46-B. Transfer of certain employees.—(1) Every person, who immediately before the notified date, is serving in the colleges specified in the Schedule shall, as from the said date, become an employee of the University and shall cease to be an employee of the Government.

(2) Every person referred to in sub-section (1) shall hold office under the Bharathiar University for the same tenure at the same remuneration and upon the same rights and privileges as to pension or gratuity, if any, and other matters as he would have held the same on the notified date as if the Tamil Nadu Universities Laws (Amendment) Act, 2002 had not been passed.

(3) The liability to pay pension and gratuity to the persons referred to in sub-section (1) shall be the liability of the Bharathiar University.

46-C. Transfer of accumulations in Provident Fund and other like Funds.—(1) The sums at the credit of the Provident Fund Accounts of the persons referred to in sub-section (1) of section 46-B as on the notified date shall be transferred to the Bharathiar University and the liability in respect of the said Provident Fund Accounts shall be the liability of the Bharathiar University.

(2) There shall be paid to the Bharathiar University out of the accumulations in the superannuation fund and other like funds, if any, of the Government, such amounts as have been credited to the superannuation fund or other like funds, if any, on behalf of the persons referred to in sub-section (1) of section 46-B. The amounts so paid shall form part of the superannuation fund or other like funds, if any, that may be established by the Bharathiar University for the benefit of its employees."

11. After section 65 of Tamil Nadu Act 1 of 1982, the following Schedule shall be added, namely:—

Addition of new Schedule.

"THE SCHEDULE

[See section 2 (dd)]

| Serial number. (1) | Name of the college. (2) |
|-----------------------|---|
| 1. | Government Arts College (Autonomous), Coimbatore. |
| 2. | Government College of Education, Coimbatore. |
| 3. | L.R. Govindarajulu Government Arts College for Women, Tiruppur. |
| 4. | Chickanna Government Arts College, Tiruppur. |
| 5. | Government Arts College, Udumalpet. |
| 6. | Government Arts College, Udthagamandalam." |

PART - V

AMENDMENTS TO THE BHARATHIDASAN UNIVERSITY ACT, 1981.

12. In section 1 of the Bharathidasan University Act, 1981 (hereafter in this Part referred to as Tamil Nadu Act 2 of 1982), in sub-section (3), for the expression "It applies to all colleges and institution", the expression "It applies to all constituent colleges, colleges and institutions" shall be substituted.

Amendment of section 1.

13. In section 2 of Tamil Nadu Act 2 of 1982,—

Amendment of section 2.

(1) in clause (d), the following expression shall be added at the end, namely:—

"and includes constituent colleges;"

(2) after clause (d), the following clause shall be inserted, namely:—

"(dd) "constituent colleges" means any college specified in the Schedule;"

14. After Chapter IX of Tamil Nadu Act 2 of 1982, the following Chapter shall be inserted, namely:—

Insertion of new Chapter IX-A.

"CHAPTER IX-A

TRANSFER OF CERTAIN COLLEGES, EMPLOYEES AND FUNDS.

46-A. Transfer of certain colleges to University.—(1) Notwithstanding anything contained in this Act or the statutes, regulations, ordinances and orders made thereunder,

on and from the date of commencement of the Tamil Nadu Universities Laws (Amendment) Act, 2002 (hereafter in this Chapter referred to as the notified date), the colleges specified in the Schedule shall be transferred to, and maintained by, the Bharathidasan University as the constituent colleges of that University.

(2) On and from the notified date, the control and management of the constituent colleges specified in sub-section (1) and all properties, assets and liabilities of the Government in relation thereto shall stand transferred to, and vest in, the Bharathidasan University.

46-B. Transfer of certain employees.—(1) Every person, who immediately before the notified date, is serving in the college specified in the Schedule shall, as from the said date, become an employee of the University and shall cease to be an employee of the Government.

(2) Every person referred to in sub-section (1) shall hold office under the Bharathidasan University for the same tenure at the same remuneration and upon the same rights and privileges as to pension or gratuity, if any, and other matters as he would have held the same on the notified date as if the Tamil Nadu Universities Laws (Amendment) Act, 2002 had not been passed.

(3) The liability to pay pension and gratuity to the persons referred to in sub-section (1) shall be the liability of the Bharathidasan University.

46-C. Transfer of accumulations in Provident Fund and other like Funds.—(1) The sums at the credit of the Provident Fund Accounts of the persons referred to in sub-section (1) of section 46-B as on the notified date shall be transferred to the Bharathidasan University and the liability in respect of the said Provident Fund Accounts shall be the liability of the Bharathidasan University.

(2) There shall be paid to the Bharathidasan University out of the accumulations in the superannuation fund and other like funds, if any, of the Government, such amounts as have been credited to the superannuation fund or other like funds, if any, on behalf of the persons referred to in sub-section (1) of section 46-B. The amounts so paid shall form part of the superannuation fund or other like funds, if any, that may be established by the Bharathidasan University for the benefit of its employees."

Addition of new
Schedule.

15. After section 65 of Tamil Nadu Act 2 of 1982, the following Schedule shall be added, namely:-

"THE SCHEDULE

[See section 2 (dd)]

| Serial number. | Name of the college. |
|----------------|---|
| (1) | (2) |
| 1. | Periyar EVR College, Tiruchirappalli. |
| 2. | Government Arts College, Tiruvarampur, Tiruchirappalli. |
| 3. | Arignar Anna Government Arts College, Musiri. |
| 4. | Raja Serfoji Government Arts College, Thanjavur. |
| 5. | Kunthavai Nachiar Government Arts College for Women, Thanjavur. |

6. Government Arts College for Men, Kumbakonam.
7. Government Arts College for Women, Kumbakonam.
8. Government College of Education, Orathanadu.
9. Dharmapuram Gnanambigai Government Arts College for Women, Mayiladuthurai.
10. Thiru. Vi.Ka. Government Arts College, Tiruvarur.
11. Mannai Raja Gopala Swamy Government Arts College, Mannargudi.
12. Government Arts College, Karur.
13. Government Arts College, Ariyalur.
14. The His Highness Rajah's College, Pudukottai.
15. Government Arts College for Women, Pudukottai.
16. Government College of Education, Pudukottai."

PART - VI

AMENDMENTS TO THE ALAGAPPA UNIVERSITY ACT, 1985.

Tamil Nadu Act
23 of 1985.

16. After section 1 of the Alagappa University Act, 1985 (hereafter in this Part referred to as the 1985 Act), the following section shall be inserted, namely:—

Insertion of new
section 1-A.

"1-A. *Application of this Act.*—This Act applies to—

- (a) all constituent colleges;
- (b) all colleges deemed to be affiliated to, or approved by, the University under this Act;
- (c) all colleges situate within the University area and affiliated to, or approved by, the University in accordance with the provisions of this Act or the statutes made thereunder."

17. In section 2 of the 1985 Act,—

Amendment of
section 2.

(1) for clauses (a) and (b), the following clauses shall be substituted, namely:—

"(a) "affiliated college" means any college or institution situate within the University area and affiliated to the University and providing courses of study for admission to the examination for degrees of the University and includes a college deemed to be affiliated to the University under this Act;

(ab) "approved college" means any college situate within the University area and approved by the University and providing courses of study for admission to the examinations for titles and diplomas of the University and includes a college deemed to be approved to the University under this Act;

(ac) "autonomous college" means any college designated as an autonomous college by statutes;

(ad) "college" means any college or institution, maintained or approved by, or affiliated to, the University and providing courses of study for admission to the examination of the University and includes a constituent college;

(b) "constituent college" means any college or institution specified in the Schedule I and II;"

(2) after clause (h), the following clause shall be inserted, namely:—

"(ha) "registered graduate" means a graduate registered under this Act;"

Amendment of
section 3.

18. In section 3 of the 1985 Act, for sub-sections (3) and (4), the following sub-sections shall be substituted, namely:—

"(3) The University shall be of the affiliating type.

(4) The jurisdiction of the University shall extend to the whole area comprising the districts of Sivaganga and Ramanathapuram in the State of Tamil Nadu.

(5) The headquarters of the University shall be located in the Alagappa Nagar in Sankarapuram Panchayat in Karaikudi Taluk."

Omission of
section 4.

19. Section 4 of the 1985 Act shall be omitted.

Amendment of
section 5-A.

20. In section 5-A of the 1985 Act,—

(1) In clause (2), in sub-clause (a), after the expression "laboratory", the expression "or in an affiliated college or approved college" shall be inserted;".

(2) After clause (2), the following clause shall be inserted, namely:—

"(2-a) to hold examinations and to confer degrees, titles, diplomas and other academic distinctions on persons who shall have pursued an approved course of study by correspondence, whether residing within the University area or not and to provide such lectures and instructions for persons not being residents within the University area under conditions prescribed;

(2-b) to affiliate colleges to the University under conditions prescribed and to withdraw such affiliation:

Provided that no college shall be affiliated to the University unless the permission of the Government to establish such college has been obtained and terms and conditions, if any, of such permission have been complied with;

(2-c) to approve colleges providing courses of study for admission to the examinations for titles and diplomas of the University under conditions prescribed and to withdraw such approval:

Provided that no college shall be approved by the University unless the permission of the Government to establish such college has been obtained and the terms and conditions, if any, of such permission have been complied with;

(2-d) to designate any college as an autonomous college with the prior concurrence of the Government under conditions prescribed and to cancel such designation;".

Substitution of
section 6.

21. For section 6 of the 1985 Act, the following section shall be substituted, namely:—

"6. College not to be affiliated to any other University and recognition of institution by University.—

(1) No college within the University area shall be affiliated to any University other than the Alagappa University.

(2) No institution affiliated to, or associated with, or maintained by any other University in the State of Tamil Nadu shall be recognized by the University for any purpose except with the prior approval of the Government and the University concerned."

Amendment of
section 9.

22. In section 9 of the 1985 Act, in sub-section (1), for the expression beginning with the words "The Chancellor shall have the right", and ending with the words "connected with the University", the following expression shall be substituted, namely:—

"The Chancellor shall have the right to cause an inspection or inquiry to be made, by such person or persons as he may direct, of the University, its buildings, laboratories,

libraries, museums, workshops and equipment and of any college maintained or approved by, or affiliated to, the University and also of the examinations, teaching and other work conducted or done by the University and to cause an inquiry to be made in respect of any matter connected with the University."

23. In section 21 of the 1985 Act, in clause (a),-

Amendment of
section 21.

(1) under the heading "Class I - *Ex-Officio* Members", for item (9), the following items shall be substituted, namely:-

"(9) Heads of University Departments of Study and Research;

(9-A) Principals of all colleges;

(9-B) The Librarian of the University Library;

(9-C) The Director of Physical Education of the University;

and";

(2) under the heading "Class II - Other Members", after item (1), the following items shall be inserted, namely:-

"(1-A) One member elected by teachers of each college from among themselves;

(1-B) One member elected from among themselves by the Secretaries of the college committees of the private colleges, as defined in the Tamil Nadu Private Colleges (Regulation) Act, 1976 (President's Act 19 of 1976) within the University area;

(1-C) One member elected by Headmasters of Higher Secondary Schools in each revenue district within the University area;

(1-D) One member elected by registered graduates in each revenue district within the University area from among themselves;

24. In section 24 of the 1985 Act, in sub-section (2), in clause (a), under the heading "Class II - Other Members", for the expression "Two members nominated by the Vice-Chancellor according to seniority from among the Readers in the University", the following shall be substituted, namely:-

Amendment of
section 24.

"(1) Two members elected by Principals of colleges from among themselves in accordance with the system of proportional representation by means of the single transferable vote.

(2) Two members nominated by the Vice-Chancellor according to seniority from among the Readers in the University."

25. In section 25 of the 1985 Act,-

Amendment of
section 25.

(1) in clause (b),-

(a) under the heading "Class II-*Ex-Officio* Members", after item (2), the following item shall be inserted, namely:-

"(2-A) The Secretary to Government in-charge of Law";

(b) under the heading "Class III-Other Members", after item (1), the following items shall be inserted, namely:-

"(1-A) Two members elected by Principals of colleges from among themselves in accordance with the system of proportional representation by means of the single transferable vote;

(1-B) Two members elected by teachers of colleges, other than principals, from among themselves who are members of the Senate, in accordance with the system of proportional representation by means of the single transferable vote.

Explanation.-For the purpose of this item "teachers" shall mean those teachers elected to the Senate by the teachers of the colleges from among themselves."

(2) in clause (d), in sub-clause (i), for the expression "Health and Family Welfare", the expression "Health and Family Welfare, or the Secretary to Government in-charge of Law shall be substituted."

Amendment of
section 26.

26. In section 26 of the 1985 Act, in clause (a),-

(1) after sub-clause (5), the following sub-clauses shall be inserted, namely:-

"(5-A) to prescribe the conditions for approving colleges and to withdraw such approval;

(5-B) to prescribe the conditions for affiliating colleges to the University and to withdraw affiliation from colleges;

(5-C) to prescribe the manner in which, and the conditions subject to which, a college may be designated as an autonomous college and such designation may be cancelled;

(5-D) to affiliate or approve colleges within the University area and to recognize colleges as approved colleges;

(5-E) to designate any college as an autonomous college and to cancel such designation with the concurrence of the Government,".

(2) in sub-clause (7), after the expression "University colleges", the expression "or an affiliated college or approved college" shall be inserted;

(3) in sub-clause (9), after the expression "laboratory", the expression "or an affiliated college or approved college" shall be inserted;

(4) in sub-clauses (28) and (29), for the expression "University colleges", the expression "University colleges, affiliated colleges and approved colleges" shall be substituted;

(5) in sub-clause (37), for the expression "University colleges", the expression "University colleges, affiliated colleges and approved colleges" shall be inserted.

Amendment of
section 34.

27. In section 34 of the 1985 Act, after clause (xv), the following clauses shall be inserted, namely:-

"(xv-a) the conditions of registration of graduates and the maintenance of register thereof;

(xv-b) the conditions of recognition of approved colleges and of affiliation to the University of affiliated colleges;

(xv-c) the manner in which, and the conditions subject to which, a college may be designated as an autonomous college or the designation of such college may be cancelled and the matters incidental to the administration of autonomous colleges including the constitution or reconstitution, powers and duties of Standing Committee on Academic Affairs, Staff Council, Boards of Studies and Boards of Examiners;".

Amendment of
section 36.

28. In section 36 of the 1985 Act,-

(1) in clause (i), after the expression "the University", the expression "and its affiliated colleges or approved colleges" shall be substituted;

bill

(2) in clause (xi), the word "and" at the end, shall be omitted:

(3) after clause (xi), the following clause shall be inserted, namely:-

(xi-a) the conditions subject to which persons who may hereafter be permanently employed may be recognized as qualified to give instruction in affiliated colleges and approved colleges and hostels; and".

29. In section 39 of the 1985 Act, in sub-section (2), after the expression "University college", the expression "or an affiliated college or approved college" shall be inserted.

Amendment of section 39.

30. In section 40 of the 1985 Act, after the expression "University college", the expression "or an affiliated college or approved college" shall be inserted.

Amendment of section 40.

31. After Chapter X of the 1985 Act, the following Chapter shall be added, namely:-

Insertion of new Chapter X-A.

"CHAPTER X-A.

TRANSFER OF CERTAIN OTHER COLLEGES, EMPLOYEES AND FUNDS.

52-A. Tamil Nadu Act 33 of 1965 not to apply.—(1) Subject to the provisions of sub-sections (2) to (6), the Madurai-Kamaraj University Act, 1965 (Tamil Nadu Act 33 of 1965) (hereafter in this section referred to as the University Act) shall, with effect on and from the date of the commencement of the Tamil Nadu Universities Laws (Amendment) Act, 2002 (hereafter in this Chapter referred to as the notified date), cease to apply in respect of every college to which this Act applies.

(2) Such cessor shall not affect—

(a) the previous operation of the University Act in respect of the colleges referred to in sub-section (1);

(b) any penalty, forfeiture or punishment incurred in respect of any offence committed against the University Act; or

(c) any investigation, legal proceedings or remedy in respect of such penalty, forfeiture or punishment and any such investigation, legal proceedings or remedy may be instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed as if the Tamil Nadu Universities Laws (Amendment) Act, 2002 had not been passed.

(3) Notwithstanding anything contained in sub-section (1), all statutes, ordinances and regulations made under the University Act and in force on the notified date shall, in so far as they are not inconsistent with the provisions of this Act, continue to be in force in respect of the colleges and institutions referred to in the said sub-section (1), until they are replaced by statutes, ordinances and regulations made under this Act.

(4) Notwithstanding anything contained in this Act, the statutes, ordinances and regulations continued in force under sub-section (3) or made under this Act, every person who immediately before the notified date was a student of a college within the University areas affiliated to, or approved by, the Madurai-Kamaraj University shall be permitted to appear for any of the examinations of the Madurai-Kamaraj University shall be permitted to complete his course of study in the Alagappa University and the Alagappa University shall make arrangements for the instruction, teaching and training for such students for such period and in such manner as may be determined by the Alagappa University, in accordance with the course of study in the Madurai-Kamaraj University and such student shall during such period be admitted to the examinations held or conducted by the Madurai-Kamaraj University and the corresponding degree, diploma or other academic distinctions of the Madurai-Kamaraj University shall be conferred upon the qualified students on the result of such examinations by the Madurai-Kamaraj University.

(5) All colleges within the University area which immediately before the notified date,—

(a) continue to be affiliated to, or approved by or recognized by, the Madurai-Kamaraj University; and

(b) provide courses of study for admission to the examination for degrees and diplomas of the Madurai-Kamaraj University,

shall be deemed to be colleges affiliated to, or approved by the Alagappa University under this Act and the provisions of this Act shall, as far as may be, apply accordingly.

(6) Subject to the provisions of sub-section (2) but without prejudice to the provisions of sub-sections (3) to (5), anything done or any action taken before the notified date under any provisions of the University Act in respect of any area to which the provisions of this Act apply shall be deemed to have been done or taken under the corresponding provision of this Act and shall continue to have effect accordingly unless and until superseded by anything done or any action taken under the corresponding provisions of this Act.

52-B. Transfer of certain colleges to University.—(1) Notwithstanding anything contained in the Madurai-Kamaraj University Act, 1965 (Tamil Nadu Act 33 of 1965) of the statutes, regulations, ordinances and orders made thereunder, on and from the notified date, the colleges specified in the Schedule II shall be transferred to and maintained by the Alagappa University as the constituent colleges of that University.

(2) On and from the notified date, the control and management of the constituent colleges specified in sub-section (1) and all properties, assets and liabilities of the Government in relation thereto shall stand transferred to, and vest in, the Alagappa University.

52-C. Transfer of certain employees.—(1) Every person, who immediately before the notified date, is serving in the colleges specified in the Schedule II shall, as from the said date, become an employee of the University and shall cease to be an employee of the Government.

(2) (a) As soon as may be, after the notified date, the Government may, after consulting the Vice-Chancellors of the Alagappa University and the Madurai-Kamaraj University direct, by general or special order, that such of the employees of the Madurai-Kamaraj University as are specified in such order shall stand allotted to serve in connection with the affairs of the Alagappa University with effect on and from such date as may be specified in such order:

Provided that no such order shall be issued in respect of any such employee without his consent for such allotment.

(b) With effect on and from the date specified in the order under clause (a), the persons specified in such order shall become employees of the Alagappa University and shall cease to be employees of the Madurai-Kamaraj University.

(3) Every person referred to in sub-sections (1) and (2) shall hold office under the Alagappa University for the same tenure at the same remuneration and upon the same rights and privileges as to pension or gratuity, if any, and other matters as he would have held the same on the notified date or the date specified in the order under clause (a) of sub-section (2), as the case may be, as if the Tamil Nadu Universities Laws (Amendment) Act, 2002 had not been passed.

(4) The liability to pay pension and gratuity to the persons referred to in sub-sections (1) and (2) shall be the liability of the Alagappa University.

52-D. Transfer of accumulations in Provident Fund and other like Funds.—

(1) The sums at the credit of the Provident Fund amounts of the persons referred to in

sub-section (1) of section 52-C as on the notified date and of the persons referred to in sub-section (2) of that section as on the date specified in the order under clause (a) of the said sub-section (2) shall be transferred to the Alagappa University and the liability in respect of the said Provident Fund Accounts shall be the liability of the Alagappa University.

(2) There shall be paid to the Alagappa University out of the accumulations in the superannuation fund and other like funds, if any, of the Madurai-Kamaraj University or, of the Government, such amounts as have been credited to the superannuation fund or other like funds, if any, on behalf of the persons referred to in sub-sections (1) and (2) of section 52-C. The amounts so paid shall form part of the superannuation fund or other like funds, if any, that may be established by the Alagappa University for the benefit of its employees.

52-E. Payment of certain moneys to the Alagappa University.— (1) The Madurai-Kamaraj University shall out of its funds as on the notified date, pay to the Alagappa University such amount as the Government may, in consultation with the Madurai-Kamaraj University specify.

(2) The amount payable under sub-section (1) shall be in addition to the amounts transferred under section 52-D."

32. After section 58 of the 1985 Act, the following sections shall be inserted, namely:—

Insertion of new sections 58-A and 58-B.

"58-A. Registration of graduates.— (1) On and after the date of the commencement of the Tamil Nadu Universities Laws (Amendment) Act, 2002, every person ordinarily resident within the University area, who—

(i) has been for at least three years a graduate of any University in the territory of India; or

(ii) is a registered graduate of any University in the territory of India, shall be entitled to have his name entered in the register of graduates maintained under this Act for a period of five years on payment of such fee and subject to such conditions as may be prescribed by the statutes.

(2) All applications for registration under sub-section (1) shall be sent to the Registrar together with the prescribed fee and such proof of qualifications as may be prescribed by the statutes.

(3) The Registrar shall, on receipt of an application made under sub-section (2) and after making such enquiry as he deems fit, enter in the register of graduates the name of the applicant.

(4) Every person whose name has been entered in the register of graduates under sub-section (3) shall be entitled to have such entry renewed every five years on application made in that behalf to the Registrar within such time, in such manner and on payment of such fee as may be prescribed by the statutes.

58-B. Report on colleges.—The Syndicate shall, at the end of every three years from the date of commencement of the Tamil Nadu Universities Laws (Amendment) Act, 2002, submit a report to the Government on the condition of constituent, affiliated and approved colleges within the University area. The Government shall take such action on it as they deem fit."

substitution of
Schedule.

33. For the Schedule to the 1985 Act, the following Schedules shall be substituted, namely:-

"SCHEDULE-I

[See section 2 (b)]

| Serial number (1) | Name of the college (2) |
|----------------------|--|
| 1. | Dr. Alagappa Chettiar Teachers Training College, Karaikudi. |
| 2. | The Alagappa College of Physical Education, Karaikudi. |
| 3. | The following Post-graduate departments in the Alagappa College, Karaikudi, namely:- |
| (i) | Tamil; |
| (ii) | Mathematics; |
| (iii) | Physics; and |
| (iv) | Commerce. |

SCHEDULE-II

[See section 2 (b)]

| Serial number (1) | Name of the college (2) |
|----------------------|--|
| 1. | Sethupathi Government Arts College, Ramanathapuram. |
| 2. | Government Arts College for Women, Ramanathapuram. |
| 3. | Government Arts College, Paramakudi. |
| 4. | Raja Dorai Singam Government Arts College, Sivaganga. |
| 5. | Government Arts College for Women, Sivaganga. |
| 6. | V S. Sivalingam Government Arts College, Pulankurichi. |
| 7. | Alagappa Government Arts College, Karaikudi." |

PART-VII

AMENDMENTS TO THE MANONMANIAM SUNDARANAR UNIVERSITY ACT, 1990.

Amendment of
section 1.

34. In section 1 of the Manonmaniam Sundaranar University Act, 1990 (hereafter in this Part referred to as the 1990 Act), in sub-section (3), for the expression "It applies to all colleges and institution", the expression "It applies to all constituent colleges, colleges and institutions" shall be substituted.

Tamil Nadu
31 of 1990

Amendment of
section 2.

35. In section 2 of 1990 Act,—

(1) in clause (d), the following expression shall be added at the end, namely:—

"and includes a constituent college;";

(2) after clause (d), the following clause shall be inserted, namely:—

"(dd) constituent college" means Rani Anna Government Arts College for Women, Tirunelveli;".

Insertion of new
Chapter IX-A.

36. After Chapter IX of the 1990 Act, the following Chapter shall be inserted, namely:-

"CHAPTER IX-A

TRANSFER OF COLLEGE, EMPLOYEES AND FUNDS.

46-A. *Transfer of college to University.*—(1) Notwithstanding anything contained in this Act or the statutes, regulations, ordinance and orders made thereunder, on and from the date of commencement of the Tamil Nadu Universities Laws (Amendment) Act, 2002 (hereafter in this Chapter referred to as the notified date), the college specified in clause (dd) of section 2 shall be transferred to, and maintained by the Manonmaniam Sundaranar University as the constituent college of that University.

(2) On and from the notified date, the control and management of the constituent college specified in sub-section (1) and all properties, assets and liabilities of the Government in relation thereto shall stand transferred to, and vest in, the Manonmaniam Sundaranar University.

46-B. Transfer of employees.—(1) Every person, who immediately before the notified date, is serving in the college specified in clause (dd) of section 2 shall, as from the said date, become an employee of the University and shall cease to be an employee of the Government.

(2) Every person referred to in sub-section (1) shall hold office under the Manonmaniam Sundaranar University for the same tenure at the same remuneration and upon the same rights and privileges as to pension or gratuity, if any, and other matters as he would have held the same on the notified date as if the Tamil Nadu Universities Laws (Amendment) Act, 2002 had not been passed.

(3) The liability to pay pension and gratuity to the persons referred to in sub-section (1) shall be the liability of the Manonmaniam Sundaranar University.

46-C. Transfer of accumulations in Provident Fund and other like Funds.—(1) The sums at the credit of the Provident Fund Accounts of the persons referred to in sub-section (1) of section 46-B as on the notified date shall be transferred to the Manonmaniam Sundaranar University and the liability in respect of the said Provident Fund Accounts shall be the liability of the Manonmaniam Sundaranar University.

(2) There shall be paid to the Manonmaniam Sundaranar University out of accumulations in the superannuation fund and other like funds, if any, of the Government, such amounts as have been credited to the superannuation fund or other like funds, if any, on behalf of the persons referred to in sub-section (1) of section 46-B. The amounts so paid shall form part of the superannuation fund or other like funds, if any, that may be established by the Manonmaniam Sundaranar University for the benefit of its employees.”

PART-VIII.

AMENDMENTS TO THE PERIYAR UNIVERSITY ACT, 1997.

37. In section 1 of the Periyar University Act, 1997 (hereafter in this Part referred to as the 1997 Act), in sub-section (3), for the expression “It applies to all colleges and institution”, the expression “It applies to all constituent colleges, colleges and institutions” shall be substituted.

Amendment of section 1.

38. In section 2 of the 1997 Act,-

- (1) in clause (d), the following expression shall be added, at the end, namely:-
“and includes constituent colleges;”;
- (2) after clause (d), the following clause shall be inserted, namely:-
“(dd) “constituent college” means any college specified in the Schedule;”.

Amendment of section 2.

39. After Chapter IX of the 1997 Act, the following Chapter shall be inserted, namely:-

Insertion of new Chapter IX-

“CHAPTER IX-A

TRANSFER OF CERTAIN COLLEGES, EMPLOYEES AND FUNDS.

47-A. Transfer of certain colleges to University.—(1) Notwithstanding anything contained in this Act or the statutes, regulations, ordinances and orders made thereunder, on and from the date of commencement of the Tamil Nadu Universities Laws (Amendment) Act, 2002 (hereafter in this Chapter referred to as the notified date), the colleges specified in the Schedule shall be transferred to, and maintained by, the Periyar University as the constituent colleges of that University.

(2) On and from the notified date, the control and management of the constituent colleges specified in sub-section (1) and all properties, assets and liabilities of the Government in relation thereto shall stand transferred to, and vest in, the Periyar University.

47-B. Transfer of certain employees. (1) Every person, who immediately before the notified date, is serving in the colleges specified in the Schedule shall, as from the said date, become an employee of the University and shall cease to be an employee of the Government.

(2) Every person referred to in sub-section (1) shall hold office under the Periyar University for the same tenure at the same remuneration and upon the same rights and privileges as to pension or gratuity, if any, and other matters as he would have held the same on the notified date as if the Tamil Nadu Universities Laws (Amendment) Act, 2002 had not been passed.

(3) The liability to pay pension and gratuity to the persons referred to in sub-section (1) shall be the liability of the Periyar University.

47-C. Transfer of accumulations in Provident Fund and other like Funds.—(1) The sums at the credit of the Provident Fund Accounts of the persons referred to in sub-section (1) of section 47-B as on the notified date shall be transferred to the Periyar University and the liability in respect of the said Provident Fund Accounts shall be the liability of the Periyar University.

(2) There shall be paid to the Periyar University out of the accumulations in the superannuation fund and other like funds, if any, of the Government, such amounts as have been credited to the superannuation fund or other like funds, if any, on behalf of the persons referred to in sub-section (1) of section 47-B. The amounts so paid shall form part of the superannuation fund or other like funds, if any, that may be established by the Periyar University for the benefit of its employees.”

Addition of new
Schedule.

40. After section 65 of the 1997 Act, the following Schedule shall be added, namely:-

"THE SCHEDULE

[See section 2 (dd)]

| Serial number (1) | Name of the colleges (2) |
|----------------------|--|
| 1. | Government Arts College for Men, Salem. |
| 2. | Government Arts College for Women, Salem. |
| 3. | Arignar Anna Government Arts College, Attur. |
| 4. | Government Arts College for Men, Namakkal. |
| 5. | Namakkal Kavingnar Ramalingam Government Arts College for Women, Namakkal. |
| 6. | Thiruvalluvar Government Arts College, Rasipuram. |
| 7. | Government College of Education, Kumarapalayam. |
| 8. | Government Arts College, Dharmapuri. |
| 9. | Government Arts College for Men, Krishnagiri. |
| 10. | Government Arts College for Women, Krishnagiri. |
| 11. | Government Arts and Science College for Women, Burgur.” |

(By Order of the Governor)

A. KRISHNANKUTTY NAIR,
Secretary to Government,
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 15th November 2002 and is hereby published for general information:—

ACT No. 45 of 2002.

An Act to amend the Tamil Nadu Universities Laws (Amendment) Act, 2002 and the Mother Teresa Women's University (Amendment) Act, 2002.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-third Year of the Republic of India as follows:—

PART-I

PRELIMINARY

1. (1) This Act may be called the Tamil Nadu Universities Laws (Amendment) Amendment Act, 2002.

Short title and commencement.

(2) It shall be deemed to have come into force on the 16th day of October 2002.

PART-II

AMENDMENTS TO THE TAMIL NADU UNIVERSITIES LAWS (AMENDMENT) ACT, 2002.

2. In section 7 of the Tamil Nadu Universities Laws (Amendment) Act, 2002 (hereinafter referred to as the 2002 Act), in Chapter VIII-A proposed to be inserted in the Madurai-Kamaraj University Act, 1965,—

Amendment of section 7.

(1) in the heading, the expression "Employees and Funds" shall be omitted;

(2) in section 40-A, for sub-section (2), the following sub-section shall be substituted, namely:—

"(2) On and from the notified date, the control and management of the constituent colleges shall stand transferred to the University. The Government may, at any time after the notified date, by order, transfer the properties of such constituent colleges to the University for its use, on such terms and conditions as may be specified in the order."

(3) for sections 40-B and 40-C, the following section shall be substituted, namely:—

"40-B. Employees of constituent colleges to be employees of Government.—(1) Notwithstanding anything contained in section 40-A,—

(a) every person, who immediately before the notified date was serving in connection with the affairs of a constituent college, shall continue to be an employee of the Government and the rules and orders governing such employee immediately before the notified date in respect of the following matters shall continue to be applicable to him:—

(i) Disciplinary matters, estimate of vacancy, preparation of panel for promotion and promotion to different posts including posts of Joint Director of Collegiate Education and Director of Collegiate Education;

(ii) Pay, drawal of pay and allowances and pay drawing officers;

(iii) Age of retirement, terminal benefits including pension and General Provident Fund;

Tamil Nadu Act 35 of 2002.

Tamil Nadu Act 33 of 1965.

(iv) Financing, budgeting and enforcing financial discipline;

(b) rules and orders in force immediately before the notified date relating to the tuition fees, admission of students including communal reservation, schemes of scholarship to the students belonging to Backward Classes, Most Backward Classes, Scheduled Castes and Scheduled Tribes and higher education to women student shall continue to be applicable in respect of constituent colleges.

(2) Subject to the provisions of sub-section (1), the University may, with the prior approval of the Government, make statutes providing for administrative and academic control over the persons referred to in sub-section (1)."

Amendment of
section 10.

3. In section 10 of the 2002 Act, in Chapter IX-A proposed to be inserted in the Bharathiar University Act, 1981,—

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1 of 1982

(1) in the heading, the expression "Employees and Funds" shall be omitted;

(2) in section 46-A, for sub-section (2), the following sub-section shall be substituted, namely:—

"(2) On and from the notified date, the control and management of the constituent colleges shall stand transferred to the University. The Government may, at any time after the notified date, by order, transfer the properties of such constituent colleges to the University for its use, on such terms and conditions as may be specified in the order."

(3) for sections 46-B and 46-C, the following section shall be substituted, namely:—

"46-B. *Employees of constituent colleges to be employees of Government.*—

(1) Notwithstanding anything contained in section 46-A,—

(a) every person, who immediately before the notified date was serving in connection with the affairs of a constituent college, shall continue to be an employee of the Government and the rules and orders governing such employee immediately before the notified date in respect of the following matters shall continue to be applicable to him:—

(i) Disciplinary matters, estimate of vacancy, preparation of panel for promotion and promotion to different posts including posts of Joint Director of Collegiate Education and Director of Collegiate Education;

(ii) Pay, drawal of pay and allowances and pay drawing officers;

(iii) Age of retirement, terminal benefits including pension and General Provident Fund;

(iv) Financing, budgeting and enforcing financial discipline;

(b) rules and orders in force immediately before the notified date relating to the tuition fees, admission of students including communal reservation, schemes of scholarship to the students belonging to Backward Classes, Most Backward Classes, Scheduled Castes and Scheduled Tribes and higher education to women students shall continue to be applicable in respect of constituent colleges.

(2) Subject to the provisions of sub-section (1), the University may, with the prior approval of the Government, make statutes providing for administrative and academic control over the persons referred to in sub-section (1)."

Amendment of
section 14.

4. In section 14 of the 2002 Act, in Chapter IX-A proposed to be inserted in the Bharathidasan University Act, 1981,—

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(1) in the heading, the expression "Employees and Funds" shall be omitted;

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(2) in section 46-A, for sub-section (2), the following sub-section shall be substituted, namely:—

“(2) On and from the notified date, the control and management of the constituent colleges shall stand transferred to the University. The Government may, at any time after the notified date, by order, transfer the properties of such constituent colleges to the University for its use, on such terms and conditions as may be specified in the order.”.

(3) for sections 46-B and 46-C, the following section shall be substituted, namely:—

“46-B. *Employees of constituent colleges to be employees of Government.*—

(1) Notwithstanding anything contained in section 46-A,—

(a) every person, who immediately before the notified date was serving in connection with the affairs of a constituent college, shall continue to be an employee of the Government and the rules and orders governing such employee immediately before the notified date in respect of the following matters shall continue to be applicable to him:—

(i) Disciplinary matters, estimate of vacancy, preparation of panel for promotion and promotion to different posts including posts of Joint Director of Collegiate Education and Director of Collegiate Education;

(ii) Pay, drawal of pay and allowances and pay drawing officers;

(iii) Age of retirement, terminal benefits including pension and General Provident Fund;

(iv) Financing, budgeting and enforcing financial discipline;

(b) rules and orders in force immediately before the notified date relating to the tuition fees, admission of students including communal reservation, schemes of scholarship to the students belonging to Backward Classes, Most Backward Classes, Scheduled Castes and Scheduled Tribes and higher education to women students shall continue to be applicable in respect of constituent colleges.

(2) Subject to the provisions of sub-section (1), the University may with the prior approval of the Government, make statutes providing for administrative and academic control over the persons referred to in sub-section (1).”.

5. In section 31 of the 2002 Act, in Chapter X-A proposed to be inserted in the Alagappa University Act, 1985,—

(1) in section 52-B, for sub-section (2), the following sub-section shall be substituted, namely:—

“(2) On and from the notified date, the control and management of the constituent colleges shall stand transferred to the University. The Government may, at any time after the notified date, by order, transfer the properties of such constituent colleges to the University for its use, on such terms and conditions as may be specified in the order.”.

(2) in section 52-C,—

(a) for sub-section (1), the following sub-sections shall be substituted, namely:—

(1) Notwithstanding anything contained in section 52-A,—

(a) every person, who immediately before the notified date was serving in connection with the affairs of a constituent college, shall continue to be an employee

of the Government and the rules and orders governing such employee immediately before the notified date in respect of the following matters shall continue to be applicable to him:—

(i) Disciplinary matters, estimate of vacancy, preparation of panel for promotion and promotion to different posts including posts of Joint Director of Collegiate Education and Director of Collegiate Education;

(ii) Pay, drawal of pay and allowances and pay drawing officers;

(iii) Age of retirement, terminal benefits including pension and General Provident Fund;

(iv) Financing, budgeting and enforcing financial discipline;

(b) rules and orders in force immediately before the notified date relating to the tuition fees, admission of students including communal reservation, schemes of scholarship to the students belonging to Backward Classes, Most Backward Classes, Scheduled Castes and Scheduled Tribes and higher education to women students shall continue to be applicable in respect of constituent colleges.

(1-A) Subject to the provisions of sub-section (1), the University may, with the prior approval of the Government, make statutes providing for administrative and academic control over the persons referred to in sub-section (1)."

(b) in sub-section (3),—

(i) for the expression "sub-sections (1) and (2)", the expression "sub-section (2)" shall be substituted;

(ii) for the expression "notified date or the date specified in the order under clause (a) of sub-section (2), as the case may be", the expression "date specified in the order under clause (a) of sub-section (2)" shall be substituted;

(c) in sub-section (4), for the expression "sub-sections (1) and (2)", the expression "sub-section (2)" shall be substituted;

(3) in section 52-D,—

(a) in sub-section (1), for the expression "The sums at the credit of the Provident Fund amounts of the persons referred to in sub-section (1) of section 52-C as on the notified date and of the persons referred to in sub-section (2) of that section", the expression "The sums at the credit of the Provident Fund Accounts of the persons referred to in sub-section (2) of section 52-C" shall be substituted;

(b) in sub-section (2),—

(i) for the expression "Madurai-Kamaraj University or, of the Government", the expression "Madurai-Kamaraj University" shall be substituted;

(ii) for the expression "sub-sections (1) and (2) of section 52-C", the expression "sub-section (2) of section 52-C" shall be substituted.

Amendment of
section 36.

6. In section 36 of the 2002 Act, in Chapter IX-A proposed to be inserted in the Manonmaniam Sundaranar University Act, 1990,—

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(1) in the heading, the expression "Employees and Funds" shall be omitted;

(2) in section 46-A, for sub-section (2), the following sub-section shall be substituted, namely:—

"(2) On and from the notified date, the control and management of the constituent colleges shall stand transferred to the University. The Government may, at any time after the notified date, by order, transfer the properties of such constituent

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colleges to the University for its use, on such terms and conditions as may be specified in the order.”.

(3) for sections 46-B and 46-C, the following section shall be substituted, namely:—

“46-B. *Employees of constituent colleges to be employees of Government.*—

(1) Notwithstanding anything contained in section 46-A,—

(a) every person, who immediately before the notified date was serving in connection with the affairs of a constituent college, shall continue to be an employee of the Government and the rules and orders governing such employee immediately before the notified date in respect of the following matters shall continue to be applicable to him:—

(i) Disciplinary matters, estimate of vacancy, preparation of panel for promotion and promotion to different posts including posts of Joint Director of Collegiate Education and Director of Collegiate Education;

(ii) Pay, drawal of pay and allowances and pay drawing officers;

(iii) Age of retirement, terminal benefits including pension and General Provident Fund;

(iv) Financing, budgeting and enforcing financial discipline;

(b) rules and orders in force immediately before the notified date relating to the tuition fees, admission of students including communal reservation, schemes of scholarship to the students belonging to Backward Classes, Most Backward Classes, Scheduled Castes and Scheduled Tribes and higher education to women students shall continue to be applicable in respect of constituent colleges.

(2) Subject to the provisions of sub-section (1), the University may, with the prior approval of the Government, make statutes providing for administrative and academic control over the persons referred to in sub-section (1).”.

7. In section 39 of the 2002 Act, in Chapter IX-A proposed to be inserted in the Periyar University Act, 1997,—

(1) in the heading, the expression “Employees and Funds” shall be omitted;

(2) in section 47-A, for sub-section (2), the following sub-section shall be substituted, namely:—

“(2) On and from the notified date, the control and management of the constituent colleges shall stand transferred to the University. The Government may, at any time after the notified date, by order, transfer the properties of such constituent colleges to the University for its use, on such terms and conditions as may be specified in the order.”.

(3) for sections 47-B and 47-C, the following section shall be substituted, namely:—

“47-B. *Employees of constituent colleges to be employees of Government.*—

(1) Notwithstanding anything contained in section 47-A,—

(a) every person, who immediately before the notified date was serving in connection with the affairs of a constituent college, shall continue to be an employee of the Government and the rules and orders governing such employee immediately before the notified date in respect of the following matters shall continue to be applicable to him:—

(i) Disciplinary matters, estimate of vacancy, preparation of panel for promotion and promotion to different posts including posts of Joint Director of Collegiate Education and Director of Collegiate Education;

(ii) Pay, drawal of pay and allowances and pay drawing officers;

(iii) Age of retirement, terminal benefits including pension and General Provident Fund;

(iv) Financing, budgeting and enforcing financial discipline;

(b) rules and orders in force immediately before the notified date relating to the tuition fees, admission of students including communal reservation, schemes of scholarship to the students belonging to Backward Classes, Most Backward Classes, Scheduled Castes and Scheduled Tribes and higher education to women students shall continue to be applicable in respect of constituent colleges.

(2) Subject to the provisions of sub-section (1), the University may, with the prior approval of the Government, make statutes providing for administrative and academic control over the persons referred to in sub-section (1)."

PART-III

AMENDMENTS TO THE MOTHER TERESA WOMEN'S UNIVERSITY (AMENDMENT) ACT, 2002.

Amendment of
section 16.

8. In section 16 of the Mother Teresa Women's University (Amendment) Act, 2002, in Chapter VIII-A proposed to be inserted in the Mother Teresa Women's University Act, 1984,—

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(1) in section 38-B, for sub-section (2), the following sub-section shall be substituted, namely:—

"(2) On and from the notified date, the control and management of the constituent colleges shall stand transferred to the University. The Government may, at any time after the notified date, by order, transfer the properties of such constituent colleges to the University for its use, on such terms and conditions as may be specified in the order."

(2) in section 38-C,—

(a) for sub-section (1), the following sub-sections shall be substituted, namely:—

"(1) Notwithstanding anything contained in section 38-B,—

(a) every person, who immediately before the notified date was serving in connection with the affairs of a constituent college, shall continue to be an employee of the Government and the rules and orders governing such employee immediately before the notified date in respect of the following matters shall continue to be applicable to him:—

(i) Disciplinary matters, estimate of vacancy, preparation of panel for promotion and promotion to different posts including posts of Joint Director of Collegiate Education and Director of Collegiate Education;

(ii) Pay, drawal of pay and allowances and pay drawing officers;

(iii) Age of retirement, terminal benefits including pension and General Provident Fund;

(iv) Financing, budgeting and enforcing financial discipline;

(b) rules and orders in force immediately before the notified relating to the tuition fees, admission of students including communal reservation schemes of scholarship to the students belonging to Backward Classes, Most Backward Classes, Scheduled Castes and Schedules Tribes and higher education to women students shall continue to be applicable in respect of constituent colleges.

(1-A) Subject to the provisions of sub-section (1), the University may, with the prior approval of the Government, make statutes providing for administrative and academic control over the persons referred to in sub-section (1)."

(b) in sub-section (3),—

(i) for the expression "sub-sections (1) and (2)", the expression "sub-section (2)" shall be substituted;

(ii) for the expression "notified date or the date specified in the order under clause (a) of sub-section (2), as the case may be", the expression "date specified in the order under clause (a) of sub-section (2)" shall be substituted;

(c) in sub-section (4), for the expression "sub-sections (1) and (2)", the expression "sub-section (2)" shall be substituted;

(3) in section 38-D,—

(a) in sub-section (1), for the expression "The sums at the credit of the Provident Fund Accounts of the persons referred to in sub-section (1) of section 38-C as on the notified date and of the persons referred to in sub-section (2) of that section", the expression "The sums at the credit of the Provident Fund Accounts of the persons referred to in sub-section (2) of section 38-C" shall be substituted;

(b) in sub-section (2),—

(i) for the expression "Madurai-Kamaraj University or, of the Government", the expression "Madurai-Kamaraj University" shall be substituted;

(ii) for the expression "sub-sections (1) and (2) of section 38-C", the expression "sub-section (2) of section 38-C" shall be substituted.

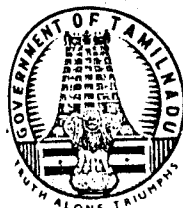
9. (1) The Tamil Nadu Universities Laws (Amendment) Amendment Ordinance, 2002 is hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the 2002 Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the 2002 Act, as amended by this Act.

(By order of the Governor)

A. KRISHNANKUTTY NAIR,
Secretary to Government,
Law Department.



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY PUBLISHED BY AUTHORITY

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CHENNAI, MONDAY, MARCH 17, 2008
Panguni 4, Thiruvalluvar Aandu-2039

Part IV—Section 2

Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the President on the 8th March 2008 and is hereby published for general information:—

ACT No. 12 OF 2008.

An Act further to amend the Tamil Nadu Universities Laws.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-eighth Year of the Republic of India as follows:—

PART-I

PRELIMINARY.

- (1) This Act may be called the Tamil Nadu Universities Laws (Amendment) Act, 2007.
- (2) It shall come into force on such date as the State Government may, by notification, appoint.

Short title and commencement.

PART-II.

AMENDMENTS TO THE CHENNAI UNIVERSITY ACT, 1923.

- In section 2 of the Chennai University Act, 1923 (hereafter in this Part referred to as the 1923 Act), in clause (aaaa), the expression "and includes constituent colleges" shall be omitted.
- Chapter IX-A of the 1923 Act shall be omitted.
- After section 45 of the 1923 Act, the following section shall be inserted, namely:—
"45-A. *Transfer of constituent colleges from the University.*—Notwithstanding anything contained in this Act or the statutes, regulations, ordinances and orders made thereunder, on and from the date of commencement of the Tamil Nadu Universities Laws (Amendment) Act, 2007, the colleges and institution specified in Schedule III shall cease to be constituent colleges of the University and the control and management of those colleges and institution shall stand transferred to the Government."

Amendment of section 2.

Omission of Chapter IX-A. Insertion of new section 45-A.

PART-III.

AMENDMENTS TO THE MADURAI-KAMARAJ UNIVERSITY ACT, 1965.

- Amendment of section 1. 5. In section 1 of the Madurai-Kamaraj University Act, 1965 (hereafter in this Part referred to as the 1965 Act), in sub-section (3), the expression "constituent colleges" shall be omitted.
- Amendment of section 2. 6. In section 2 of the 1965 Act, in clause (c), the expression "and includes constituent colleges" shall be omitted.
- Omission of Chapter VIII-A. 7. Chapter VIII-A of the 1965 Act shall be omitted.
- Insertion of new section 40-A. 8. After section 40 of the 1965 Act, the following section shall be inserted, namely:—
 "40-A. *Transfer of constituent colleges from the University.*—Notwithstanding anything contained in this Act or the statutes, regulations, ordinances and orders made thereunder, on and from the date of commencement of the Tamil Nadu Universities Laws (Amendment) Act, 2007, the colleges specified in clause (cc) of section 2 shall cease to be constituent colleges of the University and the control and management of those colleges shall stand transferred to the Government."

Tamil Nadu Act 33 of 1984. it

PART-IV.

AMENDMENTS TO THE BHARATHIAR UNIVERSITY ACT, 1981.

- Amendment of section 1. 9. In section 1 of the Bharathiar University Act, 1981 (hereafter in this Part referred to as Tamil Nadu Act 1 of 1982), in sub-section (3), the expression "constituent colleges" shall be omitted.
- Amendment of section 2. 10. In section 2 of Tamil Nadu Act 1 of 1982, in clause (d), the expression "and includes constituent colleges" shall be omitted.
- Omission of Chapter IX-A. 11. Chapter IX-A of Tamil Nadu Act 1 of 1982 shall be omitted.
- Insertion of new section 46-A. 12. After section 46 of Tamil Nadu Act 1 of 1982, the following section shall be inserted, namely:—
 "46-A. *Transfer of constituent colleges from the University.*—Notwithstanding anything contained in this Act or the statutes, regulations, ordinances and orders made thereunder, on and from the date of commencement of the Tamil Nadu Universities Laws (Amendment) Act, 2007, the colleges specified in the Schedule shall cease to be constituent colleges of the University and the control and management of those colleges shall stand transferred to the Government."

Tamil Nadu Act 1 of 1982. Tamil Nadu Act 23 of 1985.

PART-V.

AMENDMENTS TO THE BHARATHIDASAN UNIVERSITY ACT, 1981.

- Amendment of section 1. 13. In section 1 of the Bharathidasan University Act, 1981 (hereafter in this Part referred to as Tamil Nadu Act 2 of 1982), in sub-section (3), the expression "constituent colleges" shall be omitted.
- Amendment of section 2. 14. In section 2 of Tamil Nadu Act 2 of 1982, in clause (d), the expression "and includes constituent colleges" shall be omitted.
- Omission of Chapter IX-A. 15. Chapter IX-A of Tamil Nadu Act 2 of 1982 shall be omitted.
- Insertion of new section 46-A. 16. After section 46 of Tamil Nadu Act 2 of 1982, the following section shall be inserted, namely:—
 "46-A. *Transfer of constituent colleges from the University.*—Notwithstanding anything contained in this Act or the statutes, regulations, ordinances and orders made thereunder, on and from the date of commencement of the Tamil Nadu Universities Laws (Amendment) Act, 2007, the colleges specified in the Schedule shall cease to be constituent colleges of the University and the control and management of those colleges shall stand transferred to the Government."

Tamil Nadu Act 2 of 1982. Tamil Nadu Act 31 of 1990.

PART-VI.

AMENDMENTS TO THE MOTHER TERESA WOMEN'S UNIVERSITY ACT, 1984.

Tamil Nadu Act
33 of 1985.Tamil Nadu Act
33 of 1984.

17. In section 1-A of the Mother Teresa Women's University Act, 1984 (hereafter in this Part referred to as the 1984 Act), clause (a) shall be omitted.

Amendment of
section 1-A.

18. In section 2 of the 1984 Act, in clause (ad), the expression "and includes a constituent college" shall be omitted.

Amendment of
section 2.

19. Section 38-B of the 1984 Act shall be omitted.

Omission of
section 38-B.

20. In section 38-C of the 1984 Act, sub-sections (1) and (1-A) shall be omitted.

Amendment of
section 38-C.

21. After section 38-E of the 1984 Act, the following section shall be inserted, namely:—

Insertion of new
section 38-F.

"38-F. *Transfer of constituent colleges from the University.*—Notwithstanding anything contained in this Act or the statutes, regulations, ordinances and orders made thereunder, on and from the date of commencement of the Tamil Nadu Universities Laws (Amendment) Act, 2007, the colleges specified in clause (ae) of section 2 shall cease to be constituent colleges of the University and the control and management of those colleges shall stand transferred to the Government."

PART-VII.

AMENDMENTS TO THE ALAGAPPA UNIVERSITY ACT, 1985.

Tamil Nadu Act
1 of 1982.Tamil Nadu Act
1 of 1985.

22. In section 1-A of the Alagappa University Act, 1985 (hereafter in this Part referred to as the 1985 Act), clause (a) shall be omitted.

Amendment of
section 1-A.

23. In section 2 of the 1985 Act, in clause (ad), the expression "and includes a constituent college" shall be omitted.

Amendment of
section 2.

24. Section 52-B of the 1985 Act shall be omitted.

Omission of
section 52-B.

25. In section 52-C of the 1985 Act, sub-sections (1) and (1-A) shall be omitted.

Amendment of
section 52-C.

26. After section 52-E of the 1985 Act, the following section shall be inserted, namely:—

Insertion of new
section 52-F.

"52-F. *Transfer of constituent colleges from the University.*—Notwithstanding anything contained in this Act or the statutes, regulations, ordinances and orders made thereunder, on and from the date of commencement of the Tamil Nadu Universities Laws (Amendment) Act, 2007, the colleges specified in Schedule II shall cease to be constituent colleges of the University and the control and management of those colleges shall stand transferred to the Government."

PART-VIII.

AMENDMENTS TO THE MANONMANIAM SUNDARANAR UNIVERSITY ACT, 1990.

Tamil Nadu Act
2 of 1982.Tamil Nadu Act
2 of 1990.

27. In section 1 of the Manonmaniam Sundaranar University Act, 1990 (hereafter in this Part referred to as the 1990 Act), in sub-section (3), the expression "constituent colleges" shall be omitted.

Amendment of
section 1.

28. In section 2 of the 1990 Act, in clause (d), the expression "and includes a constituent college" shall be omitted.

Amendment of
section 2.

29. Chapter IX-A of the 1990 Act shall be omitted.

Omission of
Chapter IX-A.

30. After section 46 of the 1990 Act, the following section shall be inserted, namely:—

Insertion of new
section 46-A.

"46-A. *Transfer of constituent college from the University.*—Notwithstanding anything contained in this Act or the statutes, regulations, ordinances and orders made thereunder, on and from the date of commencement of the Tamil Nadu Universities Laws (Amendment) Act, 2007, the college specified in clause (dd) of section 2 shall cease to be constituent college of the University and the control and management of that college shall stand transferred to the Government."

PART-IX.

AMENDMENTS TO THE PERIYAR UNIVERSITY ACT, 1997.

- Amendment of section 1. 31. In section 1 of the Periyar University Act, 1997 (hereafter in this Part referred to as the 1997 Act), in sub-section (3), the expression "constituent colleges" shall be omitted.
- Amendment of section 2. 32. In section 2 of the 1997 Act, in clause (d), the expression "and includes constituent colleges" shall be omitted.
- Omission of Chapter IX-A. 33. Chapter IX-A of the 1997 Act shall be omitted.
- Insertion of new section 47-A. 34. After section 47 of the 1997 Act, the following section shall be inserted, namely:—

"47-A. *Transfer of constituent colleges from the University.*—Notwithstanding anything contained in this Act or the statutes, regulations, ordinances and orders made thereunder, on and from the date of commencement of the Tamil Nadu Universities Laws (Amendment) Act, 2007, the colleges specified in the Schedule shall cease to be constituent colleges of the University and the control and management of those colleges shall stand transferred to the Government."

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PART-X.

AMENDMENTS TO THE THIRUVALLUVAR UNIVERSITY ACT, 2002.

- Amendment of section 1. 35. In section 1 of the Thiruvalluvar University Act, 2002 (hereafter in this Part referred to as the 2002 Act), in sub-section (3), the expression "constituent" shall be omitted.
- Amendment of section 4. 36. In section 4 of the 2002 Act, in clause (9), in sub-clause (a), the expression "or in a constituent college" shall be omitted.
- Amendment of section 20. 37. In section 20 of the 2002 Act, in sub-section (1), in clause (g), for the expression "constituent colleges", the expression "Government Colleges" shall be substituted.
- Amendment of section 24. 38. In section 24 of the 2002 Act, in item (a), in sub-item (35), the expression "constituent colleges" shall be omitted.
- Amendment of section 37. 39. In section 37 of the 2002 Act, in sub-section (3), the expression "or of a constituent college" shall be omitted.
- Amendment of section 38. 40. In section 38 of the 2002 Act, the expression "a constituent college or" shall be omitted.
- Omission of sections 56 and 57. 41. Sections 56 and 57 of the 2002 Act shall be omitted.
- Insertion of new section 60-A. 42. After section 60 of the 2002 Act, the following section shall be inserted, namely:—
"60-A. *Transfer of constituent colleges from the University.*—Notwithstanding anything contained in this Act or the statutes, regulations, ordinances and orders made thereunder, on and from the date of commencement of the Tamil Nadu Universities Laws (Amendment) Act, 2007, the colleges and institutions specified in the Schedule shall cease to be constituent colleges of the University and the control and management of those colleges and institutions shall stand transferred to the Government."
- Amendment of Schedule. 43. In the Schedule to the 2002 Act, for the expression "See sections 2(e), (l) and 56", the expression "See sections 2(e) and 2 (l)" shall be substituted.

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(By order of the Governor)

S. DHEENADHAYALAN,
Secretary to Government-in-charge,
Law Department.

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The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 10th January 2023 and is hereby published for general information:—

ACT No. 2 OF 2023.

An Act further to amend the Tamil Nadu Universities Laws.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-third Year of the Republic of India as follows:—

PART - I.

PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Universities Laws (Third Amendment) Act, 2022. Short title and commencement.
- (2) It shall come into force at once.

PART - II.

AMENDMENTS TO THE MADURAI-KAMARAJ UNIVERSITY ACT, 1965.

- Tamil Nadu Act 33 of 1965. 2. In section 6 of the Madurai-Kamaraj University Act, 1965 (hereafter in this Part referred to as the 1965 Act), in sub-section (1), in clause (a), the expression “a deaf-mute or suffering from leprosy” shall be omitted. Amendment of section 6.
3. In section 43 of the 1965 Act, in sub-section (2), the expression “or deaf-mute or suffers from leprosy” shall be omitted. Amendment of section 43.

PART - III.

AMENDMENTS TO THE BHARATHIAR UNIVERSITY ACT, 1981.

- Tamil Nadu Act 1 of 1982. 4. In section 6 of the Bharathiar University Act, 1981 (hereafter in this Part referred to as Tamil Nadu Act 1 of 1982), in sub-section (1), in clause (a), the expression “a deaf-mute or suffering from leprosy” shall be omitted. Amendment of section 6.
5. In section 49 of Tamil Nadu Act 1 of 1982, in sub-section (2), the expression “or deaf-mute or suffers from leprosy” shall be omitted. Amendment of section 49.

PART - IV.

AMENDMENTS TO THE BHARATHIDASAN UNIVERSITY ACT, 1981.

- Tamil Nadu Act 2 of 1982. 6. In section 6 of the Bharathidasan University Act, 1981 (hereafter in this Part referred to as Tamil Nadu Act 2 of 1982), in sub-section (1), in clause (a), the expression “a deaf-mute or suffering from leprosy” shall be omitted. Amendment of section 6.
7. In section 49 of Tamil Nadu Act 2 of 1982, in sub-section (2), the expression “or deaf-mute or suffers from leprosy” shall be omitted. Amendment of section 49.

PART - V.

AMENDMENTS TO THE MOTHER TERESA WOMEN'S UNIVERSITY ACT, 1984.

- Tamil Nadu Act 15 of 1984. 8. In section 6 of the Mother Teresa Women's University Act, 1984 (hereafter in this Part referred to as the 1984 Act), in sub-section (1), in clause (a), the expression “or deaf-mute or suffering from leprosy” shall be omitted. Amendment of section 6.

Amendment of section 41. 9. In section 41 of the 1984 Act, in sub-section (2), the expression "or deaf-mute or suffers from leprosy" shall be omitted.

PART - VI.

AMENDMENTS TO THE ALAGAPPA UNIVERSITY ACT, 1985.

Amendment of section 7. 10. In section 7 of the Alagappa University Act, 1985 (hereafter in this Part referred to as the 1985 Act), in sub-section (1), in clause (a), the expression "a deaf-mute or suffering from leprosy" shall be omitted. Tamil Nadu Act 23 of 1985.

Amendment of section 55. 11. In section 55 of the 1985 Act, in sub-section (2), the expression "or deaf-mute or suffers from leprosy" shall be omitted.

PART - VII.

AMENDMENTS TO THE MANONMANIAM SUNDARANAR UNIVERSITY ACT, 1990.

Amendment of section 6. 12. In section 6 of the Manonmaniam Sundaranar University Act, 1990 (hereafter in this Part referred to as the 1990 Act), in sub-section (1), in clause (a), the expression "or a deaf-mute" shall be omitted. Tamil Nadu Act 31 of 1990.

Amendment of section 49. 13. In section 49 of the 1990 Act, in sub-section (2), the expression "or deaf-mute" shall be omitted.

PART - VIII.

AMENDMENTS TO THE PERIYAR UNIVERSITY ACT, 1997.

Amendment of section 6. 14. In section 6 of the Periyar University Act, 1997 (hereafter in this Part referred to as the 1997 Act), in sub-section (1), in clause (a), the expression "or a deaf-mute" shall be omitted. Tamil Nadu Act 45 of 1997.

Amendment of section 50. 15. In section 50 of the 1997 Act, in sub-section (2), the expression "or deaf-mute" shall be omitted.

PART - IX.

AMENDMENTS TO THE TAMIL NADU OPEN UNIVERSITY ACT, 2002.

Amendment of section 18. 16. In section 18 of the Tamil Nadu Open University Act, 2002 (hereafter in this Part referred to as Tamil Nadu Act 27 of 2002), in sub-section (1), in clause (a), the expression "or a deaf-mute" shall be omitted. Tamil Nadu Act 27 of 2002.

Amendment of section 50. 17. In section 50 of Tamil Nadu Act 27 of 2002, in sub-section (2), the expression "or deaf- mute" shall be omitted.

PART - X.

AMENDMENTS TO THE THIRUVALLUVAR UNIVERSITY ACT, 2002.

Amendment of section 6. 18. In section 6 of the Thiruvalluvar University Act, 2002 (hereafter in this Part referred to as Tamil Nadu Act 32 of 2002), in sub-section (1), in clause (a), the expression "or a deaf-mute" shall be omitted. Tamil Nadu Act 32 of 2002.

Amendment of section 49. 19. In section 49 of Tamil Nadu Act 32 of 2002, in sub-section (2), the expression "or deaf- mute" shall be omitted.

PART - XI.AMENDMENTS TO THE TAMIL NADU TEACHERS EDUCATION
UNIVERSITY ACT, 2008.

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| Tamil Nadu Act 33 of 2008. | 20. In section 17 of the Tamil Nadu Teachers Education University Act, 2008 (hereafter in this Part referred to as the 2008 Act), in sub-section (1), in clause (a), the expression "or a deaf- mute" shall be omitted. | Amendment of section 17. |
| | 21. In section 47 of the 2008 Act, in sub-section (2), the expression "or deaf-mute" shall be omitted. | Amendment of section 47. |

(By Order of the Governor)

C. GOPI RAVIKUMAR,
*Secretary to Government (Legislation),
Law Department.*